

120

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

OA NO. 205 OF 2023

IN THE MATTER OF:

SATGURU AGRO INDUSTRIES

... APPLICANT

VERSUS

M/S SALVI CHEMICALS LTD. & ORS.

... RESPONDENTS

REPLY/OBJECTIONS ON BEHALF OF RESPONDENT NO. 1

PAPER BOOK

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH,PUNE**

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THROUGH:



CHAMBERS OF M.S. KALRA

ADVOCATE FOR RESPONDENT NO. 1

DATE: 28.05.2024

PLACE: PALGHAR

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

OA NO. 205 OF 2023

IN THE MATTER OF:

SATGURU AGRO INDUSTRIES

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... RESPONDENTS

REPLY/OBJECTIONS ON BEHALF OF RESPONDENT NO. 1.

MOST RESPECTFULLY SHOWETH:

1. That the instant Reply is submitted on behalf M/s Salvi Chemicals Ltd. & Ors. i.e. the Respondent No. 1 is response to the grounds and contentions urged in OA No. 205 of 2023. To reiterate, the said original application is preferred by the applicant against the Respondent No. 1 on account of alleged violation of the Air (Prevention and Control of Pollution) Act, 1981 & the Environment Protection Act, 1986. It is further alleged on behalf of the applicant that tremendous damage has been caused to the premises of the applicant on account of seepage

of coloured waste water and effluents from the premises of the Respondent No. 1. It may be noted that the Respondent No. 1 is a Chemicals Company.

2. That at the outset, it is pertinent to note that the Maharashtra Pollution Control Board granted several Consent(s) to Operate to the Respondent No. 1 vide letters dated 12.07.2023, 25.11.2022, 31.03.2021, 17.09.2020, and 08.05.2020. It may be noted that the above-mentioned Consent(s) to Operate are granted under Section 26 of the Water (Prevention and Control of Pollution) Act, 1974 & Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016. It is also pertinent to note that the above-mentioned Consent(s) to Operate were granted with respect to certain quantities of specific products/wastes only and **the latest Consent to Operate is valid upto 31.07.2025**; and the said consent to operate is subject to the terms and conditions specified vide Schedules I, II, III & IV annexed therewith (in view of the fact that the Respondent No. 1 is a compliant entity).

A copy of all Consent(s) to Operate granted to the Respondent No. 1 by MPCB, in view of the fact that the Respondent No. 1 is a compliant entity, is annexed herewith as **ANNEXURE R – 1**.

3. That mentioned herein below is a detailed list of dates and events pertaining to the timely compliance conducted by the Respondent No. 1. Furthermore, the same effectively demonstrates that repetitive allegations raised in OA No. 205 of 2023, with respect to inaction on behalf of the Respondent Nos. 2 & 3 and continued non-compliance on behalf of the Respondent No. 1, are wholly false and frivolous; and accordingly, OA No. 205 of 2023 is liable to be dismissed in light of the recent order dated 08.01.2024 of this Hon'ble Tribunal in the matter titled **"PRASAD HARIBHAU JADHAV & ORS. VERSUS M/S. GODAVARI BIO-REFINERIES LTD. & ORS."**, and numbered as OA No. 182 of 2023. Therefore, the said detailed list of dates and events is mentioned as under:

DATE	EVENT
19.12.2022	That the applicant submitted a complaint dated 19.12.2022 to the Respondent No. 3 regarding seepage of coloured waste water and effluents from the premises of the Respondent No. 1, into the premises of the applicant.
19.01.2023	That the Respondent No. 3 issued a warning notice dated 19.01.2023 to the Respondent No. 1, pursuant to the above-mentioned complaint dated 19.12.2022. The warning notice stated that a site inspection was carried out at the premises of the Respondent No. 1 and further noted as under:

	<p><i>"The representative of M/s Salvi Chemicals Ltd., admitted about seepage originated from their ETP..."</i></p> <p>The Respondent No. 1 was instructed to stop the said seepage and comply with Condition No. 22 of Schedule IV and to also comply with terms and conditions under the above-mentioned consents to operate.</p>
24.01.2023	<p>That the Respondent No. 1 vide the letter dated 24.01.2023 duly made a compliance submission with respect to the above-mentioned warning notice dated 19.01.2023, issued by the Respondent No. 3.</p> <p>A copy of the letter dated 24.01.2023 (compliance submission), with photographs of repaired tank <i>inter alia</i>, along with a copy of the warning notice dated 19.01.2023, issued by the Respondent No. 3 to the Respondent No. 1, and a copy of the visit report dated 17.01.2023, is annexed herewith as ANNEXURE R – 2.</p>
23.05.2023	<p>That the applicant submitted another complaint dated 23.05.2023 to the Respondent No. 3 regarding seepage of coloured waste water and effluents from the premises of the Respondent No. 1, into the premises of the applicant.</p>
25.05.2023	<p>That the Respondent No. 3 issued a warning notice dated 25.05.2023 to the Respondent No. 1, pursuant to the above-mentioned complaint dated 23.05.2023.</p>

	<p>The warning notice stated that a site inspection was carried out at the premises of the Respondent No. 1; and the Respondent No. 1 was instructed to stop the said seepage and comply with Condition No. 22 of Schedule IV and to also comply with terms and conditions under the above-mentioned consents to operate.</p>
30.05.2023	<p>That the Respondent No. 1 vide the letter dated 30.05.2023 duly made a compliance submission with respect to the above-mentioned warning notice dated 25.05.2023, issued by the Respondent No. 3.</p> <p>A copy of the letter dated 30.05.2023 (compliance submission), with photographs of repaired tank <i>inter alia</i>, along with a copy of the consent to operate for "Expansion (Part – I)", granted to the Respondent No. 1 vide letter dated 25.11.2022 (viz. valid upto 31.07.2025), is annexed herewith as ANNEXURE R – 3.</p> <p>A copy of the visit reports issued by MPCB, pursuant to the compliance submissions of the Respondent No. 1, are annexed herewith as ANNEXURE R – 4.</p>

4. That this Hon'ble Tribunal in a similar matter titled "**PRASAD HARIBHAU JADHAV**" (*Supra*), observed as under:

"7. Since there is no evidence shown on record from the side of applicants, as to whether any pollution is found to have been caused by the industry of respondent No.1 as there is no report on record to that effect, rather the show cause notice was issued to the respondent No.1 and its reply suggests that all the compliances were made and nothing abnormal was found, we deem it appropriate to call for a report from the respondent No.2/MPCB, to be submitted within four weeks, as to whether any pollution is being caused by the industry of respondent No.1, if yes, what action is being taken at their end. After receipt of this report, we will consider admission of this matter."

PARA-WISE REPLY:

5. That the grounds and contentions urged in OA No. 205 of 2023, vide Paragraph Nos. 1, 2, 5, are not specifically denied herein and constitute a matter of record.

6. That the contents stated in OA No. 205 of 2023, vide Paragraph Nos. 3, 4, 6, 7, 8, 9, 10, and 11 are false and are hereby **categorically denied in toto** as there is an absence of any direct evidence to corroborate the allegations raised against the Respondent No. 1 on account of the alleged violation of the Air (Prevention and Control of Pollution) Act, 1981 & the Environment Protection Act, 1986. **It may be noted that the Respondent No. 1 vide the aforementioned compliance submissions/ letters dated 24.01.2023 & 30.05.2023 has repeatedly rectified all concerns raised as**

regards the aforesaid seepage and according to the directions the Respondent No. 3, stopped the same and duly complied with Condition No. 22 of Schedule IV, along with compliance of the terms and conditions under the above-mentioned consents to operate. Furthermore, the above-mentioned detailed list of dates and events effectively demonstrates that the repetitive allegations raised in OA No. 205 of 2023, with respect to inaction on behalf of the Respondent Nos. 2 & 3 and continued non-compliance on behalf of the Respondent No. 1, are wholly false and frivolous, as not only has the Respondent No. 3 promptly issued the aforesaid warning notices dated 19.01.2023 & 25.05.2023, but the Respondent No. 1 has complied with the same expeditiously. **Furthermore, the Respondent No. 1, in compliance with the terms and conditions specified vide the above-mentioned Consent(s) to Operate granted to the Respondent No. 1 by MPCB, has regularly dispatched effluents/ sludge for treatment to Tarapur Environment Protection Society, from 17.06.2022 to 29.02.2024, and detailed reports of the same have been duly furnished to MPCB.** It is also pertinent to note that the Respondent No. 1 is a registered member of CHW-TSDF at MIDC-Taloja for safe and secure disposal of hazardous viz. valid upto 31.03.2025.

A copy of the detailed reports sent to MPCB, with respect to regular dispatch of effluents/ sludge for treatment to Tarapur Environment Protection Society, from 17.06.2022 to 29.02.2024, along with a copy of the collection memo and the agreements in this regard with One

M/s Sadekar Enviro Engineers Pvt. Ltd., are annexed herewith as **ANNEXURE R – 5.**

A copy of the certificate stating that the Respondent No. 1 is a registered member of CHW-TSDF at MIDC-Taloja for safe and secure disposal of hazardous viz. valid upto 31.03.2025, is annexed herewith as **ANNEXURE R – 6.**

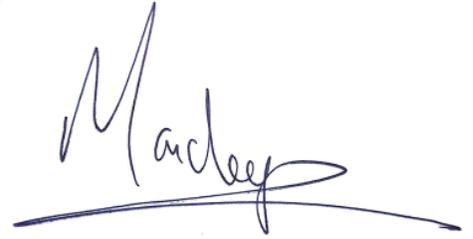
A copy of a letter/ certificate issued by the Respondent No. 1, explaining facilities/equipment/operational details, to show that it is a compliant entity is annexed herewith as **ANNEXURE R – 7.**

PRAYER

Therefore, in view of the above-mentioned facts and circumstances, this Hon'ble Tribunal may be pleased to:

- i) Pass an order for dismissal of the present Original Application, as there is an absence of any direct/recent/relevant evidence to corroborate the allegations raised against the Respondent No. 1; and
- ii) Pass any other order/ directions as this Hon'ble Tribunal deems fit in view of the above-mentioned facts and circumstances, in the interest of justice.

THROUGH:

A handwritten signature in blue ink, appearing to read 'Mandeep', with a long horizontal flourish underneath.

MANDEEP KALRA

ADVOCATE FOR RESPONDENT NO. 1

DATE: 28.05.2024

PLACE: Palgarh

IN THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE

OA NO. 205 OF 2023

IN THE MATTER OF:

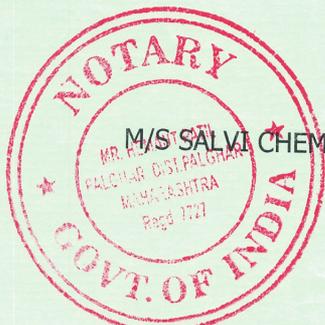
SATGURU AGRO INDUSTRIES



VERSUS

M/S SALVI CHEMICALS LTD. & ORS.

RESPONDENTS



AFFIDAVIT

I, Sheshmani, S/o Shri Satyanarayan Giri, i.e. the authorised representative of the Respondent No. 1 in the above application do hereby solemnly, affirm and state as under:

1. That I am the authorised representative of the Respondent No. 1 in the above application and as such fully conversant with the facts and circumstances of the present case and also competent to swear to this Affidavit.
2. That I have read and understood the contents of the accompanying Reply, and have understood the contents thereof. The facts stated therein are true and correct to the best of my knowledge and belief.
3. I state that no part of this Affidavit is false and nothing material has been concealed therefrom.

For Salvi Chemical Industries Ltd.

DEPONENT

Authorised Signatory

VERIFICATION

Verified on this the 28th day of May, 2024. I the above-named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief.

~~No part of Affidavit is false and Executed before me at Bolar on-~~ 28/5/2024
Jepathi

MR. HEMANT P. PATIL
 B. A. LL. B.
 ADVOCATE & NOTARY
 (GOVT. OF INDIA)

DEPONENT

For Salvi Chemical Industries Ltd.

Authorised Signatory

I KNOW THE DEPONENT WHO SIGNED BEFORE ME Witness as to Signature only Document(s) not prepared Reviewed of Advice upon

NOTED & REGISTERED	
AT Serial No.	4766
Register No.	03
Dated	28/5/24
This Document Contains	
Total	01 Pages

TOTAL NO OF PAGES 01 TO 01



भारतीय विशिष्ट ओळख प्राधिकरण

भारत सरकार

Unique Identification Authority of India
Government of India

नोंदविण्याचा क्रमांक / Enrollment No 1218/19960/02117

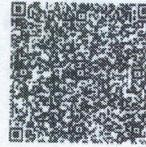
To,
शेषमणी सत्यनारायण गिरी
Sheshmani Satyanarayan Giri
Parvati Apt.Co.Op.Housing Society Ltd., Flat No- 16/B,
Sutar Pada
Te- Palghar
Boisar East
Boisar Thane
Maharashtra 401501
9225739336

13/12/2011

Ref: 472 / 01C / 754017 / 754559 / P



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आपला आधार क्रमांक / Your Aadhaar No. :

9587 4869 6442

आधार — सामान्य माणसाचा अधिकार



भारत सरकार
GOVERNMENT OF INDIA



शेषमणी सत्यनारायण गिरी
Sheshmani Satyanarayan Giri
जन्म वर्ष / Year of Birth : 1963
पुरुष / Male



9587 4869 6442

आधार — सामान्य माणसाचा अधिकार





Government of India



AADHAAR

सूचना

- आधार ओळखीचे प्रमाण आहे, नागरीकत्वाचे नाही.
- ओळखीचे प्रमाण ऑनलाईन अधिप्रमाणा द्वारे प्राप्त करा.

INFORMATION

- Aadhaar is proof of identity, not of citizenship.
- To establish identity, authenticate online.

01C/754017

- आधार देशभरात मान्य आहे.
- आधार भविष्यात सरकारी व खाजगी सेवांचे फायदे मिळविण्यास उपयुक्त आहे.
- Aadhaar is valid throughout the country.
- Aadhaar will be helpful in availing Government and Non-Government services in future.



भारतीय विशिष्ट ओळख प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पत्ता पार्वती अपार्टमेंट को. ऑप. हीसिंग
सोसायटी लि फ्लॅट नं.-१६/बी, सुतार
पाडा, ता- पालघर, बोईसर पूर्व, बोईसर,
ठाणे, महाराष्ट्र, 401501

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Apt.Co.Op.Housing Society Ltd.,
Flat No- 16/B., Sutar Pada, Ta-
Palghar, Boisar East, Boisar,
Thane, Maharashtra, 401501

1947
1800 180 1947

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Bengaluru-560 001

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: ast@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R58)

Date: 12/07/2023

No:- Format1.0/AS(T)/UAN No.MPCB- 2307000071
 CONSENT_AMMENDMENT-0000011179/

To,
 M/s. Salvi Chemical Industries Ltd.,
 Plot No. E-90, 93, 94 & E-95, M.I.D.C., Tarapur,
 Tal. & Dist. -Palghar



Sub: Grant of Amendment in consent under RED/MLSI category

Ref: Existing Consent to Operate accorded by the Board vide No.
 Format1.0/AS(T)/UAN No.0000126601/CO/2211002165 Dated 25/11/2022

Your application No.MPCB-CONSENT_AMMENDMENT-0000011179 Dated 20.06.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/07/2025**
- The capital investment of the project is Rs.17.22 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 12.23 Crs + Expansion/Increase in C.I. - Rs. 4.99 Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ferrous Fumarate	198	MT/M
2	Di-Iodo/Iodochloro Hydroxy Quinoline	3	MT/M
3	L-Lysine Mono HCl	10	MT/M
4	Potassium Iodide	10	MT/M
5	Sodium Iodide	10	MT/M
6	3,5-Di-Iodo salicylic Acid	10	MT/M
7	Halquinol	75	MT/M
8	Maleic Acid	10	MT/M
9	Sodium Selenite	25	MT/M

Sr No	Product	Maximum Quantity	UOM
10	1,2,3- Triazole/4-Amino-1,2,4 Triazole	10	MT/M
11	Methyl Iodide/TMSI	10	MT/M
12	Sodium Saccharin	100	MT/M
13	Calcium Saccharin	20	MT/M
14	Glycine	50	MT/M
15	Closantel Amine	10	MT/M
16	Hand Sanitizer- IPBC 30	380	MT/M
17	Hand Sanitizer- Triclo 28%	200	MT/M
18	Hand Sanitizer- PCMX 32%	380	MT/M
19	Electronic Iron Powder/Reduces Iron Powder/Cast Iron Powder/Other Iron Salt (Mixing & Blending)	100	MT/M
20	Iron EDTA/Ferric pyro phosphate/Ferric Orthophosphate/Iron Sucrose/Ferric calcium Citrate/Ferrous Ascorbate/Gluconate (Only Spray Drying)	80	MT/M
21	Iron Powder	150	MT/M
22	Ferrous Sulphate Dry (Only Drying, Blending & Mixing)	300	MT/M
23	Ferric Sulphate (liquid Mixing)	200	MT/M
24	Ferrous Glycine sulphate, Copper Glycine Sulphate/ Calcium Glycine Sulphate/Zinc Glycine Sulphate/Magnesium Glycine Sulphate/Selenium Glycine Sulphate & EDTA Chelates (Only Spray Drying)	150	MT/M
25	Selenium Sulphide & salts (Only Spray Drying)	5	MT/M
26	Chromium Picolinate 12 % Chromium Propionate/Chromium Polynicotinate/Zinc Picolinate & Chromium Salts (Only Mixing & Blending)	25	MT/M
27	Sodium/Potassium/Zinc/Magnesium/Calcium Citrate (Only Spray Drying)	120	MT/M
28	Ferrous bis glycinate/Zinc bis glycinate/copper bis glycinate/magnesium/manganese bis glycinate/ Selenium/Calcium bis glycinate & Calcium Salts (Only Spray Drying)	150	MT/M
29	Chromium Picolinate 1%,12 %/ Choline Chloride 60%,70%/Chromium propionate 0.4/19% Choline Bitartarate 60/90, Fumaric Acid 90%/ CWS (Only Mixing & Blending)	20	MT/M
30	Potassium Iodide 68%,90% & Salts (Mixing & Blending)	25	MT/M
31	Micronutrients Premix ferrou/Copper/Zinc/Vitamin 50% & Varius Strength/Vitamin C 50% & various strength/Methyl Cobalmine 1% /0.1% (Only Mixing & Blending)	500	MT/M
32	Vitamin & Mineral Pre mix various Strength, Ferrous Fumarate 60/80/90/95 (Only Mixing & Blending)	1500	MT/M
33	Ferrous Sulphate 60/80/90/95 (Only mixing & Blending)	400	MT/M
34	Sodium Selenite 4.5 % & Salts (Only Mixing & Blending)	25	MT/M
35	L Selenomethionine 0.5%/1%/40%/70% (Only Mixing & blending)	750	MT/M
36	Potassium Chloride 50% & Other Salts (Only Mixing & Blending)	50	MT/M
37	Periodic Acid 48% / Iodophor 2%/SMPI/IBPC 30%,/20%,/40% (Only Mixing & Blending)	80	MT/M
38	Ferrous Sulphate 7H2O (Spray Drying)	800	MT/M

Sr No	Product	Maximum Quantity	UOM
39	Halquinoil 60%/12.5%/13%/24%/30%/80%/90% (Only Mixing & Blending)	100	MT/M

The industry shall not manufacture the organic products and /or the products involving chemical symthesis process from expansion which attracts the Provisions of Environmental Clerance, before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	106.0	As per Schedule -I	Partly recycle 50.5 CMD & partly CETP 55.5 CMD
2.	Domestic effluent	6.5	As per Schedule - I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (2.5 TPH)	1	As per Schedule -II
2	S-2	D. G. Set	1	As per Schedule -II
3	S-3 to S-5	Process Reactor Vents (3 Nos.)	3	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	4.0	MT/M	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	368	Kg/M	Landfill after treatment	CHWTSDF
2	28.1 Process Residue and wastes	6831.0	Kg/M	Incineration	CHWTSDF
3	28.3 Spent carbon	6883.8	Kg/M	Incineration	CHWTSDF
4	28.1 - Ammonium Sulphate	350	MT/M	Recycle*	Sale to authorised party / CHWTSDF
5	28.1 - Ammonium Chloride	55	MT/M	Recycle*	Sale to authorised party / CHWTSDF

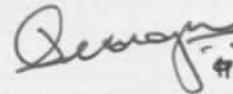
Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
6	28.1- Sodium Sulphate	200	MT/M	Recycle*	Sale to authorised party / CHWTSDF
7	28.1- Sodium Chloride ML	150	MT/M	Recycle*	Sale to authorised party / CHWTSDF
8	28.1- Iodine ML	50	MT/M	Recycle*	Sale to authorised party / CHWTSDF
9	28.1- Mix solvent ML	200	MT/M	Recycle*	Sale to authorised party / CHWTSDF
10	28.1- EDC ML	50	MT/M	Recycle*	Sale to authorised party / CHWTSDF
11	28.1- Toluene ML	25	MT/M	Recycle*	Sale to authorised party / CHWTSDF
12	28.1- MCB ML	25	MT/M	Recycle*	Sale to authorised party / CHWTSDF
13	28.1- Spent Methanol ML	15	MT/M	Recycle*	Sale to authorised party / CHWTSDF
14	28.1- Recovered HCL ML	50	MT/M	Recycle*	Sale to authorised party / CHWTSDF
15	28.1-Ammonium Sulphate Solvent ML	300	MT/M	Recycle*	Sale to authorised party / CHWTSDF
16	28.1- Phosphoric Acid ML	20	MT/M	Recycle*	Sale to authorised party / CHWTSDF
17	28.1- Spent Nitric Acid ML	100	MT/M	Recycle*	Sale to authorised party / CHWTSDF
18	28.1- Sodium Salt ML	50	MT/M	Recycle*	Sale to authorised party / CHWTSDF
19	28.1- Copper Sulphate ML	10	MT/M	Recycle*	Sale to authorised party / CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. Format 1.0/AS(T)/UAN No. 0000099846/CR-2103002159, Date. 31.03.2021.

12. The applicant should not take any effective steps for manufacturing of the proposed expansion organic products and the products which include the chemical synthesis process before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto and shall submit the undertaking/ Board resolution for the same.
13. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
14. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 through online manifest system.
15. Industry shall comply the Boards Circular dtd. 05.02.2020 for use of cleaner fuel.
16. Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
17. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.
18. This Consent to 1st Operate (Part-I of Expansion) is issued based on declaration /undertaking submitted by you vide letter dated. 12.10.2022 submitted on portal 15.10.2022.
19. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
20. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
21. This consent is issued with an overriding effect on earlier consent accorded by the Board vide no. format1.0/AS(T)/UANNo.0000126601/CO/ 2211002165dated 25.11.22.

For and on behalf of the
Maharashtra Pollution Control Board.



(Dr. J. B. Sangewar)
Assistant Secretary (Tech.)

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2112000096	01/12/2021	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
- i) Strong COD/TDS stream of 50.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank, Primary after stmt) , Stripper, Multi effect evaporator (2 stage) with design capacity of 75 CMD , ATFD followed by Sludge treatment. The MEE condensate is treated in weak stream ETP.
- ii) Weak COD/TDS stream of 55.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter, Reverse Osmosis. RO Reject shall be treated in MEE and RO permeate shall be recycled back in process/ utilities.) .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	100
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Ammonical Nitrogen	50
(7)	Phenolic Compounds	1
(8)	Total Dissolved Solids	2100
(9)	Chlorides	600
(10)	Sulphates	1000
(11)	Phosphates as P	5
(12)	Sulphides as S	2
(13)	% Sodium	60 %
(14)	Zinc	5
(15)	Copper	3
(16)	Total Chromium	2
(17)	Arsenic	0.2
(18)	Lead	0.1

- C] The partly treated effluent strong stream effluent 50.5 CMD shall be recycled and reused in the process & partly treated effluent weak stream effluent 55.5 CMD shall be disposed to CETP for further treatment and disposal after confirming above standards. In no case, effluent shall find its way outside factory premises.
- D] The industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- E] Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 6.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	38.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	117.80
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler (2.5 TPH)	Fabric Bag Filter Multi Cyclone	35.00	Coal 1.5 MT/Day	0.50	TPM	50 Mg/Nm ³
						SO ₂	15 Kg/Day
S-2	D. G. Set (380 KVA)	Acoustic Enclosure Stack	3.00	HSD 50 Ltr/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	21 Kg/Day
S-3	Process Reactor Vent -I	Scrubber	10.00	- 0 -- NA--	-	Chlorine	3 PPM
						Acid Mist	35 Mg/Nm ³
						HCL	30 Mg/Nm ³
S-4	Process Reactor Vent -II	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm ³
						Chlorine	3 PPM
						SO ₂ (process)	50 PPM
S-5	Process Reactor Vent -III	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm ³
						Chlorine	3 PPM
						SO ₂ (process)	50 PPM

(D.G Set stack height shall be above roof level.)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)	
	Not to exceed	30 mg/ Nm ³
Total Particulate Matter		

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

6. Solvent Management shall be carried out as follows:
- Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
 - Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
 - The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 97% overall recovery
 - Solvents shall be stored in a separate space specified with all safety measures.
 - Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
 - Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation.
 - Fugitive emissions shall be controlled at 99.95% with effective chillers.
 - Solvent transfer shall be through pump.
 - Metering and control of quantities of active ingredients to minimize wastes.
 - Use of automatic filling to minimize spillage.
 - Use of close feed system into batch reactors.
 - Venting equipment through vapour recovery system.

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 2.0 Lakh	Exisitng	Towards O & M of Pollution controls systems and complinace of consent conditions	31.07.2025	31.01.2026

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
2	C to R	Rs. 5.0 Lakh	15 Days	Towards not to manufacture the expansion products which attracts the provision of EIA Notification 2006 without E.C and towards submission of undertaking/ Board Resolution for the same.	31.07.2025	31.01.2026

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

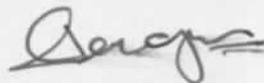
SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.



(Dr. J. B. Sangewar)
Assistant Secretary (Tech.)

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: ast@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R58)
No:- Format1.0/AS(T)/UAN
No.0000126601/CO/2211002165

Date: 25/11/2022

To,
M/s. Salvi Chemical Industries Ltd.,
Plot No. E-90, 93, 94 & E-95, M.I.D.C., Tarapur,
Tal. & Dist. -Palghar



Your Service is Our Duty

Sub: Grant of Consent to 1st Operate Expansion (Part-I) in amalgamation with existing consent to operate under Red/LSI category.

- Ref:**
- Existing Consent to Operate accorded by the Board vide No. Format 1.0/AS(T)/UAN No. 0000099846/CR-2103002159, Date. 31.03.2021 valid upto 31.07.2025.
 - Consent to Establish (Expansion) for Organic & Inorganic chemicals obtained Vide No. Format 1.0/AS(T)/UAN No. 0000058381/CE-2009000846, Date.17.09.2020.
 - Your application for Part-I consent to Operate for expansion vide No. MPCB-CONSENT-0000126601.

Your application No.MPCB-CONSENT-0000126601 Dated 01.12.2021

For: Grant of 1st Consent to Operate for Expansion (Part-I) in amalgamation with existing consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Trans-boundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/07/2025**
- The capital investment of the project is Rs.17.22 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 12.23 Crs + Expansion/Increase in C.I. - Rs. 4.99 Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	Ferrous Fumarate	200	0	198	MT/M
2	Di-Iodo/Iodochloro Hydroxy Quinoline	3	0	3	MT/M
3	L-Lysine Mono HCl	10	0	10	MT/M
4	Potassium Iodide	10	0	10	MT/M
5	Sodium Iodide	10	0	10	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
6	3,5-Di-Iodo salicylic Acid	10	0	10	MT/M
7	Halquinol	75	0	75	MT/M
8	Maleic Acid	10	0	10	MT/M
9	Sodium Selenite	25	0	25	MT/M
10	1,2,3- Triazole/4-Amino-1,2,4 Triazole	10	0	10	MT/M
11	Methyl Iodide/TMSI	10	0	10	MT/M
12	Sodium Saccharin	100	0	100	MT/M
13	Calcium Saccharin	20	0	20	MT/M
14	Glycine	50	0	50	MT/M
15	Closantel Amine	10	0	10	MT/M
16	Hand Sanitizer- IPBC 30	380	0	380	MT/M
17	Hand Sanitizer- Triclo 28%	200	0	200	MT/M
18	Hand Sanitizer- PCMX 32%	380	0	380	MT/M
19	Electronic Iron Powder/Reduces Iron Powder/Cast Iron Powder/Other Iron Salt (Mixing & Blending)	0	100	100	MT/M
20	Iron EDTA/Ferric pyro phosphate/Ferric Orthophosphate/Iron Sucrose/Ferric calcium Citrate/Ferrous Ascorbate/Gluconate (Only Spray Drying)	0	80	80	MT/M
21	Iron Powder	0	150	150	MT/M
22	Ferrous Sulphate Dry (Only Drying, Blending & Mixing)	0	300	300	MT/M
23	Ferric Sulphate (liquid Mixing)	0	200	200	MT/M
24	Ferrous Glycine sulphate, Copper Glycine Sulphate/ Calcium Glycine Sulphate/Zinc Glycine Sulphate/Magnesium Glycine Sulphate/Selenium Glycine Sulphate & EDTA Chelates (Only Spray Dring)	0	150	150	MT/M
25	Selenium Sulphide & salts (Only Spray Drying)	0	5	5	MT/M
26	Chromium Picolinate 12 % Chroium Propionate/Chromium Polynicitinate/Zinc Picolinate & Chromium Salts (Only Mixing & Blending)	0	25	25	MT/M
27	Sodium/Potassium/Zinc/Magnesium/Calcium Citrate (Only Spray Drying)	0	120	120	MT/M
28	Ferrous bis glycinate/Zinc bis glycinate/copper bis glycinate/magnesium/manganese bis glycinate/ Selenium/Calcium bis glycinate & Calcium Salts (Only Spray Drying)	0	150	150	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
29	Chromium Picolinate 1%,12 %/ Choline Chloride 60%,70%/Chromium propionate 0.4/19% Choline Bitartarate 60/90, Fumaric Acid 90%/ CWS (Only Mixing & Blending)	0	20	20	MT/M
30	Potassium Iodide 68%,90% & Salts (Mixing & Blending)	0	25	25	MT/M
31	Micronutrients Premix ferrou/Copper/Zic/Vitamin 50% & Varius Strength/Vitamin C 50% & various strength/Methyl Cobalmine 1% /0.1% (Only Mixing & Blending)	0	500	500	MT/M
32	Vitamin & Mineral Pre mix various Strength, Ferrous Fumarate 60/80/90/95 (Only Mixing & Blending)	0	1500	1500	MT/M
33	Ferrous Sulphate 60/80/90/95 (Only mixing & Blending)	0	400	400	MT/M
34	Sodium Selenite 4.5 % & Salts (Only Mixing & Blending)	0	25	25	MT/M
35	L Selenomethione 0.5%/1%/40%/70% (Only Mixing & blending)	0	750	750	MT/M
36	Potassium Chloride 50% & Other Salts (Only Mixing & Blending)	0	50	50	MT/M
37	Periodic Acid 48% / Iodophor 2%/SMPI/IBPC 30%,/20%,/40% (Only Mixing & Blending)	0	80	80	MT/M
38	Ferrous Sulphate 7H2O (Spray Drying)	0	800	800	MT/M
39	Halquinoil 60%/12.5%/13%/24%/30%/80%/90% (Only Mixing & Blending)	0	100	100	MT/M

The industry shall not manufacture the organic products and /or the products involving chemical synthesis process from expansion which attracts the Provisions of Environmental Clearance, before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	106.0	As per Schedule-I	Partly recycle 50.5 CMD & partly CETP 55.5 CMD
2.	Domestic effluent	6.5	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (2.5 TPH)	1	As per Schedule -II
2	S-2	D. G. Set	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
3	S-3 to S-5	Process Reactor Vents (3 Nos.)	3	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	4.0	MT/M	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	368	Kg/M	Landfill after treatment	CHWTSDF
2	28.1 Process Residue and wastes	6831.0	Kg/M	Incineration	CHWTSDF
3	28.3 Spent carbon	6883.8	Kg/M	Incineration	CHWTSDF
4	28.1 - Ammonium Sulphate	350	MT/M	Recycle*	Sale to authorised party / CHWTSDF
5	28.1 - Ammonium Chloride	55	MT/M	Recycle*	Sale to authorised party / CHWTSDF
6	28.1- Sodium Sulphate	200	MT/M	Recycle*	Sale to authorised party / CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. Format 1.0/AS(T)/UAN No. 0000099846/CR-2103002159, Date. 31.03.2021.
12. The applicant should not take any effective steps for manufacturing of the proposed expansion organic products and the products which include the chemical synthesis process before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto and shall submit the undertaking/ Board resolution for the same.
13. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
14. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 through online manifest system.

15. Industry shall comply the Boards Circular dtd. 05.02.2020 for use of cleaner fuel.
16. Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
17. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.
18. This Consent to 1st Operate (Part-I of Expansion) is issued based on declaration /undertaking submitted by you vide letter dated. 12.10.2022 submitted on portal 15.10.2022.
19. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
20. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



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Signed by: Dr. V.M.Motghare
Assistant Secretary (Technical)
For and on behalf of,
Maharashtra Pollution Control Board
ast@mpcb.gov.in
2022-11-25 17:48:01 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2112000096	01/12/2021	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
- i) Strong COD/TDS stream of 50.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank, Primary after stmt) , Stripper, Multi effect evaporator (2 stage) with design capacity of 75 CMD followed by ATFD. The MEE condensate is treated in weak stream ETP.
- ii) Weak COD/TDS stream of 55.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter, Reverse Osmosis. RO Reject shall be treated in MEE and RO permeate shall be recycled back in process/ utilities.) .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	100
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Ammonical Nitrogen	50
(7)	Phenolic Compounds	1
(8)	Total Dissolved Solids	2100
(9)	Chlorides	600
(10)	Sulphates	1000
(11)	Phosphates as P	5
(12)	Sulphides as S	2
(13)	% Sodium	60 %
(14)	Zinc	5
(15)	Copper	3
(16)	Total Chromium	2
(17)	Arsenic	0.2
(18)	Lead	0.1

- C] The partly treated effluent strong stream effluent 50.5 CMD shall be recycled and reused in the process & partly treated effluent weak stream effluent 55.5 CMD shall be disposed to CETP for further treatment and disposal after confirming above standards. In no case, effluent shall find its way outside factory premises.
- D] The industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- E] Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 6.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	38.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	117.80
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler (2.5 TPH)	Fabric Bag Filter Multi Cyclone	35.00	Coal 1.5 MT/Day	0.50	TPM	50 Mg/Nm ³
						SO ₂	15 Kg/Day
S-2	D. G. Set (380 KVA)	Acoustic Enclosure Stack	3.00	HSD 50 Ltr/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	21 Kg/Day
S-3	Process Reactor Vent -I	Scrubber	10.00	- 0 -- NA--	-	Chlorine	3 PPM
						Acid Mist	35 Mg/Nm ³
						HCL	30 Mg/Nm ³
S-4	Process Reactor Vent -II	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm ³
						Chlorine	3 PPM
						SO ₂ (process)	50 PPM
S-5	Process Reactor Vent -III	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm ³
						Chlorine	3 PPM
						SO ₂ (process)	50 PPM

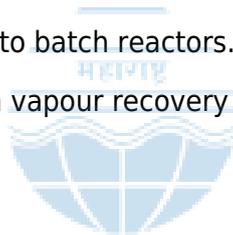
(D.G Set stack height shall be above roof level.)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
Total Particulate Matter	Not to exceed	30 mg/ Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

6. Solvent Management shall be carried out as follows:
 - a. Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
 - b. Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
 - c. The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 97% overall recovery
 - d. Solvents shall be stored in a separate space specified with all safety measures.
 - e. Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
 - f. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - g. All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation.
 - h. Fugitive emissions shall be controlled at 99.95% with effective chillers.
 - i. Solvent transfer shall be through pump.
 - j. Metering and control of quantities of active ingredients to minimize wastes.
 - k. Use of automatic filling to minimize spillage.
 - l. Use of close feed system into batch reactors.
 - m. Venting equipment through vapour recovery system.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 2.0 Lakh	Exisitng	Towards O & M of Pollution controls systems and complainece of consent conditions	31.07.2025	31.01.2026
2	C to R	Rs. 5.0 Lakh	15 Days	Towards not to manufacture the expansion products which attracts the provision of EIA Notification 2006 without E.C and towards submission of undertaking/ Board Resolution for the same.	31.07.2025	31.01.2026

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: ast@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/M.S.I (R58)

No:- Format1.0/AS(T)/UAN No.0000099846/CR-2103002159

Date: 31/03/2024

To,
 M/s. SALVI CHEMICAL INDUSTRIES LTD
 PLOT NO. E-90,93,94 & E-95, M.I.D.C. TARAPUR,
 TAI & DIST:- PALGHAR.



Your Service is Our Duty

Sub: Renewal of Consent to Operate in RED/SSI Category

- Ref:**
1. Consent to operate granted by Board vide Format 1.0/BO/AS(T)/UAN No-0000091773/CO-2005000276 dtd. 08.05.2020 which was valid upto 31.07.2020
 2. Your application No.MPCB-CONSENT-0000099846 Dated 09.10.2020

Your application No.MPCB-CONSENT-0000099846 Dated 09.10.2020

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/07/2025
2. The capital investment of the project is Rs.12.23 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr. No	Product	Maximum Quantity	UOM
Products			
1	Ferrous Fumarate.	200	MT/M
2	Di-Iodo/ Iodochloro Hydroxy Quinoline	3	MT/M
3	L-Lysine Mono HCl.	10	MT/M
4	Potassium Iodide.	10	MT/M
5	Sodium Iodide	10	MT/M
6	3,5-Di-Iodo Salicylic Acid.	10	MT/M
7	Halquinol.	75	MT/M
8	Maleic Acid.	10	MT/M
9	Sodium Selenite.	25	MT/M



Sr No	Product	Maximum Quantity	UOM
10	1,2,3-Triazole/ 4-Amino- 1,2,4 Triazole.	10	MT/M
11	Methyl Iodide / TMSI.	19	MT/M
12	Sodium Saccharin.	100	MT/M
13	Calcium Saccharin.	20	MT/M
14	Glycine.	50	MT/M
15	CLOSANTEL AMINE	10	MT/M
16	Hand Sanitizer- IPBC 30	380	MT/M
17	Hand Sanitizer-Triclo 28%	200	MT/M
18	Hand Sanitizer-PCMX 32%	380	MT/M

(Sr No. 16,17 and 18 is Hand Sanitizer products which is manufactured by Mixing process only)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	55.5	As per Schedule-I	CETP
2.	Domestic effluent	6.5	As per Schedule-I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (2 TPH)	1	As per Schedule -II
2	S-2	D.G. SET (380 kVA)	1	As per Schedule -II
3	S-3	Process Stack-I (Cl ₂)	1	As per Schedule -II
4	S-3	Process Stack-II (HCL)	1	As per Schedule -II
5	S-3	Process Stack-III (SO ₂)	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	--NA--	0	--NA--	--NA--	--NA--

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	118	Kg/M	Landfill	CHWTSDF
2	28.3 Spent carbon	360	Kg/M	Incineration	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.



- 9 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- 10 The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it requires.
- 11 The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 and keep proper manifest thereof.
- 12 Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
- 13 The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
- 14 Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
- 15 Industry shall install ATFD and recycle MEE condensate for utility purposes within six months.
- 16 This Consent is issued subject to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
- 17 The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
- 18 This consent is issued as per the Office Order for Consent Management of the Board No. 12/2020 dtd. 23.12.2020.

For and on behalf of the
Maharashtra Pollution Control Board.



(Signature)
(P.K.Mirashe)
Assistant Secretary (Tech.)

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	250000.00	TXN2010001794	21/10/2020	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
- i) Strong COD/TDS stream of 20.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank) followed by Multi effect evaporator with design capacity of 75.0 CMD.
- ii) Weak COD/TDS stream of 35.0 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter), Sludge treatment (Sludge drying bed) with design capacity of 100.0 CMD.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 8.5
(2)	Oil & Grease	10
(3)	BOD (3 days 27°C)	100
(4)	Total Suspended solids	100
(5)	COD	250
(6)	Total Dissolve Solids	2100
(7)	% Sodium	60 %

- C) The treated effluent shall be send to CETP through drainage line provided by MIDC for further treatment and disposal after confirming above standards.
- D) The applicant shall not discharge any effluent in any other source other than the CETP drain for further treatment and disposal.
- E) Industry shall install separate energy meter to the pollution control
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 6.5 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards	
1	BOD (3 days 27°C)	Not to exceed	30 mg/l
2	Suspended Solids	Not to exceed	100 mg/l

- C) The treated sewage shall be soaked in soak pit and overflow if any shall be discharged on land for gardening within premise after confirming above standards.



3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	3.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	57.80
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂ (kg/day)
S-1	Boiler (2 TPH)	Dust Collector	11.0	Coal	1.5 M/Day	0.50	15.00
S-2	D.G. Set (380 kVA)	Acoustic Enclosure	3.0*	HSD	50 Ltr/Hr	1.00	21.00
S-3	Process Stack-I	Cl ₂ Scrubber	10.0*	-	--	--	--
S-4	Process Stack-II	Alkali Scrubber	10.0*	-	--	--	--
S-5	Process Stack-III	SO ₂ Scrubber	10.0*	-	--	--	--

(*- Above roof level)



2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards	
Total Particulate Matter	Not to exceed	150 mg/ Nm ³
Acid Mist / HCl	Not to exceed	35 mg/ Nm ³
SO ₂	Not to exceed	50 ppm
Chlorine	Not to exceed	3 ppm

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
6. Solvent Management shall be carried out as follows:
 - a. Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
 - b. Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
 - c. The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 95% overall recovery
 - d. Solvents shall be stored in a separate space specified with all safety measures.
 - e. Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
 - f. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - g. All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation.
 - h. Fugitive emissions shall be controlled at 99.95% with effective chillers.
 - i. Solvent transfer shall be through pump.
 - j. Metering and control of quantities of active ingredients to minimize wastes.
 - k. Use of automatic filling to minimize spillage.
 - l. Use of close feed system into batch reactors.
 - m. Venting equipment through vapour recovery system.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent to Operate	Rs. 2.0/-	Existing	Towards O&M of Pollution Control Systems and Compliance of consent conditions	31.07.2025	30.11.2025

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.



- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
 5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
 11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 13. The PP shall provide personal protection equipment as per norms of Factory Act
 14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
 17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.



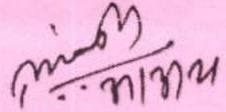
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.



31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.




(P.K. Mirashe)
Assistant Secretary (Tech.)

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: ast@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/S.S.I (R22)

Date: 17/9/2020

No:- Format1.0/AS(T)/UAN No.0000058381/CE - 2009000846

To,
 M/s. SALVI CHEMICALS INDUSTRIES LTD.
 PLOT NO. E-90,93,94 & E-95, M.I.D.C., TARAPUR,
 TAL & DIST- PALGHAR

Sub: Grant of Consent to Establish (Expansion)

Ref: Consent to Operate granted vide No. Format 1.0/BO/AS(T)/TN-600815/
 R&A/GEN-14168 dated 06/11/2025

Your application No.MPCB-CONSENT-0000058381 Dated 11.10.2018

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.4.99 Crs. (As per C.A Certificate submitted by industry (Existing-Rs. 11.74 Crs))
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Halquinol	75	MT/M
2	Iron Powder	150	MT/M
3	4-Amino 1,24-Triazole	10	MT/M
4	1-H, 1,2,4- Triazole	10	MT/M
5	Calcium Powder/Granules	150	MT/M
6	Calcium Gluconate	10	MT/M
7	Calcium Lactobionate	10	MT/M
8	Calcium Saccharin	20	MT/M
9	Closantel Amine	10	MT/M
10	Ferric Orthophosphate	80	MT/M
11	Ferric Pyrophosphate	80	MT/M
12	Ferrou Fumarate	400	MT/M
13	Ferrous Gluconate	80	MT/M

Sr No	Product	Maximum Quantity	UOM
14	Glycine	50	MT/M
15	Iron Sucrose Complex	80	MT/M
16	L-Lysine mono HCl	10	MT/M
17	Maleic Acid	10	MT/M
18	Potassium Iodide	10	MT/M
19	Methyl Iodide	19	MT/M
20	Sodium Iodide	10	MT/M
21	Trimethyl Sulfoxonium Iodide	19	MT/M
22	I-H 12,4-Triazole Sodium	10	MT/M
23	Saccharin Insoluble	100	MT/M
24	Electronic Iron Powder/Reduces Iron Powder/Cast Iron Powder/Other Iron Salt (Mixing & Blending)	100	MT/M
25	Iron EDTA/Ferric pyro phosphate/Ferric Orthophosphate/Iron Sucrose/Ferric Calcium Citrate/Ferrous Ascorbate/gluconate (Only Spray Drying)	80	MT/M
26	Ferrous sulphate Dry (Only Drying, Blending & Mixing)	300	MT/M
27	Ferric Sulphate (Liquid Mixing)	200	MT/M
28	Ferrous Glycine sulphate, copper glycine sulphate/ Calcium Glycine Sulphate/Zinc Glycine Sulphate/Magnesium Glycine Sulphate/Selenium Glycine Sulphate & EDTA Chelates (Only Spray Drying)	150	MT/M
29	Selenium Sulphide & Salts (Only Spray Drying)	5	MT/M
30	Chromium Picolinate 12%/Chromium Propionate/Chromium Polynicitinate/Zinc Picolinate & Chromium Salts (Only Mixing & Blending)	25	MT/M
31	Sodium/Potassium/Zinc/Magnesium/Calcium Citrate (Only Spray Drying)	150	MT/M
32	Ferrous bis glycinatate/Zinc bis glycinatate/Copper bis glycinatate/magnesium/Manganese bis glycinatate/ Selenium/ Calcium bis glycinatate & Calcium Salts (Only Spray Drying)	150	MT/M
33	Chromium Picolinate 1%, 12% /Choline Chloride 60% ,70% /Chromium Propionate 0.4/19%, Choline Bitartarate 60/90, Fumaric Acid 90%/CWS (Only Mixing & Blending)	20	MT/M
34	Potassium Iodide 68%, 90% & Salts (Mixing & Blending)	25	MT/M



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Sr No	Product	Maximum Quantity	UOM
35	Micronutrients Premix Ferrou/Copper/Zic/Vitamin 50% & various strength/ Vitamin C 50% & various strength/Methyl Cobalmine 1% /0.1% (Only Mixing & Blending)	500	MT/M
36	Vitamin & Mineral Pre mix various strength, Ferrous Fumarate 60/80/90/95 (Only Mixing & Bleding)	1500	MT/M
37	Ferrous Sulphate 60/80/90/95 (Only Mixing & Bleding)	400	MT/M
38	Sodium Selenite 4.5% & Salts (Only Mixing & Blending)	25	MT/M
39	L Selenomethioni ne 0.5%/1%/40%/70% (Only Mixing & Blending)	750	MT/M
40	Potassium Chloride 50% & Other salts (Only Mixing & Blending)	50	MT/M
41	Periodic Acid 48%/Iodophor 2%/SMPI/IBPC 30%/20%/40% (Only Mixing & Blending)	80	MT/M
42	Ferrous Sulphate 7H2O (Spray Drying)	800	MT/M
43	Halquinoil 60%/12.5%/13%/24%/30%/80%/90% (Only Mixing & Blending)	100	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (In CMD)	Standards to	Disposal Path
1.	Trade effluent	108.82	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0	As per Schedule-I	Not Applicable

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1.	BOILER (Coal fired)	1	As per Schedule -II
2	S-2	Process Vent	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	COAL ASH	0.5	MT/Day	SALE TO BIRCKS MANUFATURER	SALE TO BIRCKS MANUFATURER

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	28.1 Process Residue and wastes	6831	Kg/M	Incineration	CHWTSDf
2	28.3 Spent carbon	6523	Kg/M	Incineration	CHWTSDf



Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
3	35.3 Chemical sludge from waste water treatment	250	Kg/M	Landfill	CHWTSDF

- 8 The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- 9 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- 10 The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA notification dated- 14.09.2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II(I); Dated- 19/08/2010, fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s) & acquisition of land not be treated as an effective step.
- 11 This Consent is issued subject to an order passed or may be passed by Hon'ble National Green Tribunal in application no. 1038/2019.
- 12 This consent is pursuant to the CPCB letter No. CPCB/PPC-VII/CEPI/NGT/2019 dated 25/10/2019
- 13 Industry shall develop green belt on 40% of the total plot area of the unit. Industry shall also develop greenbelt outside the factory premises.
- 14 The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
- 15 This consent is issued as per the delegation of powers to HOD vide Office Order No. 31/2013 dated 01/3/2013



For and on behalf of the
Maharashtra Pollution Control Board.

(P.K.Mirashe)

Assistant Secretary (Tech.)

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN1811001294	19/11/2018	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have proposed to segregate trade effluent into weak stream & strong stream and provide Effluent Treatment Plant (ETP) comprising of:
 - i) **Strong COD/TDS stream of 44.32 CMD** - Treatment system comprising of Primary, Multi effect evaporator with design capacity of 75 CMD followed by Sludge treatment (Dryer mechanical).
 - ii) **Weak COD/TDS stream of 64.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter), Advance treatment (Multi effective evaporator), Sludge treatment (Sludge drying bed) of capacity 200 CMD.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C) The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for gardening / outside factory premises.
2. A) Generation - Nil
B) Treatment - NA
C) Disposal - NA
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	50.00
2.	Domestic purpose	0.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	84.46



Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂ (kg/day)
S-1	BOILER	Fabric Bag Filter & Wet Scrubber	35	COAL	05 MT/Day	0.50	25.00
S-2	Process Vent	Alkali Scrubber	12	0	--	--	--

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards	
Particulate Matter	Not to exceed	100 mg/Nm ³
Acid Mist	Not to exceed	20 mg/Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

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SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	1.0 Lakh	15 days	Towards compliance of consent conditions	31/5/2025	30/9/2025

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



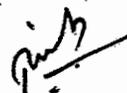
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SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.





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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: ast@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R58)

Date: 08/05/2020

No:- Format1.0/AS(T)/UAN No.0000091773/CO - 2005000276

To,
 M/s SALVI CHEMICALS INDUSTRIES LTD.
 Plot No:-E-90,93,94 & E-95, M.I.D.C. TARAPUR,
 Tal and Dist:-Palghar.

Sub: Amendment in existing Consent to Operate in RED/LSI category.

- Ref:**
1. Consent to Operate granted by Board vide no. Format 1.0/BO/AS(T) /TN-6008-15/R/Gen- 14168 dtd. 06.11.2015 which is valid up to 31.07.2020.
 2. Your Application vide NO. MPCB-CONSENT-0000091773 dtd. 08.04.2020.

Your application No.MPCB-CONSENT-0000091773 Dated 08.04.2020

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate is granted for a period up to 31/07/2020
2. The capital investment of the project is Rs.12.23 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 11.74 Crs + Expansion/Increase in C.I. - Rs. 0.49 Crs)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	FERROUS FUMERATE	200	MT/M
2	DI-IODO/ IODOCHLORO HYDROXY QUINOLINE	3	MT/M
3	L- LYSINE MONO HCL	10	MT/M
4	POTASSIUM IODINE	10	MT/M
5	SODIUM IODINE	10	MT/M
6	3,5-DI-IODOSALICYCLIC ACID	10	MT/M
7	HALQUINOL	75	MT/M
8	MALEIC ACID	10	MT/M
9	SODIUM SELENITE	25	MT/M
10	1,2,4-TRIAZOLE/4-AMINO-1,2,4 TRIAZOLE	10	MT/M



Sr No	Product	Maximum Quantity	UOM
11	METHYL IODIDE /TMSI	19	MT/M
12	SODIUM SACCHARIN	100	MT/M
13	CALCIUM SACCHARIN	20	MT/M
14	GLYCINE	50	MT/M
15	CLOSANTEL AMINE	10	MT/M
16	Hand Sanitizer- IPBC 30	380	MT/M
17	Hand Sanitizer- Triclo 28%	200	MT/M
18	Hand Sanitizer- PCMX 32%	380	MT/M

(Sr. Number 16, 17 and 18 is HAND SANITIZER products which is manufactured by mixing process only)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	55.5	As per Schedule-I	CETP
2.	Domestic effluent	6.5	As per Schedule-I	On land for gardening

5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (2 TPH)	1	As per Schedule -II
2	S-2	DG Set (125 KVA)	1	As per Schedule -II
3	S-3	Process Stack (Cl ₂)	1	As per Schedule -II
4	S-4	Process Stack (HCL)	1	As per Schedule -II
5	S-5	Process Stack (SO ₂)	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	--NA--	0	--NA--	--NA--	--NA--

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	28.2 Spent catalyst / spent carbon	360	Kg/M	Incineration	CHWTSDF
2	35.3 Chemical sludge from waste water treatment	118	Kg/M	Landfil	CHWTSDF

8 The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.

9 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.



- 10 This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Format 1.0/BO/AS(T) /TN-6008-15/R/Gen- 14168 dtd. 06.11.2015 which is valid up to 31.07.2020.
- 11 This Consent is issued subject to an order passed or may be passed by Hon'ble NGT, order dtd. 23.08.2019 in the matter of O.A. No. 1038/2018.
- 12 The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
- 13 This consent is issued as per the delegation of power to HOD's vide Board Office Order dtd. 01.03.2013

For and on behalf of the
Maharashtra Pollution Control Board.

(P.K. Mirashe)
13/04/2020
(P.K. Mirashe)
Assistant Secretary (Tech.)

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2004000198	13/04/2020	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 60.00 CMD for the treatment of 55.50 CMD of industrial effluent, which consisting of Primary treatment (Collection tank, Neutralization tank, Primary Clarifier/Primary Settling Tank), Secondary treatment (Activated Sludge Process) and Tertiary treatment (Pressure sand filter, Activated carbon filter).
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
Compulsory parameters		
(1)	pH	5.5 to 8.5
(2)	Oil & Grease	10 mg/l
(3)	BOD (3 days 27°C)	30 mg/l
(4)	Total Suspended solids	100
(5)	Total Dissolved solids	2100 mg/l
Additional Parameters		
(6)	COD	250 mg/l
(7)	% Sodium	60 %

- C) The treated industrial effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged to CETP for further treatment and disposal. In no case, sewage shall find its way outside factory premises.
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 6.5 CMD of sewage.

B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

1	BOD 3 days 27oC	Not to exceed	30 mg/l
2	Suspended Solids	Not to exceed	100 mg/l

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	3.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	57.80
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2.0

The water used for gardening should be treated effluent/Sewage.

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.
7. The applicant shall adopt use of high-pressure hoses for equipment cleaning to reduce waste water generation

M.D.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂ (kg/day)
S-1	Boiler (2 TPH)	Dust Collector	11	COAL	1.5 MT/Day	0.50	15.00
S-2	D.G. Set (125 KVA)	Acoustic Enclosure	3.0*	HSD	20.0 Ltr/Hr	1.00	8.40
S-3	Process Stack (CL2)	Cl2 Scrubber	10.0	0	--	--	--
S-4	Process Stack (HCl)	HCl Scrubber	10.0	0	--	--	--
S-5	Process Stack (SO ₂)	SO ₂ Scrubber	10.0	0	--	--	--

(*- Above roof level)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards	
Total Particulate Matter	Not to exceed	150 mg/Nm ³
Acid Mist /HCl	Not to exceed	35 mg/Nm ³
NO _x / SO ₂ (Process)	Not to exceed	50 ppm
Chlorine	Not to exceed	3 ppm

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
6. Solvent Management shall be carried out as follows:
- Reactors shall be connected to Chilled Brine Condenser system
 - Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
 - The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 95% overall recovery
 - Solvents shall be stored in a separate space specified with all safety measures.
 - Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.



- f. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
- g. All the solvent storage tanks shall be connected with vent condensers with chilled Brine circulation.
- h. Fugitive emissions shall be controlled at 99.95% with effective chillers.
- i. Solvent transfer shall be through pump.
- j. Metering and control of quantities of active ingredients to minimize wastes.
- k. Use of automatic filling to minimize spillage.
- l. Use of close feed system into batch reactors.
- m. Venting equipment through vapour recovery system.

[Handwritten signature]



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 2.0 Lakh	Exisitng	Towards O & M of Pollution Control Systems	31.07.2020	30.11.2020

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

Handwritten signature



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
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21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
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25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



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 29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
 30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
 31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
 32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
 33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- [Handwritten signature]*

Date: 24th January 2023.

To,
The Sub Regional Officer, Tarapur-I
Maharashtra Pollution Control Board,
MIDC Office Compound, Boisar Station (W),
Post TAPS, Boisar,
Tal & Dist. Palghar, 401 504

Subject: Warning Notice.

Ref.: Your warning notice vide no. MPCB/SRO TP-1/93, dated 19.01.2023.

Dear Sir,

With reference to above subject, we would like to submit our clarification/request as below,

Sr. No.	<u>Non Compliance:</u>	<u>Compliance Submission:</u>
1.	Site inspection was carried out in presence of representative of M/s. Satguru Agro Industries., & M/s. Salvi Chemical Ltd.	Yes Sir, Inspection carried out jointly and we are before started work for this matter.
2.	Seepage noticed from adjacent compound wall located near D. G. set area to milling section of M/s. Satguru Agro Industries., PH of seepage 6-7.	Yes, Seepage noticed and we are completed work and submit in your office with photo on dt. 24/01/2023
3.	Adjacent to the above location ETP of M/s. Salvi Chemical Ltd., is located. The representative of M/s. Salvi Chemical Ltd., admitted about seepage originated from their ETP and shown photographs of repairing of leaked ETP units. However, till date seepages not stopped.	Our ETP is located near boundary wall of M/s. Satguru Agro Industries. Our ETP treated water tank was leaked and seepage water having pH 6-7 entered into above industry compound. During visit we shown the photographs of repairing done to officer. We have also observed few leakages which is not attended properly.
4.	The above non compliances were brought to the notice of your representative during visit. Representative of M/s. Salvi Chemical Ltd., assured about safe cleaning of premises of M/s. Satguru Agro Industries., & dispose same as per Environment rule.	We noticed the leakage problem and after the visit of officer we make all tank empty and repaired the same. We also clean safely the premises of M/s. Satguru Agro Industries and treat the said water in our ETP.

SUB-REGIONAL OFFICE
MAHARASHTRA POLLUTION CONTROL BOARD
TARAPUR, MIDC, COLONY, BOISAR,
TALUKA & DIST. PALGHAR, PIN 401 504.
SALVI CHEMICAL INDUSTRIES LTD.

Corporate Office:
107-108, Western Edge II,
W. E. Highway, Borivali (E),
Mumbai - 400066, MH, India.

[P] : 91 - 22 - 2870 1438 / 49 / 50
[F] : 91 - 22 - 2870 3656
[E] : info@salvichem.com
[W] : www.salvichem.com

(A Govt. Recognised Export House)
CIN No.: U24230MH2005PLC156633
Factory Address:
E-90/93/94/95, M.I.D.C.,
Tarapur, Boisar, Pin Code: 401506,
Dist. Palghar, MH, India.



..2...

With this explanation as above, please consider our compliance against your warning notice. We assure you that this incidence will not happen again and we will take care of environment and continuously maintain the compliance as per MPCB consented standards.

Thanking you,

Yours faithfully,
For **SALVI CHEMICAL INDUSTRIES LTD.**

AUTHORIZED SIGNATORY.



CC: Regional Officer, MPC Board, Thane.

- ENC:** 1. Warning Notice dtd. 19.01.2023
2. MPCB Consent to Operate.
3. Photographs of Tank Repaired.
4. Photographs of Premises Cleaned (M/s. Satguru Agro Industries)

SALVI CHEMICAL INDUSTRIES LTD.

Corporate Office:
107-108, Western Edge II,
W. E. Highway, Borivali (E),
Mumbai - 400066, MH, India.

[P] : 91 - 22 - 2870 1438 / 49 / 50
[F] : 91 - 22 - 2870 3656
[E] : info@salvichem.com
[W] : www.salvichem.com

(A Govt. Recognised Export House)
GIN No.: U24230MH2005PLC156633

Factory Address:
E-90/93/94/95, M.I.D.C.,
Tarapur, Boisar, Pin Code: 401506,
Dist. Palghar, MH, India.

MAHARASHTRA POLLUTION CONTROL BOARD

Sub Regional Office - Tarapur-I

Visit us at :- <http://mpcb.gov.in>
e-mail : srotarapur1@mpcb.gov.in



MIDC Office Compound, Boisar
Station (W), Post TAPS, Boisar, Tal &
Dist Palghar. 401504

Date: 19/10/2023

No.MPCB/SRO TP-1/93

To,
M/s Salvi Chemical Industries.
Plot No.E-90 ,93,94 & 95,MIDC Tarapur,
Tal& Dist Palghar

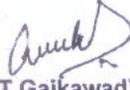
Sub: Warning Notice.

Ref: 1. Complaint received on 19.12.2022 regarding seepage of effluent on in adjacent Unit.
2. Visit of the MPCB Officials dated 18.01.2023.

Vide reference no.1 above complaint received to this office on 19.12.2022 regarding seepage of effluent on in adjacent Unit. The Field Officer had visited to M/s. Satguru Agro Industries., located at Plot No. E-91/92, MIDC Tarapur w. r. t. complaint received regarding effluent seepage flowing in their premises due to M/s. Salvi Chemical Ltd., (adjacent premises) and reported that;

1. Site inspection was carried out in presence of representative of M/s. Satguru Agro Industries., & M/s. Salvi Chemical Ltd.
2. Seepage noticed from adjacent compound wall located near D. G. set area to milling section of M/s. Satguru Agro Industries., PH of seepage 6-7.
3. Adjacent to the above location ETP of M/s. Salvi Chemical Ltd., is located. The representative of M/s. Salvi Chemical Ltd., admitted about seepage originated from their ETP and shown photographs of repairing of leaked ETP units. However, till date seepages not stopped.
4. The above non compliances were brought to the notice of your representative during visit. Representative of M/s. Salvi Chemical Ltd., assured about safe cleaning of premises of M/s. Satguru Agro Industries., & dispose same as per Environment rule.

In view of above you are hereby instructed to stop/ prevent leakage/Seepage generate from ETP unit adjacent to compound wall at above mention location and comply with consent condition no 22 of schedule IV i.e. industry should not cause any nuisance in surrounding area. Also, Comply with Consent to operate conditions, else this office will recommend for issuance of necessary legal action as per provision of various Environmental enactments including closure of industry which may please be noted.


(P.T.Gaikwad)
Sub Regional Officer,
Tarapur-I

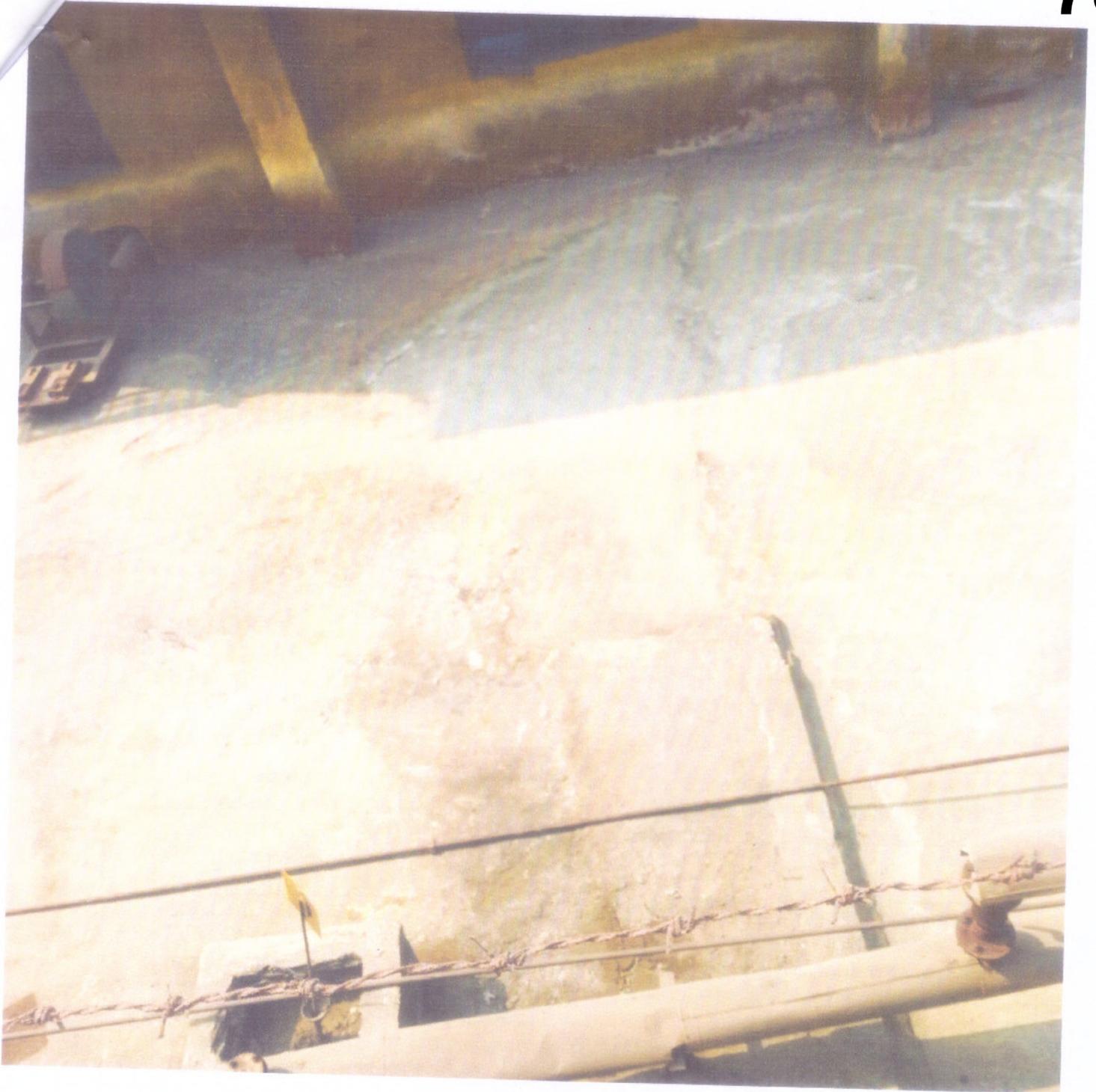
Copy submitted for information please.
The Regional officer MPC Board, Thane











Date: 24th January 2023.

To,
The Sub Regional Officer, Tarapur-I
Maharashtra Pollution Control Board,
MIDC Office Compound, Boisar Station (W),
Post TAPS, Boisar,
Tal & Dist. Palghar, 401 504

Subject: Warning Notice.

Ref.: Your warning notice vide no. MPCB/SRO TP-1/93, dated 19.01.2023.

Dear Sir,

With reference to above subject, we would like to submit our clarification/request as below,

Sr. No.	<u>Non Compliance:</u>	<u>Compliance Submission:</u>
1.	Site inspection was carried out in presence of representative of M/s. Satguru Agro Industries., & M/s. Salvi Chemical Ltd.	Yes Sir, Inspection carried out jointly and we are before started work for this matter.
2.	Seepage noticed from adjacent compound wall located near D. G. set area to milling section of M/s. Satguru Agro Industries., PH of seepage 6-7.	Yes, Seepage noticed and we are completed work and submit in your office with photo on dt. 24/01/2023
3.	Adjacent to the above location ETP of M/s. Salvi Chemical Ltd., is located. The representative of M/s. Salvi Chemical Ltd., admitted about seepage originated from their ETP and shown photographs of repairing of leaked ETP units. However, till date seepages not stopped.	Our ETP is located near boundary wall of M/s. Satguru Agro Industries. Our ETP treated water tank was leaked and seepage water having pH 6-7 entered into above industry compound. During visit we shown the photographs of repairing done to officer. We have also observed few leakages which is not attended properly.
4.	The above non compliances were brought to the notice of your representative during visit. Representative of M/s. Salvi Chemical Ltd., assured about safe cleaning of premises of M/s. Satguru Agro Industries., & dispose same as per Environment rule.	We noticed the leakage problem and after the visit of officer we make all tank empty and repaired the same. We also clean safely the premises of M/s. Satguru Agro Industries and treat the said water in our ETP.

SUB REGIONAL OFFICE
MAHARASHTRA POLLUTION CONTROL BOARD
TARAPUR, MIDC, COLONY, BOISAR,
TALUKA & DIST. PALGHAR, PIN 401 504.
SALVI CHEMICAL INDUSTRIES LTD.

Corporate Office:
107-108, Western Edge II,
W. E. Highway, Borivali (E),
Mumbai - 400066, MH, India.

[P] : 91 - 22 - 2870 1438 / 49 / 50
[F] : 91 - 22 - 2870 3656
[E] : info@salvichem.com
[W] : www.salvichem.com

(A Govt. Recognised Export House)
GIN No.: U24230MH2005PLC156633
Factory Address:
E-90/93/94/95, M.I.D.C.,
Tarapur, Boisar, Pin Code: 401506,
Dist. Palghar, MH, India.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE- TARAPUR-I

Ph. No: (02525)276337/273314
Fax : --
Email:
srotarapur1@mpcb.gov.in



MIDC Office Compound, Tarapur,
Post At. Tarapur, Boiser (W),
Tal. & Dist. Palghar. 401504

Your Service is our Duty"

Dtd. 17/01/2023

VISIT REPORT

Name & Address of the Industry : M/S. Salvi Chemical Industries H.
Plot No. E-90, 93, 94 & E-95
MIDC Tarapur, Tal. Palghar
Industry Representative : Mr. Manoj Singh (Officer Admin)
7410133927, hrd@salvichem.com
Consent Status : 31/07/2021

Observations :

The purpose of the visit to check the Compliance of Consent Condition in respect of Randomized based Visit Schedule during visit following observations were made.

- ① During visit ind found in operation, ind engaged in the pharma intermediate, presently Ferrous Fumarate & Malachite Green found in progress.
- ② Ind has ~~not~~ segregated the High COD & low COD streams as reported by ind. representative it will take about 10 to 15 days to complete the under process work of stream (High COD & low COD) Segregation.
- ③ Ind has provided MEE of 3 effect having Capacity 30 KL/D (without stripper) followed by ATPD of Capacity 25 KL/D, MEE found in operation & ATPD not found in operation due to required density of effluent as reported by ind. representative.
- ④ Ind has provided Boiler of Capacity 2.5 TPH with Hot Fuel Cool & Dust Collector as on APC.

(P.T.O.)

- 5) Ind has not provided the R.O. Plant for low CO₂ as ~~mentioned~~ mentioned in Consent, also Secondary System i.e. Activated Sludge process, not in operation. presently low & High CO₂ stream are treated in Common in existing MEB & ATFD the Condensate from the MEB collected in 3 nos of separate tanks. No's 1 - 20 KL for disposal to CETP, No's 2 - 60 KL for recycle in process & No's 3, 20 KL for ~~recycle~~ ATFD cleaning. again treated in MEB.
- 6) Ind has obtained the membership of CHWTSDF for the disposal of HW generated 27.12.2022 200 kg about 4 to 5 mt MEB salt stored within ETP area.
- 7) Ind has submitted the Form IV & Form V on 25/5/2022 & 25/8/2022 respectively.

~~him~~
17/1/23

(Mr. Manoj Singh)
Officer Admin

~~lingade~~
17/1/23

(S. V. Lingade)
F.O.





ANNEXURE - R3

Date: 30th May 2023

To,
The Sub Regional Officer, Tarapur-I
Maharashtra Pollution Control Board,
MIDC Office Compound, Boisar Station (W),
Post TAPS, Boisar,
Tal. & Dist.: Palghar, 401 504

Subject: Warning Notice.

Ref.: Your warning notice vide no. MPCB/SRO TP-1/695, dated 25.05.2023.

Dear Sir,

With reference to above subject, we would like to submit our clarification/request as below,

Sr. No.	<u>Non Compliance:</u>	<u>Compliance Submission:</u>
1.	Site inspection was carried out in presence of representative of M/s. Satguru Agro Industries., & M/s. Salvi Chemical Ltd.	Yes Sir, Inspection carried out jointly.
2.	Seepage noticed from adjacent compound wall located near D. G. set area to milling section of M/s. Satguru Agro Industries., PH of seepage 6-7.	Yes, Seepage noticed.
3.	Adjacent to the above location ETP of M/s. Salvi Chemical Ltd., is located. The representative of M/s. Salvi Chemical Ltd., admitted about seepage originated from their ETP.	Our ETP is located near boundary wall of M/s. Satguru Agro Industries. Our ETP treated water tank was leaked and seepage water having pH 6-7 entered into above industry compound. During visit we shown the photographs of repairing done to officer. We have also observed few leakages which is not attended properly.
4.	The above non compliances were brought to the notice of your representative during visit. Representative of M/s. Salvi Chemical Ltd., assured about safe cleaning of premises of M/s. Satguru Agro Industries., & dispose same as per rule.	We noticed the leakage problem and after the visit of officer we make all tank empty and repaired the same. We also clean safely the premises of M/s. Satguru Agro Industries and treat the said water in our ETP.

30/05/2023
SUB-REGIONAL OFFICE
MAHARASHTRA POLLUTION CONTROL BOARD
TARAPUR-I, MIDC COLONY, BOISAR,
TALUKA BOISAR, PALGHAR, PIN 401 504.
SALVI CHEMICAL INDUSTRIES LTD.

(A Govt. Recognized Export House)
CIN No.: U24230MH2006PLG158883

Corporate Office:
W-408, Western Edge II,
W. E. Highway, Borivali (E),
Mumbai - 400066, MH, India.

[P] : 91 - 22 - 2870 1438 / 49 / 50
[F] : 91 - 22 - 2870 3656
[E] : info@salvichem.com
[W] : www.salvichem.com

Factory Address:
E-90/93/94/95, M.I.D.C.,
Tarapur, Boisar, Pin Code: 401506,
Dist. Palghar, MH, India.



With this explanation as above, please consider our compliance against your warning notice. We assure you that this incidence will not happen again and we will take care of environment and continuously maintain the compliance as per MPCB consented standards.

Thanking you,

Yours faithfully,

For **SALVI CHEMICAL INDUSTRIES.**

AUTHORIZED SIGNATORY.



CC: Regional Officer, MPC Board, Thane.

- ENC:** 1. Warning Notice dtd. 25.05.2023
2. MPCB Consent to Operate.
3. Photographs of Tank Repaired.
4. Photographs of Premises Cleaned (M/s. Satguru Agro Industries)

SALVI CHEMICAL INDUSTRIES LTD.

Corporate Office:
107-108, Western Edge II,
W. E. Highway, Borivali (E),
Mumbai - 400066, MH, India.

[P] : 91 - 22 - 2870 1438 / 49 / 50
[F] : 91 - 22 - 2870 3656
[E] : info@salvichem.com
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(A Govt. Recognised Export House)
CIN No. : U24230MH2006PLC100033

Factory Address:
E-90/93/94/95, M.I.D.C.,
Tarapur, Boisar, Pin Code: 401506,
Dist. Paighar, MH, India.

MAHARASHTRA POLLUTION CONTROL BOARD

Sub Regional Office - Tarapur-I

Visit us at :- <http://mpcb.gov.in>
e-mail : srotarapur1@mpcb.gov.in



MIDC Office Compound, Boisar
Station (W), Post TAPS, Boisar, Tal &
Dist Palghar, 401504

No. MPCB/SRO TP-1/ 695

Date: 25/05/2023

To,
M/s Salvi Chemical Industries,
Plot No. E-90, 93, 94 & 95, MIDC Tarapur,
Tal & Dist Palghar

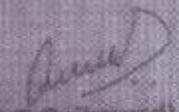
Sub: Warning Notice

- Ref: 1. Warning notice issued on 19.01.2023
2. Complaint received on 23.05.2023 regarding seepage of effluent on in adjacent Unit.
3. Visit of the MPCB Officials dated 24.05.2023.

Vide reference no.2 above complaint received to this office on 23.05.2023 regarding seepage of effluent on in adjacent Unit. The Field Officer had visited to M/s. Satguru Agro Industries., located at Plot No. E-91/92, MIDC Tarapur w. r. t. complaint received regarding effluent seepage flowing in their premises due to M/s. Salvi Chemical Ltd., (adjacent premises) and reported that:

1. Site inspection was carried out in presence of representative of M/s. Satguru Agro Industries., & M/s. Salvi Chemical Ltd.
2. Seepage noticed from adjacent compound wall located near D. G. set area to milling section of M/s. Satguru Agro Industries., PH of seepage 6-7
3. Adjacent to the above location ETP of M/s. Salvi Chemical Ltd., is located. The representative of M/s. Salvi Chemical Ltd., admitted about seepage originated from their ETP.
4. The above non compliances were brought to the notice of your representative during visit. Representative of M/s. Salvi Chemical Ltd., assured about safe cleaning of premises of M/s. Satguru Agro Industries., & dispose same as per rule

As per record this office already issued warning notice on 19.01.2023 however same issue recurred. Hence in view of above you are hereby once gain instructed to stop/ prevent leakage/Seepage generate from ETP unit adjacent to compound wall at above mention location and comply with consent condition no 22 of schedule IV i.e. industry should not cause any nuisance in surrounding area. Also, Comply with Consent to operate conditions, else this office will recommend for issuance of necessary legal action as per provision of various Environmental enactments including closure of industry which may please be noted.


(P.T. Garkwad)
Sub Regional Officer,
Tarapur-I

Copy submitted for information please
The Regional officer MPC Board, Thane



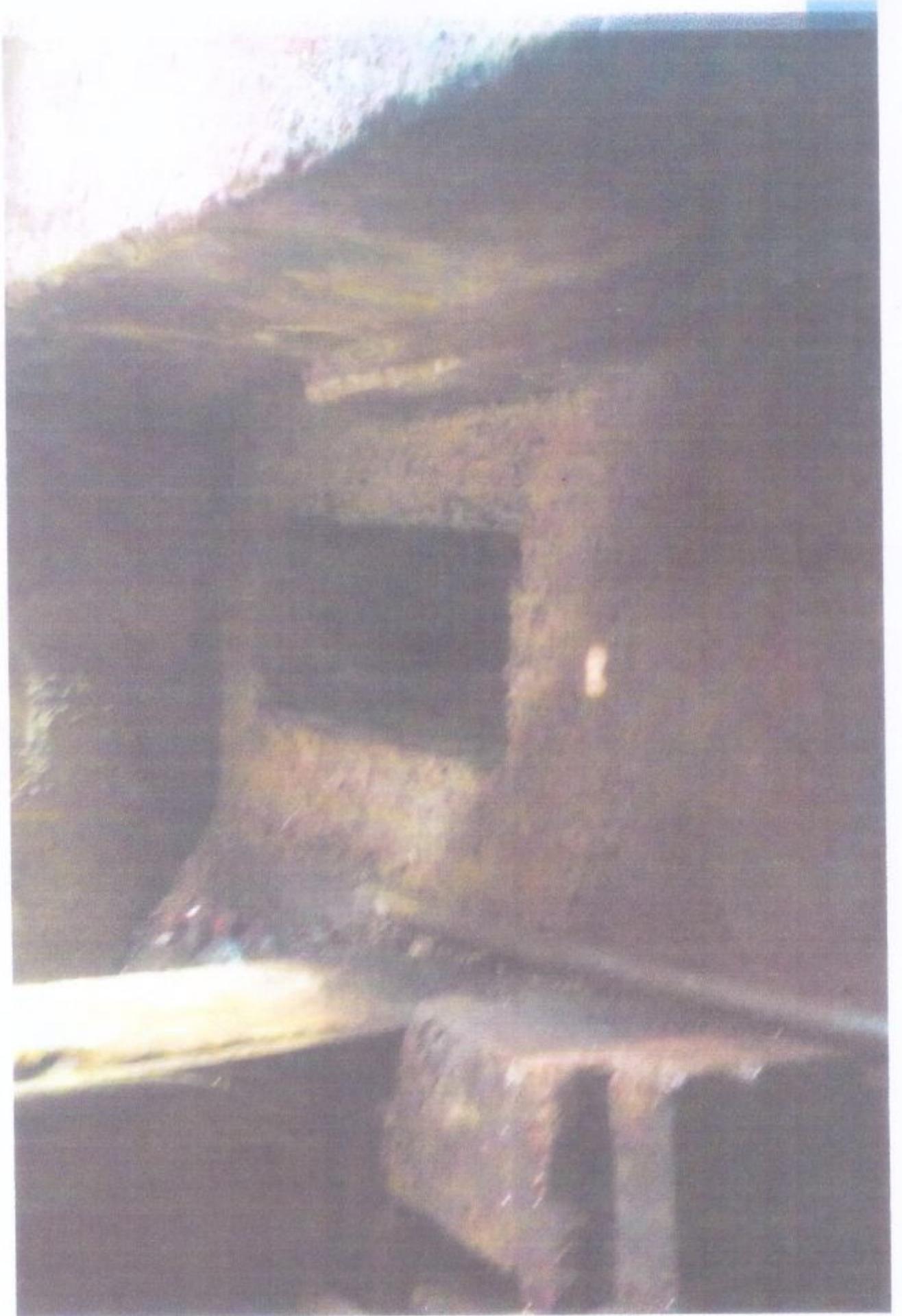
















MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: ast@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R58)
 No:- Format1.0/AS(T)/UAN
 No.0000126601/CO/2211002165

Date: 25/11/2022

To,
 M/s. Salvi Chemical Industries Ltd.,
 Plot No. E-90, 93, 94 & E-95, M.I.D.C., Tarapur,
 Tal. & Dist. -Palghar



Your Service is Our Duty

Sub: Grant of Consent to 1st Operate Expansion (Part-I) in amalgamation with existing consent to operate under Red/LSI category.

- Ref:**
- Existing Consent to Operate accorded by the Board vide No. Format 1.0/AS(T)/UAN No. 0000099846/CR-2103002159, Date. 31.03.2021 valid upto 31.07.2025.
 - Consent to Establish (Expansion) for Organic & Inorganic chemicals obtained Vide No. Format 1.0/AS(T)/UAN No. 0000058381/CE-2009000846, Date.17.09.2020.
 - Your application for Part-I consent to Operate for expansion vide No. MPCB-CONSENT-0000126601.

Your application No.MPCB-CONSENT-0000126601 Dated 01.12.2021

For: Grant of 1st Consent to Operate for Expansion (Part-I) in amalgamation with existing consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Trans-boundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/07/2025**
- The capital investment of the project is Rs.17.22 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 12.23 Crs + Expansion/Increase in C.I. - Rs. 4.99 Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total UOM
Products				
1	Ferrous Fumarate	200	0	198 MT/M
2	Di-Iodo/Iodochloro Hydroxy Quinoline	3	0	3 MT/M
3	L-Lysine Mono HCl	10	0	10 MT/M
4	Potassium Iodide	10	0	10 MT/M
5	Sodium Iodide	10	0	10 MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
6	3,5-Di-Iodo salicylic Acid	10	0	10	MT/M
7	Halquinol	75	0	75	MT/M
8	Maleic Acid	10	0	10	MT/M
9	Sodium Selenite	25	0	25	MT/M
10	1,2,3- Triazole/4-Amino-1,2,4 Triazole	10	0	10	MT/M
11	Methyl Iodide/TMSI	10	0	10	MT/M
12	Sodium Saccharin	100	0	100	MT/M
13	Calcium Saccharin	20	0	20	MT/M
14	Glycine	50	0	50	MT/M
15	Closantel Amine	10	0	10	MT/M
16	Hand Sanitizer- IPBC 30	380	0	380	MT/M
17	Hand Sanitizer- Triclo 28%	200	0	200	MT/M
18	Hand Sanitizer- PCMX 32%	380	0	380	MT/M
19	Electronic Iron Powder/Reduces Iron Powder/Cast Iron Powder/Other Iron Salt (Mixing & Blending)	0	100	100	MT/M
20	Iron EDTA/Ferric pyro phosphate/Ferric Orthophosphate/Iron Sucrose/Ferric calcium Citrate/Ferrous Ascorbate/Gluconate (Only Spray Drying)	0	80	80	MT/M
21	Iron Powder	0	150	150	MT/M
22	Ferrous Sulphate Dry (Only Drying, Blending & Mixing)	0	300	300	MT/M
23	Ferric Sulphate (liquid Mixing)	0	200	200	MT/M
24	Ferrous Glycine sulphate, Copper Glycine Sulphate/ Calcium Glycine Sulphate/Zinc Glycine Sulphate/Magnesium Glycine Sulphate/Selenium Glycine Sulphate & EDTA Chelates (Only Spray Drying)	0	150	150	MT/M
25	Selenium Sulphide & salts (Only Spray Drying)	0	5	5	MT/M
26	Chromium Picolinate 12 % Chromium Propionate/Chromium Polynicitinate/Zinc Picolinate & Chromium Salts (Only Mixing & Blending)	0	25	25	MT/M
27	Sodium/Potassium/Zinc/Magnesium/Calcium Citrate (Only Spray Drying)	0	120	120	MT/M
28	Ferrous bis glycinate/Zinc bis glycinate/copper bis glycinate/magnesium/manganese bis glycinate/ Selenium/Calcium bis glycinate & Calcium Salts (Only Spray Drying)	0	150	150	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
29	Chromium Picolinate 1%,12 %/ Choline Chloride 60%,70%/Chromium propionate 0.4/19% Choline Bitartarate 60/90, Fumaric Acid 90%/ CWS (Only Mixing & Blending)	0	20	20	MT/M
30	Potassium Iodide 68%,90% & Salts (Mixing & Blending)	0	25	25	MT/M
31	Micronutrients Premix ferrou/Copper/Zic/Vitamin 50% & Varius Strength/Vitamin C 50% & various strength/Methyl Cobalmine 1% /0.1% (Only Mixing & Blending)	0	500	500	MT/M
32	Vitamin & Mineral Pre mix various Strength, Ferrous Fumarate 60/80/90/95 (Only Mixing & Blending)	0	1500	1500	MT/M
33	Ferrous Sulphate 60/80/90/95 (Only mixing & Blending)	0	400	400	MT/M
34	Sodium Selenite 4.5 % & Salts (Only Mixing & Blending)	0	25	25	MT/M
35	L Selenomethioni ne 0.5%/1%/40%/70% (Only Mixing & blending)	0	750	750	MT/M
36	Potassium Chloride 50% & Other Salts (Only Mixing & Blending)	0	50	50	MT/M
37	Periodic Acid 48% / Iodophor 2%/SMPI/IBPC 30%,/20%,/40% (Only Mixing & Blending)	0	80	80	MT/M
38	Ferrous Sulphate 7H2O (Spray Drying)	0	800	800	MT/M
39	Halquinoil 60%/12.5%/13%/24%/30%/80%/90% (Only Mixing & Blending)	0	100	100	MT/M

The industry shall not manufacture the organic products and /or the products involving chemical symthesis process from expansion which attracts the Provisions of Environmental Clerance, before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	106.0	As per Schedule-I	Partly recycle 50.5 CMD & partly CETP 55.5 CMD
2.	Domestic effluent	6.5	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (2.5 TPH)	1	As per Schedule -II
2	S-2	D. G. Set	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
3	S-3 to S-5	Process Reactor Vents (3 Nos.)	3	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	4.0	MT/M	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	368	Kg/M	Landfill after treatment	CHWTSDF
2	28.1 Process Residue and wastes	6831.0	Kg/M	Incineration	CHWTSDF
3	28.3 Spent carbon	6883.8	Kg/M	Incineration	CHWTSDF
4	28.1 - Ammonium Sulphate	350	MT/M	Recycle*	Sale to authorised party / CHWTSDF
5	28.1 - Ammonium Chloride	55	MT/M	Recycle*	Sale to authorised party / CHWTSDF
6	28.1- Sodium Sulphate	200	MT/M	Recycle*	Sale to authorised party / CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. Format 1.0/AS(T)/UAN No. 0000099846/CR-2103002159, Date. 31.03.2021.
12. The applicant should not take any effective steps for manufacturing of the proposed expansion organic products and the products which include the chemical synthesis process before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto and shall submit the undertaking/ Board resolution for the same.
13. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
14. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 through online manifest system.

15. Industry shall comply the Boards Circular dtd. 05.02.2020 for use of cleaner fuel.
16. Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
17. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.
18. This Consent to 1st Operate (Part-I of Expansion) is issued based on declaration /undertaking submitted by you vide letter dated. 12.10.2022 submitted on portal 15.10.2022.
19. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
20. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



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a91393f6

Signed by: Dr. V.M.Motghare
Assistant Secretary (Technical)
For and on behalf of
Maharashtra Pollution Control Board
ast@mpcb.gov.in
2022-11-25 13:48:01 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2112000096	01/12/2021	Online Payment

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
- i) Strong COD/TDS stream of 50.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank, Primary after stmt) , Stripper, Multi effect evaporator (2 stage) with design capacity of 75 CMD followed by ATFD. The MEE condensate is treated in weak stream ETP.
- ii) Weak COD/TDS stream of 55.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter, Reverse Osmosis. RO Reject shall be treated in MEE and RO permeate shall be recycled back in process/ utilities.) .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	100
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Ammonical Nitrogen	50
(7)	Phenolic Compounds	1
(8)	Total Dissolved Solids	2100
(9)	Chlorides	600
(10)	Sulphates	1000
(11)	Phosphates as P	5
(12)	Sulphides as S	2
(13)	% Sodium	60 %
(14)	Zinc	5
(15)	Copper	3
(16)	Total Chromium	2
(17)	Arsenic	0.2
(18)	Lead	0.1

- C] The partly treated effluent strong stream effluent 50.5 CMD shall be recycled and reused in the process & partly treated effluent weak stream effluent 55.5 CMD shall be disposed to CETP for further treatment and disposal after confirming above standards. In no case, effluent shall find its way outside factory premises.
- D] The industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- E] Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 6.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	38.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	117.80
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler (2.5 TPH)	Fabric Bag Filter Multi Cyclone	35.00	Coal 1.5 MT/Day	0.50	TPM	50 Mg/Nm ³
						SO ₂	15 Kg/Day
S-2	D. G. Set (380 KVA)	Acoustic Enclosure Stack	3.00	HSD 50 Ltr/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	21 Kg/Day
S-3	Process Reactor Vent -I	Scrubber	10.00	- 0 -- NA--	-	Chlorine	3 PPM
						Acid Mist	35 Mg/Nm ³
						HCL	30 Mg/Nm ³
S-4	Process Reactor Vent -II	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm ³
						Chlorine	3 PPM
						SO ₂ (process)	50 PPM
S-5	Process Reactor Vent -III	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm ³
						Chlorine	3 PPM
						SO ₂ (process)	50 PPM

(D.G Set stack height shall be above roof level.)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
Total Particulate Matter	Not to exceed	30 mg/ Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

6. Solvent Management shall be carried out as follows:
 - a. Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
 - b. Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
 - c. The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 97% overall recovery
 - d. Solvents shall be stored in a separate space specified with all safety measures.
 - e. Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
 - f. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - g. All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation.
 - h. Fugitive emissions shall be controlled at 99.95% with effective chillers.
 - i. Solvent transfer shall be through pump.
 - j. Metering and control of quantities of active ingredients to minimize wastes.
 - k. Use of automatic filling to minimize spillage.
 - l. Use of close feed system into batch reactors.
 - m. Venting equipment through vapour recovery system.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 2.0 Lakh	Exisitng	Towards O & M of Pollution controls systems and complainece of consent conditions	31.07.2025	31.01.2026
2	C to R	Rs. 5.0 Lakh	15 Days	Towards not to manufacture the expansion products which attracts the provision of EIA Notification 2006 without E.C and towards submission of undertaking/ Board Resolution for the same.	31.07.2025	31.01.2026

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

230 ANNEXURE - R4 107

MAHARASHTRA POLLUTION CONTROL BOARD

SUB-REGIONAL OFFICE- TARAPUR-I

Ph. No: (02525)276337/273314
 Fax : --
 Email: srotarapur1@mpcb.gov.in
 Website : <http://mpcb.gov.in>



MIDC Staff Colony
 Compound, Tarapur,
 Post At. Tarapur, Boiser (W),
 Tal. & Dist. Palghar. 401504

"Your Service is our Duty"

Visit Report

02/09/2023

Name & Address of Industry	:	M/s. Salvi Chemical Industries Ltd, P.O. E-90, 93, 94 & E-95, MIDC Tarapur				
Type of Industry	:	Red/ Orange/ Green				
Factory Representative (Name, Phone No, E-mail)	:	Mr. Girish				
Board Representative	:	Sub-Regional Officer, Tarapur-				
Date of Visit	:	02/09/2023				
Consent status	:	C to E/O: - Dated:- Validity:- 31/07/2025				
EC status/Location Status (PRZ/CRZ/Eco sensitive)	:	MIDC Tarapur.				
Purpose of Visit	:	CAB Water Auditor visit alongwith MPCEB officer				
Effluent quantity	:	<table style="width: 100%; border: none;"> <tr> <td style="width: 25%; border: none;">Domestic</td> <td style="width: 25%; border: none;">M³/day</td> <td style="width: 25%; border: none;">Industrial</td> <td style="width: 25%; border: none;">M³/day</td> </tr> </table>	Domestic	M ³ /day	Industrial	M ³ /day
Domestic	M ³ /day	Industrial	M ³ /day			

- ① Plant was in operation during visit.
- ② Industry engaged in manufacturing of various chemicals
- ③ Industry has provided FTP for treatment of waste water generated.
- ④ Industry has provided collection cum neutralization tank, settling tank,
- ⑤ Industry has provided MBE of capacity 100 KL/Day followed by 2 nos of ATFD one of 25 KL/Day another 12 KL/Day.
- ⑥ Industry has segregated high and low COD stream. Unit is member of CBTP and sending it through Tanker movement. God House keeping within the premises observed to be very poor.



[Signature]
02/09/2023

[Signature]

[Signature]
[unclear]

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MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE- TARAPUR-I

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Ph. No: (02525)276337/273314
Fax : --
Email:
srotarapur1@mpcb.gov.in



MIDC Office Compound, Tarapur,
Post At. Tarapur, Boiser (W),
Tal. & Dist. Palghar. 401504

Your Service is our Duty"

Dtd. 17/01/2023

VISIT REPORT

Name & Address of the Industry : M/S. Salvi Chemical Industries Ltd.
Plot No. E-90, 93, 94 & E-95
MIDC Tarapur, Tal. & Dist. Palghar

Industry Representative : Mr. Manoj Singh (Officer Admin)
7410133927, hrd1@salvi.chem.com

Consent Status : 31/07/2021

Observations :

The purpose of the visit to check the Compliance of Consent Condition in respect of Randomized based Visit Schedule. During visit following observations were made.

- ① During visit ind found in operation, ind engaged in the pharma intermediate, presently Ferrous Fumarate & Malachite Green found in progress.
- ② Ind has ~~not~~ segregated the High COD & low COD streams as reported by ind. representative it will take about 10 to 15 days to complete the under process work of stream (High COD & low COD) Segregation.
- ③ Ind has provided MEE of 3' dia having Capacity 30 KL/D (without stripper) followed by ATFD of Capacity 25 KL/D. MEE found in operation & ATFD not found in operation due to required density of effluent as reported by ind. representative.
- ④ Ind has provided Boiler of Capacity 2.5 TPH with Hot Fuel Cool & Dust Collector as on APC.

(P.T.O.)

- ⑤ Tnd has not provided the P.O. plant for low CO₂ as ~~mentioned~~ mentioned in Condent, also secondary system is Activated Sludge process not in operation. presently low & High CO₂ stream are treated in Common in existing MEB & ATFD the Condensate from the MEB collected in 3 nos of separate tanks. No's 1 - 20 KL for disposal to CETP, no's 2 - 60 KL for recycle in process & no's 3, 20 KL for ~~recycle~~ ATFD cleaning. again treated in MEB.
- ⑥ Tnd has obtained the membership of CHWTSDF for the disposal of HW generated 27.12.2022 200 kg. about 4 to 5 mt MEB salt stored within ETI area.
- ⑦ Tnd has submitted the Form IV & Form V on 25/5/2022 & 25/8/2022 respectively.

~~him~~
17/1/23

(Mr. Manoj Singh)
Officer Admin

~~light~~
17/1/23

(S. V. Lingade)
F.o.





ANNEXURE - R5

Date: 17/09/2022.

Ref No: SCIL/HR/F/2022

To,

The Sub Regional Office,
Maharashtra Pollution Control Board,
MPCB Staff Colony Compound, Tarapur,
Post At. Tarapur, Boisar (W),
Tal & Dist. Palghar-401506.

Sub: - Intimation detail for sludge and influent (17.06.22 to
31.08.22).

Respected Sir/Madam,

With reference your letter, No. MPCB/ROT/Restart/2206170001 on
dated 17/06/22 in Sr. No-04 and 05 you are given intimation to us for
submit 3 months sludge and influent related detail in SRO-1 Tarapur office.
So please find herewith attached detail as you are required.

This is for your information and Acknowledgement please.

Thanking You,

For Salvi Chemical Industries Ltd.

Authorized Signatory.



Enclosed: 1. MWML Manifest details copy and membership certificate.
2. CETP Influent manifest copy.

Tamane
19/9/22
SUB - REGIONAL OFFICE/
M.P.C. BOARD
O.C. OFFICE COMPD;
TARAPUR - 401 501,
PALGHAR DIST. - PALGHAR

M/S. SALVI CHEMICAL INDUSTRIES LTD.

PLOT NO: E-90,93/94,95, MIDC TARAPUR INDUSTRIAL AREA, MAHARASHTRA-401506

HAZARDOUS WASTE DETAIL (June-2022 TO August-2022)

Jun-22				
SR.NO	DATE	MANIFEST NO.	WASTE TYPE	QTY.KG
1	22-06-2022	MPCB-HW_MANIFEST-0000237892	Charcoal Waste	200
2	22-06-2022	MPCB-HW_MANIFEST-0000237891	MEE SALT	200
3	28-06-2022	MPCB-HW_MANIFEST-0000240201	MEE SALT	400
4	28-06-2022	MPCB-HW_MANIFEST-0000240205	ETP SLUDGE	200
TOTAL				1000

Jul-22				
SR.NO	DATE	MANIFEST NO.	WASTE TYPE	QTY.KG
1	06.07.2022	MPCB-HW_MANIFEST-0000243291	MEE SALT	200
2	06.07.2022	MPCB-HW_MANIFEST-0000243287	ETP SLUDGE	200
3	13.07.2022	MPCB-HW_MANIFEST-0000245010	ETP SLUDGE	200
4	13.07.2022	MPCB-HW_MANIFEST-0000245008	MEE SALT	200
5	20.07.2022	MPCB-HW_MANIFEST-0000247148	MEE SALT	200
6	20.07.2022	MPCB-HW_MANIFEST-0000247147	ETP SLUDGE	200
7	27.07.2022	MPCB-HW_MANIFEST-0000249690	ETP SLUDGE	200
8	27.07.2022	MPCB-HW_MANIFEST-0000249689	MEE SALT	200
TOTAL				1600

Aug-22				
SR.NO	DATE	MANIFEST NO.	WASTE TYPE	QTY.KG
1	02.08.2022	MPCB-HW_MANIFEST-0000251387	MEE SALT	200
2	02.08.2022	MPCB-HW_MANIFEST-0000251392	ETP SLUDGE	200
3	10.08.2022	MPCB-HW_MANIFEST-0000253901	ETP SLUDGE	200
4	10.08.2022	MPCB-HW_MANIFEST-0000253906	MEE SALT	200
5	17.08.2022	MPCB-HW_MANIFEST-0000255637	ETP SLUDGE	200
6	17.08.2022	MPCB-HW_MANIFEST-0000255631	MEE SALT	200
7	24.08.2022	MPCB-HW_MANIFEST-0000257609	ETP SLUDGE	200
8	24.08.2022	MPCB-HW_MANIFEST-0000257611	MEE SALT	200
9	29.08.2022	MPCB-HW_MANIFEST-0000259623	MEE SALT	200
10	29.08.2022	MPCB-HW_MANIFEST-0000259622	ETP SLUDGE	200
TOTAL				2000

CHARCOAL WASTE	200
ETP SLUDGE	2000
MEE SALT	2400
TOTAL	4600





TARAPUR ENVIRONMENT PROTECTION SOCIETY

Incorporated under Section 25 of Companies Act, 1956
(Reg.No. U91990 MH 2004 NPL 148221)
Plot No. AM -29 (Part), Near Shivajinagar, MIDC, TARAPUR-401506, Dist. Palghar, (Maharashtra)
Contact No.: 8600194041, Email: queries@tepscetp.org

HCOD / HTDS EFFLUENT COLLECTION MANIFEST

FORM NO.: TEPS/HCOD/22-75... 2022-23		Date: 24.8.2022	
Name of Sender & Plot No.	M/s. Aaradhya Enterprises, At Pam, Post Navapur, Tal. & Dist. Palghar		Plot No. 6
Transport Name	M/s. Aaradhya Enterprises, At Pam, Post Navapur, Tal. & Dist. Palghar		
Total No. of Tanker	1	Tanker No.	AM-04-01-6241
GPS Login (1) Password No.	9273231268 ya8273	Authorization : Consent No. (MPCB)	RO-HQ/HW_ TRANSPORT/2111000013, dt.12-11-2021
GPS Login (1) Password No.	9273231268 @1234		
Effluent Data			
Quantity in Liters	9.7 kl	Date of collection:	24.8.22
a) Initial Reading :	3494.8		
b) Final Reading :	3506.5		
Primary Treated	Yes <input checked="" type="checkbox"/>	No <input type="checkbox"/>	
Appearance	Free Flowing / Thick liquid / suspension / other		
Colour		Odour	
pH		TDS	
COD		O & G	
Viscosity		TSS	
Sender's certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true. In case, the sample is not as per the GETP inlet parameters, the same shall be sent to High COD facility.		
Name, Signature & Stamp	Generator/ Authorized Person		TEPS Representative
Transporter acknowledgement	Name	Signature	
	Mobile No.: 97022012	Date:/...../2022	
	Stamp:		
Receiver's acknowledgement after receipt of effluent	Name: [Signature]	Signature	
	Stamp:	Date:/...../2022	
Additional Details if any / Remarks			

3rd Copy : Copy for Industry : TEPS/HCOD/22-75... 2022-23 (To be given to Concerned Industry)





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Incorporated under Section 25 of Companies Act, 1956
 (Reg.No. U91990 MH 2004 NPL 148221)
 Plot No. AM-29 (Part), Near Shivalinagar MIDC, TARAPUR-401508, Dist. Palghar, (Maharashtra)
 Contact No.: 8630194041, Email : queries@tepscetp.org

HCOD / HTDS EFFLUENT COLLECTION MANIFEST

FORM NO.: TEPs/HCOD/ 2022-23		Date:	
Name of Sender & Plot No. <i>20th August</i>		Plot No.	<i>10</i>
Transport Name <i>20th August</i>			
Total No. of Tanker		Tanker No.	<i>100-44-2021</i>
GPS Login (1) Password No. <i>78...250034</i> <i>31068004</i>		Authorization : Consent No. (MPCB)	<i>HCOD-1140</i> <i>100-44-2021</i> <i>10.2.2021</i>
GPS Login (1) Password No.			
Effluent Data			
Quantity In Liters <i>9-1 lit</i>		Date of collection: <i>10/2/2021</i>	
a) Initial Reading : <i>35045</i>			
b) Final Reading : <i>38136</i>			
Primary Treated		Yes <input checked="" type="checkbox"/>	No <input type="checkbox"/>
Appearance <i>Free Flowing / Thick liquid / suspension / other</i>			
Colour		Odour	
pH		TDS	
COD		O & G	
Viscosity		TSS	
Sender's certificate		We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true. In case, the sample is not as per the CETP Inlet parameters, the same shall be sent to High COD facility.	
Name, Signature & Stamp		Generator/ Authorized Person	TEPS Representative
Transporter acknowledgement		Name <i>Rajawade Suleav</i>	Signature
		Mobile No.:	Date :/...../20
		Stamp :	
Receiver's acknowledgement after receipt of effluent		Name : <i>M. D. ...</i>	Signature
		Stamp :	Date :/...../20
Additional Details If any / Remarks			

3rd Copy : Copy for Industry : TEPs/HCOD/

03/2021-22 (To be given to Concerned Industry)





TARAPUR ENVIRONMENT PROTECTION SOCIETY

Incorporated under Section 25 of Companies Act, 1956

(Reg. No. U91990 MH 2004 NPL 148221)

Plot No. AM -29 (Part), Near Shivajinagar, MIDC, TARAPUR-401506, Dist. Palghar, (Maharashtra)

Contact No.: 8600184041, Email: queries@tepscetp.org

HCOD / HTDS EFFLUENT COLLECTION MANIFEST

FORM NO.: TEPS/HCOD/ 2022-23		Date:	
Name of Sender & Plot No.	Plot No.
Transport Name	M/s. Aarsdhye Enterprises, At Pam, Post Navapur, Tal. & Dist. Palghar		
Total No. of Tanker	1	Tanker No.
GPS Login (1) Password No.	9273231268 ya9273	Authorization : Consent No. (MPCB)	RO-HQ/HW_ TRANSPORT/2111000013, dt.12-11-2021
GPS Login (1) Password No.	9273231268 @1234		
Effluent Data			
Quantity in Liters	11.3 KL	Date of collection:
a) Initial Reading :	3513.6		
b) Final Reading :	3524.9		
Primary Treated	Yes	No	
Appearance	Free Flowing / Thick liquid / suspension / other		
Colour		Odour	
pH		TDS	
COD		O & G	
Viscosity		TSS	
Sender's certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true. In case, the sample is not as per the CETP inlet parameters, the same shall be sent to High COD facility.		
Name, Signature & Stamp	Generator/ Authorized Person	TEPS Representative	
Transporter acknowledgement	Name Mobile No.: Stamp :	Signature Date :/...../20	
Receiver's acknowledgement after receipt of effluent	Name : Stamp :	Signature Date :/...../20	
Additional Details if any / Remarks			

3rd Copy : Copy for Industry : TEPS/HCOD/-

03/2021-22 (To be given to Concerned Industry)





TARAPUR ENVIRONMENT PROTECTION SOCIETY

238

115

Incorporated under Section 25 of Companies Act. 1956

(Reg.No. U81990 MH 2004 NPL 148221)

Plot No. AM -29 (Part), Near Shivajinagar MIDC, TARAPUR-401508, Dist. Palghar, (Maharashtra)

Contact No. 8600194041, Email : queries@tepecetp.org

HCOD / HTDS EFFLUENT COLLECTION MANIFEST

FORM NO.: TEPS/HCOD/ 2022-23		Date: 03/11/2021	
Name of Sender & Plot No.	Plot No.		
Transport Name	M/s. Aaradhya Enterprises, At Pam, Post Navapur, Tal. & Dist. Palghar		
Total No. of Tanker	Tanker No.		
GPS Login (1) Password No.	9273231268 ya8273	Authorization : Consent No. (MPCB)	RO-HQ/HW_ TRANSPORT/211000013, dt.12-11-2021
GPS Login (1) Password No.	9273231268 @1234		

Effluent Data

Quantity in Liters	11.1 AL	Date of collection:	03/11/2021
a) Initial Reading :	3524.9		
b) Final Reading :	3536		
Primary Treated	Yes	No	
Appearance	Free Flowing / Thick liquid / suspension / other		
Colour		Colour	
pH		TDS	
COD		C & G	
Viscosity		TSS	
Sender's certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true. In case, the sample is not as per the CETP inlet parameters, the same shall be sent to High COD facility.		
Name, Signature & Stamp	Generator/ Authorized Person		TEPS Representative
Transporter acknowledgement	Name	Mobils No.:	Signature
	Stamp :		Date : / /2021
Receiver's acknowledgement after receipt of effluent	Name :	Signature	
	Stamp :		Date : / /2021
Additional Details if any / Remarks			

3rd Copy : Copy for Industry : TEPS/HCOD/

03/2021-22 (To be given to Concerned Industry)





TARAPUR ENVIRONMENT PROTECTION SOCIETY

239

116

Incorporated under Section 25 of Companies Act, 1956

(Reg.No. U91990 MH 2004 NPL 148221)

Plot No. AM -29 (Part), Near Shivajinagar, MIDC, TARAPUR-401506, Dist. Palghar, (Maharashtra)

Contact No.: 8600194041, Email : queries@tepscetp.org

HCOD / HTDS EFFLUENT COLLECTION MANIFEST

FORM NO.: TEPS/HCOD/ ... 2022-23		Date: 29/03/22	
Name of Sender & Plot No.	Plot No.		
Transport Name			
Total No. of Tanker	Tanker No.		
GPS Login (1) Password No.	Authorization : Consent No. (MPCB)		
GPS Login (1) Password No.			
Effluent Data			
Quantity in Liters	15.4	Date of collection:	29/03/22
a) Initial Reading :	3538.00		
b) Final Reading :	3546.4		
Primary Treated	Yes <input checked="" type="checkbox"/>	No <input type="checkbox"/>	
Appearance	Free Flowing / Thick liquid / suspension / other		
Colour	Odour		
pH	TDS		
COD	O & G		
Viscosity	TSS		
Sender's certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true. In case, the sample is not as per the CETP inlet parameters, the same shall be sent to High COD facility.		
Name, Signature & Stamp	Generator/ Authorized Person		TEPS Representative
Transporter acknowledgement	Name		Signature
	Mobile No.:		Date : .../.../2022
	Stamp :		
Receiver's acknowledgement after receipt of effluent	Name :		Signature
	Stamp :		Date : .../.../2022
Additional Details if any / Remarks			

3rd Copy : Copy for Industry : TEPS/HCOD/-

03/2021-22 (To be given to Concerned Industry)





240 TARAPUR ENVIRONMENT PROTECTION SOCIETY 117

Incorporated under Section 25 of Companies Act. 1956
(Reg.No. U91990 MH 2004 NPL 148221)

Plot No. AM -29 (Part), Near Shivajinagar, MIDC, TARAPUR-401506, Dist. Palghar, (Maharashtra)
Contact No.: 8600194041, Email : queries@tepscetp.org

HCOD / HTDS EFFLUENT COLLECTION MANIFEST

FORM NO.: TEPS/HCOD/ 2022-23		Date:	
Name of Sender & Plot No.		Plot No. ...	
Transport Name			
Total No. of Tanker		Tanker No.	
GPS Login (1) Password No.		Authorization : Consent No. (MPCB)	
GPS Login (1) Password No.			
Effluent Data			
Quantity in Liters	9.8	Date of collection:	...
a) Initial Reading :	3562.4		
b) Final Reading :	3556.2		
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid / suspension / other		
Colour		Odour	
pH		TDS	
COD		O & G	
Viscosity		TSS	
Sender's certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true. In case, the sample is not as per the CETP inlet parameters, the same shall be sent to High COD facility.		
Name, Signature & Stamp	Generator/ Authorized Person		TEPS Representative
Transporter acknowledgement	Name	Signature	
	Mobile No.:	Date : .../.../2022	
Receiver's acknowledgement after receipt of effluent	Stamp :	Signature	
	Name :	Date : .../.../2022	
Additional Details if any / Remarks			



3rd Copy : Copy for Industry : TEPS/HCOD/-

03/2021-22 (To be given to Concerned Industry)



MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.
Website: http://mpcb.gov.in		Near Midand Check Naka
E-mail id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604
"Your Service is our Duty"		

No. MPCB/ROT/Restart/2206170001

Date: 17/06/2022

To,
M/s. Salvi Chemicals Industries,
 Plot No: E- 90 to 95, MIDC Tarapur,
 Tal. & Dist. Paigher-401506.

Sub: Conditional Restart Directions under section 33A of the Water (P&C) Act, 1974 and under section 31A of the Air (P&C) Act, 1981 - Reg.

Ref :- 1) Consent granted by Board
 2) Closure Direction issued dtd. 03/04/2022
 3) Your request letter dtd. 05/04/2022
 4) Board officials visit to your unit dtd. 20/04/2022
 5) Proposal received from DRO Tarapur- vide Legal Unique No. MPCB-LEGAL_ACTIONS- 124215040, dtd. 06/05/2022
 6) Approval for restart received from HQ dtd. 16/06/2022

Sir,

This refers to the Closure Directions issued by Board vide above reference no: 2 to your unit due to non-compliance causing environmental pollution.

Sub-Regional Officer, Tarapur-1 has submitted compliance report of Closure Direction vide ref. (5) above and subsequent approval by MPC Board, HQ on dtd. 16/06/2022, you are hereby allowed to restart your unit subject to following terms and conditions:-

- 1) You shall immediately obtain amendment in existing consent for inclusion High COD & Low COD effluent generation, segregation, treatment & disposal
- 2) You shall operate & maintain dedicated system for segregation of High COD/Low COD effluent streams continuously & properly
- 3) You shall operate inhouse High COD/High TDS treatment system i.e. MEE continuously & properly so as to achieve consented standards
- 4) You shall install ATFD within 15-days. Till the commencement & operation of complete High/COD/High TDS treatment system including MEE & ATFD, you shall dispose High COD/High TDS effluent stream to common treatment facility provided by TEPS i.e. M/s. Sadekar Environ through authorized transporter & shall follow online manifest system. Also, you shall submit disposal record at SRO Tarapur-1 by every 3 months.
- 5) You shall operate & maintain existing Effluent Treatment Plant (ETP) for Low COD effluent treatment continuously so as to achieve consented standards and shall dispose treated effluent to CETP through authorized tankers and record of disposal shall be submitted within every 3-months
- 6) You shall operate & maintain Air Pollution Control devices (APCs) continuously so as achieve consented standards.
- 7) You shall dispose generated/stored Hazardous waste (HW) regularly through authorized HW transporter in stipulated time to CHWTSDP / authorized reprocessor and shall follow online manifest system
- 8) You shall assure connectivity of 2-way SCADA, Auto-sampler, NRW with CETP SCADA system time to time and shall calibrate 2-way SCADA system time to time.

- 9) You shall strictly comply with consent conditions and earlier directions issued.
- 10) Your existing Bank Guarantee of Rs. 2.0 lakhs herewith stands forfeited. You shall submit top of Bank guarantee of Rs. 4.0 lakhs towards compliance of these directions within 7-days.
- 11) You shall be liable to pay applicable environmental compensation about illegal bypass through which effluent was being discharged into environment.

These directions are issued under the powers conferred upon me by the Board under section 33A of Water (Prevention and Control of Pollution) Act, 1974. These directions shall be followed scrupulously in case of non-compliance the Board is constrained to take stringent legal action including forfeiting of bank guarantee and closure of unit, which may please be noted.

This is issued with the approval of competent authority of Board



(R.B. Andhale)
Regional Officer, Thane

Copy submitted to:

- 1) Member Secretary, MPCB, Mumbai - for favor of kind information.
- 2) Joint Director (WPC), MPCB, Mumbai - for favor of kind information.

Copy to:

- 1) The Executive Engineer, MSEDCL, Palghar
- It is requested to restore the Electric supply of **Ms. Salvi Chemicals Industries**.
- 2) The Executive Engineer, Water Supply, MIDC, Wagle Estate, Thane / Deputy Engineer (Water Supply), MIDC Tarapur - It is requested to restore the Water supply of **Ms. Salvi Chemicals Industries**.
- 3) Sub Regional Officer, MPCB, Tarapur-4 - You are directed to serve the direction to the industry and report compliance immediately.



(R.B. Andhale)
Regional Officer, Thane



Towards sustainable growth

Mumbai Waste Management Limited

Certificate

M/s. Salvi chemical Inds. Ltd.

is a registered member of
 CHW-TSDF at MIDC, Talaja
 for safe & secure disposal of
 Hazardous Waste.

Membership no.: MWML - HzW ...TAR...1143

This Certificate is valid up to

31st March 2023

Onkar A. Kulkarni
 Manager - MBD

Somnath Malgar
 Director

Ref No: SCIL/HR/F/2023

Date: 06.03.2023.

To,
The Sub Regional Office,
Maharashtra Pollution Control Board,
MPCB Staff Colony Compound, Tarapur,
Post At. Tarapur, Boisar (W),
Tal & Dist. Palghar-401506.

Sub: - Intimation detail For Sludge and Influent (01.12.2022 To 28.02.2023).

Respected Sir/Madam,

With reference your letter, No. MPCB/ROT/Restart/2206170001 on dated 17.06.2022 in Sr. No-04 and 05 you are given intimation to us for submit 3 months sludge and influent related detail in SRO-1 Tarapur office.

So please find herewith attached details as you are required.

This is for your information and Acknowledgement please.

Thanking You,

For Salvi Chemical Industries Ltd.

Authorized Signatory.



Enclosed: 1. MWML Manifest details copy and membership certificate.

2. CETP Influent manifest copy.

06/03/2023
SUB-REGIONAL OFFICE
MAHARASHTRA POLLUTION CONTROL BOARD
TARAPUR, MIDC. COLONY, BOISAR,
TALUKA & DIST. PALGHAR, PIN 401 504.

M/S. SALVI CHEMICAL INDUSTRIES LTD.

PLOT NO: E-90,93/94,95, MIDC TARAPUR INDUSTRIAL AREA, MAHARASHTRA-401506

HAZARDOUS WASTE DETAIL (December-2022 TO February-2023)

Dec-22					
SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	06.12.2022	MPCB-HW_MANIFEST-0000296280	200	0	0
2	06.12.2022	MPCB-HW_MANIFEST-0000296283	0	200	0
3	14.12.2022	MPCB-HW_MANIFEST-0000299646	200	0	0
4	14.12.2022	MPCB-HW_MANIFEST-0000299648	0	200	0
5	20.12.2022	MPCB-HW_MANIFEST-0000302087	0	200	0
6	20.12.2022	MPCB-HW_MANIFEST-0000302091	200	0	0
7	27.12.2022	MPCB-HW_MANIFEST-0000304780	200	0	0
8	27.12.2022	MPCB-HW_MANIFEST-0000304783	0	200	0
TOTAL			800	800	0
			1600		

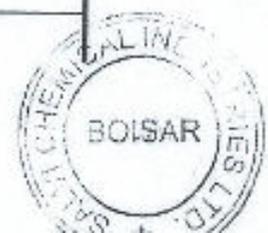
Jan-23					
SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	03.01.2023	MPCB-HW_MANIFEST-0000307466	0	200	0
2	03.01.2023	MPCB-HW_MANIFEST-0000307469	200	0	0
3	10.01.2023	MPCB-HW_MANIFEST-0000310289	200	0	0
4	10.01.2023	MPCB-HW_MANIFEST-0000310292	0	200	0
5	17.01.2023	MPCB-HW_MANIFEST-0000313209	0	200	0
6	17.01.2023	MPCB-HW_MANIFEST-0000313213	200	0	0
7	24.01.2023	MPCB-HW_MANIFEST-0000315801	0	200	0
8	24.01.2023	MPCB-HW_MANIFEST-0000315802	200	0	0
TOTAL			800	800	0
			1600		

Feb-23					
SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	01.02.2023	MPCB-HW_MANIFEST-0000318472	0	200	0
2	01.02.2023	MPCB-HW_MANIFEST-0000318473	200	0	0
3	07.02.2023	MPCB-HW_MANIFEST-0000320586	0	200	0
4	07.02.2023	MPCB-HW_MANIFEST-0000320589	200	0	0
5	14.02.2023	MPCB-HW_MANIFEST-0000323090	0	200	0
6	14.02.2023	MPCB-HW_MANIFEST-0000323096	200	0	0
7	21.02.2023	MPCB-HW_MANIFEST-0000325551	0	200	0
8	21.02.2023	MPCB-HW_MANIFEST-0000325554	200	0	0
9	28.02.2023	MPCB-HW_MANIFEST-0000328210	0	200	0
10	28.02.2023	MPCB-HW_MANIFEST-0000328213	200	0	0
TOTAL			1000	1000	0
			2000		

CHARCOAL WASTE	0
ETP SLUDGE	2600
MEE SALT	2600
TOTAL	5200



Tarapur Environment Protection Society				
Plot No. E-90, E-93			December-2022	
No.	Date	From No.	Tranker No.	Quantity (KL)
1	01.12.2022	4231	MH04EY8805	9
2	01.12.2022	4243	MH04AL6341	12
3	01.12.2022	4244	MH04CA2311	12
4	01.12.2022	4250	MH04CA2311	11
5	02.12.2022	4257	MH04CP2821	10
6	02.12.2022	4267	MH04AL1510	10
7	02.12.2022	4272	MH04CA2311	13
8	03.12.2022	4274	MH04CA2311	11.5
9	04.12.2022	4310	MH04EY5726	10
10	05.12.2022	4319	MH04EY8805	10
11	05.12.2022	4337	MH04AL1510	11
12	06.12.2022	4341	MH04DK9282	10
13	06.12.2022	4362	MH04AL6341	8
14	07.12.2022	4370	MH04EY8805	10
15	07.12.2022	4380	MH04CA2311	10
16	07.12.2022	4383	MH04AL1510	8
17	08.12.2022	4389	MH04EY8805	10
18	08.12.2022	4408	MH04DK9282	10
19	09.12.2022	4415	MH04DK9282	10
20	09.12.2022	4430	MH04CP2821	10
21	10.12.2022	4438	MH04DK9282	10
22	10.12.2022	4449	MH04EY8805	10
23	11.12.2022	4453	MH04DK9282	10
24	11.12.2022	4465	MH04EY8805	10
25	12.12.2022	4467	MH04DK9282	10
26	12.12.2022	4478	MH04AL1510	10
27	13.12.2022	4511	MH04CA2311	10
28	13.12.2022	4512	MH04EY8805	10
29	13.12.2022	4514	MH04EY5726	10
30	14.12.2022	4523	MH04EY8805	9
31	14.12.2022	4535	MH04CA2311	10
32	14.12.2022	4537	MH04CA2311	10
33	15.12.2022	4548	MH04EY8805	9
34	15.12.2022	4555	MH04AL1510	10
35	15.12.2022	4562	MH04DK9282	9



Tarapur Environment Protection Society				
Plot No. E-90, E-93			December-2022	
No.	Date	From No.	Tranker No.	Quantity (KL)
36	15.12.2022	4563	MH04CA2311	13.5
37	16.12.2022	4580	MH04CA2311	13.5
38	16.12.2022	4567	MH04EY8805	10
39	16.12.2022	4574	MH04DK9282	10
40	16.12.2022	4583	MH04AL6341	11
41	17.12.2022	4588	MH04EY8805	10
42	17.12.2022	4600	MH04EY8805	9
43	17.12.2022	4601	MH04CP2821	9
44	17.12.2022	4606	MH04AL6341	9
45	18.12.2022	4614	MH04CA2311	13.5
46	18.12.2022	4615	MH04EY8805	9
47	18.12.2022	4616	MH04DK9282	10
48	18.12.2022	4617	MH04EY8805	10
49	18.12.2022	4625	MH04EY8805	10
50	19.12.2022	4636	MH04AL6341	9
51	19.12.2022	4639	MH04AL1510	10
52	19.12.2022	4641	MH04EY8805	9
53	19.12.2022	4642	MH04EY8805	9
54	20.12.2022	4659	MH04DK9282	9
55	22.12.2022	4688	MH04EY8805	9
56	22.12.2022	4702	MH04EY8805	9
57	23.12.2022	4710	MH04DK9282	10
58	23.12.2022	4721	MH04DK9282	9
59	23.12.2022	4730	MH04DK9282	9
60	23.12.2022	4735	MH04CA2311	9
61	23.12.2022	4737	MH04EY8805	9
62	24.12.2022	4736	MH04EY8805	9
63	24.12.2022	4754	MH04EY8805	9
64	24.12.2022	4759	MH04EY8805	9
65	25.12.2022	4763	MH04EY8805	9
66	25.12.2022	4780	MH04DK9282	10
67	25.12.2022	4783	MH04CA2311	13
68	25.12.2022	4786	MH04EY8805	9
69	26.12.2022	4788	MH04EY8805	9
70	26.12.2022	4797	MH04EY8805	9



Tarapur Environment Protection Society				
Plot No. E-90, E-93			January-2023	
No.	Date	From No.	Tranker No.	Quantity (KL)
1	01.01.2023	4944	MH04CP2821	11
2	01.01.2023	4952	MH04EY8805	9
3	01.01.2023	4956	MH43E8836	13
4	02.01.2023	4970	MH04CA2311	13
5	02.01.2023	4977	MH04AL1510	10
6	03.01.2023	5000	MH04CA2311	13.5
7	03.01.2023	5004	MH04EY8805	10
8	04.01.2023	5008	MH04DK9282	10
9	04.01.2023	5029	MH04DK9282	10
10	04.01.2023	5031	MH04AL1510	9
11	05.01.2023	5041	MH04DK9282	10
12	06.01.2023	5062	MH04DK9282	10
13	06.01.2023	5074	MH04EY8805	9
14	06.01.2023	5075	MH04CA2311	13
15	06.01.2023	5078	MH04AL1510	9
16	07.01.2023	5084	MH04DK9282	10
17	07.01.2023	5086	MH04AL6341	12.5
18	07.01.2023	5103	MH04AL6341	13
19	08.01.2023	5121	MH04DK9282	10
20	08.01.2023	5111	MH04AL1510	10
21	08.01.2023	5113	MH04DK9282	10
22	08.01.2023	5124	MH04EY8805	9
23	09.01.2023	5138	MH04AL6341	12
24	09.01.2023	5132	MH04DK9282	10
25	09.01.2023	5145	MH04AL6341	12
26	09.01.2023	5146	MH04EY8805	9.5
27	10.01.2023	5151	MH04EY8805	9
28	10.01.2023	5155	MH04DK9282	10
29	10.01.2023	5165	MH04AL6341	10
30	11.01.2023	5179	MH04DK9282	9
31	11.01.2023	5182	MH43E8836	16
32	11.01.2023	5183	MH04EY8805	9
33	12.01.2023	5204	MH04DK9282	9
34	12.01.2023	5216	MH43E8836	18
35	12.01.2023	5224	MH04DK9282	9



Tarapur Environment Protection Society				
Plot No. E-90, E-93		January-2023		
No.	Date	From No.	Tranker No.	Quantity (KL)
36	13.01.2023	5232	MH04DK9282	9
37	13.01.2023	5238	MH04DK9282	9
38	13.01.2023	5242	MH04EY5726	9
39	13.01.2023	5243	MH04EY8805	9
40	13.01.2023	5245	MH04AL1510	9
41	14.01.2023	5252	MH04EY8805	9
42	14.01.2023	5262	MH04AL1510	10
43	15.01.2023	5284	MH04DK9282	9
44	16.01.2023	5291	MH04DK9282	9
45	16.01.2023	5297	MH04CP2821	9
46	16.01.2023	5307	MH04AL1510	9
47	16.01.2023	5308	MH04CA2311	14
48	17.01.2023	5316	MH04DK9282	9
49	17.01.2023	5334	MH04EY5726	9
50	18.01.2023	5340	MH04DK9282	9
51	18.01.2023	5346	MH04DK9282	9
52	18.01.2023	5359	MH04CG3455	9
53	19.01.2023	5384	MH04AL1510	10
54	19.01.2023	5379	MH04CP2821	16
55	20.01.2023	5397	MH04DK9282	9
56	20.01.2023	5403	MH04AL1510	9
57	20.01.2023	5414	MH04EY8805	9
58	20.01.2023	5415	MH04CA2311	13
59	21.01.2023	5417	MH04DK9282	9
60	21.01.2023	5438	MH04DK9282	9
61	21.01.2023	5440	MH04AL1510	9
62	21.01.2023	5442	MH04EY8805	9
63	22.01.2023	5449	MH04E8836	16
64	22.01.2023	5459	MH04DK9282	9
65	22.01.2023	5460	MH43E8836	16
66	22.01.2023	5461	MH04AL1510	9
67	23.01.2023	5480	MH04AL6341	13
68	23.01.2023	5483	MH04DK9282	9
69	24.01.2023	5493	MH04DK9282	9
70	24.01.2023	5505	MH43E8836	16



Tarapur Environment Protection Society				
Plot No. E-90, E-93			February-2023	
No.	Date	From No.	Tranker No.	Quantity (KL)
1	01.02.2023	5699	MH04EY8805	9
2	01.02.2023	5691	MH04DK9282	9
3	01.02.2023	5704	MH04EY8805	9
4	02.02.2023	5728	MH04CP2821	9.5
5	02.02.2023	5729	MH04EY8805	9
6	02.02.2023	5743	MH04DK9282	9.5
7	02.02.2023	5744	MH04DK9282	9.5
8	02.02.2023	5747	MH04AL6341	11
9	03.02.2023	5751	MH04DK9282	9
10	03.02.2023	5759	MH04CG3455	9.5
11	03.02.2023	5768	MH04EY5726	9.5
12	03.02.2023	5773	MH04EY8805	9
13	03.02.2023	5774	MH04DK9282	10
14	04.02.2023	5778	MH04DK9282	9
15	04.02.2023	5787	MH04CP2821	9.5
16	04.02.2023	5800	MH04EY8805	9
17	05.02.2023	5806	MH04DK9282	10
18	05.02.2023	5814	MH04DK9282	10
19	05.02.2023	5818	MH04DK9282	9
20	05.02.2023	5823	MH04EY8805	9
21	06.02.2023	5834	MH04DK9282	9
22	06.02.2023	5839	MH04DK9282	9
23	06.02.2023	5842	MH04EY8805	9
24	06.02.2023	5850	MH04EY8805	9
25	07.02.2023	5862	MH04DK9282	9
26	07.02.2023	5870	MH04EY8805	9
	07.02.2023	5875	MH04CG3455	9
27	07.02.2023	5877	MH04DK9282	9
28	07.02.2023	5878	MH04DK9282	9
29	08.02.2023	5895	MH04DK9282	10
30	08.02.2023	5903	MH04CP2821	10
31	09.02.2023	5925	MH04DK9282	9
32	09.02.2023	5933	MH04EY8805	9
33	09.02.2023	5938	MH04DK9282	9
34	09.02.2023	5931	MH04EY8805	9
35	10.02.2023	5957	MH04CP2821	9



Tarapur Environment Protection Society

Plot No. E-90, E-93

February-2023

No.	Date	From No.	Tranker No.	Quantity (KL)
36	10.02.2023	5959	MH04EY8805	9
37	10.02.2023	5970	MH04DK9282	9
38	11.02.2023	5985	MH04DK9282	9
39	11.02.2023	5995	MH04CG3455	10
40	11.02.2023	5999	MH04CG3455	10
41	11.02.2023	6004	MH04EY8805	9
42	12.02.2023	6013	MH04DK9282	9
43	12.02.2023	6023	MH04AL6341	9
44	12.02.2023	6027	MH04DK9282	9
45	12.02.2023	6028	MH04EY8805	9
46	12.02.2023	6029	MH04DK9282	9
47	13.02.2023	6038	MH04DK9282	9
48	13.02.2023	6048	MH04CG3455	9
49	14.02.2023	6075	MH04CP2821	9
50	14.02.2023	6068	MH04DK9282	9
51	14.02.2023	6080	MH04DK9282	9
52	15.02.2023	6107	MH04AL1510	9
53	15.02.2023	6098	MH04DK9282	9
54	15.02.2023	6121	MH04CP2821	9
55	15.02.2023	6120	MH04CG3455	10
56	15.02.2023	6123	MH04DK9282	9
57	16.02.2023	6129	MH04DK9282	9
58	16.02.2023	6137	MH04DK9282	9
59	16.02.2023	6151	MH04CA2311	11.5
60	16.02.2023	6152	MH04DK9282	9
61	17.02.2023	6159	MH04DK9282	9
62	17.02.2023	6166	MH04CP2821	9
63	18.02.2023	6187	MH04DK9282	9
64	19.02.2023	6211	MH04DK9282	9
65	20.02.2023	6352	MH04DK9282	9
66	20.02.2023	6244	MH04DK9282	9
67	20.02.2023	6252	MH04AL1510	9
68	20.02.2023	6218	MH04CG3455	10
69	21.02.2023	6259	MH04DK9282	9
70	21.02.2023	6269	MH04EY8805	10



Tarapur Environment Protection Society

Plot No. E-90, E-93

February-2023

No.	Date	From No.	Tranker No.	Quantity (KL)
71	21.02.2023	6284	MH04DK9282	9
72	22.02.2023	6292	MH04DK9282	9
73	22.02.2023	6306	MH04EY8805	9
74	22.02.2023	6307	MH04AL1510	10
75	23.02.2023	6322	MH04DK9282	9
76	23.02.2023	6330	MH04DK9282	9
77	23.02.2023	6347	MH04CA2311	12.5
78	24.02.2023	6359	MH04DK9282	9
79	24.02.2023	6370	MH04DK9282	9
80	24.02.2023	6374	MH04EY8805	9
81	25.02.2023	6385	MH04DK9282	9
82	25.02.2023	6397	MH04DK9282	9
83	26.02.2023	6412	MH04DK9282	9
84	26.02.2023	6405	MH04EY8805	9
85	26.02.2023	6418	MH04DK9282	10
86	26.02.2023	6426	MH04CA2311	12.5
87	27.02.2023	6431	MH04DK9282	9
88	27.02.2023	6445	MH04DK9282	9
89	27.02.2023	6454	MH04DK9282	9
90	28.02.2023	6461	MH04DK9282	9.5
91	28.02.2023	6472	MH04AL6341	12
92	28.02.2023	6475	MH04CP2821	10
93	28.02.2023	6480	MH04EY5726	10
Total				878.0





Towards sustainable growth

Mumbai Waste Management Limited

Certificate

M/s. Salvi chemical Inds. Ltd.

is a registered member of

CHW-TSDF at MIDC, Talaja

for safe & secure disposal of

Hazardous Waste.

Membership no.: MWML - HzW - TAR - 1143

This Certificate is valid up to

31st March 2023

Onkar A. Kulkarni
Manager - MBD

Somnath Malgar
Director

An ISO 9001:2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Company

MWML Laboratory is accredited by NABL and Approved by MoEF

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Yours Service is our Duty"		

No. MPCB/ROT/Restart/2206170001

Date: 17/06/2022

To,
M/s. Salvi Chemicals Industries,
 Plot No: E- 90 to 95, MIDC Tarapur,
 Tal. & Dist. Palghar-401506.

Sub: Conditional Restart Directions under section 33A of the Water (P&CP) Act, 1974 and under section 31A of the Air (P&CP) Act, 1981 – Reg.

Ref :- 1) Consent granted by Board.
 2) Closure Direction issued dtd. 01/04/2022.
 3) Your request letter dtd. 05/04/2022.
 4) Board officials visit to your unit dtd. 20/04/2022.
 5) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB- LEGAL_ACTIONS- 121219040, dtd. 06/05/2022.
 6) Approval for restart received from HQ dtd. 16/06/2022.

Sir,

This refers to the Closure Directions issued by Board vide above reference no: 2 to your unit due to non- compliance causing environmental pollution.

Sub-Regional Officer, Tarapur-I has submitted compliance report of Closure Direction vide ref. (5) above and subsequent approval by MPC Board, HQ on dtd. 16/06/2022, you are hereby allowed to restart your unit subject to following terms and conditions:-

- 1) You shall immediately obtain amendment in existing consent for inclusion High COD & Low COD effluent generation, segregation, treatment & disposal.
- 2) You shall operate & maintain dedicated system for segregation of High COD/Low COD effluent streams continuously & properly.
- 3) You shall operate inhouse High COD/High TDS treatment system i.e MEE continuously & properly so as to achieve consented standards.
- 4) You shall install ATFD within 15-days. Till the commencement & operation of complete High/COD/High TDS treatment system including MEE & ATFD, you shall dispose High COD/High TDS effluent stream to common treatment facility provided by TEPS i.e M/s. Sadekar Environ through authorized transporter & shall follow online manifest system. Also, you shall submit disposal record at SRO Tarapur-I by every 3-months.
- 5) You shall operate & maintain existing Effluent Treatment Plant (ETP) for Low COD effluent treatment continuously so as to achieve consented standards and shall dispose treated effluent to CETP through authorized tankers and record of disposal shall be submitted within every 3-months.
- 6) You shall operate & maintain Air Pollution Control devices (APCs) continuously so as achieve consented standards.
- 7) You shall dispose generated/stored Hazardous waste (HW) regularly through authorized HW transporter in stipulated time to CHWTSDF / authorized reprocessor and shall follow online manifest system.
- 8) You shall assure connectivity of 2-way SCADA, Auto-sampler, NRV with CETP SCADA system time to time and shall calibrate 2-way SCADA system time to time.



Ref No: SCIL/HR/F/2023

Date: 26.06.2023.

To,
 The Sub Regional Office,
 Maharashtra Pollution Control Board,
 MPCB Staff Colony Compound, Tarapur,
 Post At. Tarapur, Boisar (W),
 Tal & Dist. Palghar-401506.

**Sub: - Intimation detail For Sludge and Influent
 (01.03.2023 To 31.05.2023).**

Respected Sir/Madam,

With reference your letter, No. MPCB/ROT/Restart/2206170001 on dated 17.06.2022 in Sr. No-04 and 05 you are given intimation to us for submit 3 months sludge and influent related detail in SRO-1 Tarapur office.

So please find herewith attached details as you are required.

This is for your information and Acknowledgement please.

Thanking You,

For Salvi Chemical Industries Ltd.

Authorized Signatory.



Enclosed: 1. MWML Manifest details copy and membership certificate.

2. CETP Influent manifest copy.

26/6/23
 Received
 26/06/23
 SUB - REGIONAL OFFICE
 M.P.C. BOARD
 M.I.D.C. OFFICE COMPOUND
 TARAPUR - 401506
 TAL: DIST. - PALGHAR.

SALVI CHEMICAL INDUSTRIES LTD.

(A Govt. Recognised Export House)

CIN No.: U24230MH2000PLC285824

Corporate Office:
 107-108, Western Edge II,
 W. E. Highway, Borivli (E),
 Mumbai - 400066, MH, India.

[P] : 91 - 22 - 2870 1438 / 49 / 50
 [F] : 91 - 22 - 2870 3656
 [E] : info@salvichem.com
 [W] : www.salvichem.com

Factory Address:
 F-90/93/94/95, M.I.D.C.,
 Tarapur, Boisar, Pin Code: 401506,
 Dist. Palghar, MH, India.

M/S. SALVI CHEMICAL INDUSTRIES LTD.

PLOT NO: E-90,93/94,95, MIDC TARAPUR INDUSTRIAL AREA, MAHARASHTRA-401506

HAZARDOUS WASTE DETAIL (March-2023 TO May-2023)

Mar-23

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	14.03.2023	MPCB-HW_MANIFEST-0000333411	200	0	0
2	14.03.2023	MPCB-HW_MANIFEST-0000333409	0	200	0
3	20.03.2023	MPCB-HW_MANIFEST-0000335434	200	0	0
4	20.03.2023	MPCB-HW_MANIFEST-0000335432	0	200	0
TOTAL			400	400	0
			800		

Apr-23

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	04.04.2023	MPCB-HW_MANIFEST-0000343441	0	200	0
2	04.04.2023	MPCB-HW_MANIFEST-0000343442	200	0	0
3	18.04.2023	MPCB-HW_MANIFEST-0000348604	0	200	0
4	18.04.2023	MPCB-HW_MANIFEST-0000348591	200	0	0
5	25.04.2023	MPCB-HW_MANIFEST-0000351267	200	0	0
6	25.04.2023	MPCB-HW_MANIFEST-0000351266	0	200	0
TOTAL			600	600	0
			1200		

May-23

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	02.05.2023	MPCB-HW_MANIFEST-0000353176	200	0	0
2	02.05.2023	MPCB-HW_MANIFEST-0000353169	0	200	0
3	09.05.2023	MPCB-HW_MANIFEST-0000356021	0	200	0
4	09.05.2023	MPCB-HW_MANIFEST-0000356023	200	0	0
5	16.05.2023	MPCB-HW_MANIFEST-0000358411	0	200	0
6	16.05.2023	MPCB-HW_MANIFEST-0000358413	200	0	0
7	30.05.2023	MPCB-HW_MANIFEST-0000363811	0	200	0
8	30.05.2023	MPCB-HW_MANIFEST-0000363812	200	0	0
TOTAL			800	800	0
			1600		

ETP SLUDGE 1800

MEE SALT 1800

CHARCOAL WASTE 0

TOTAL 3600



Tarapur Environment Protection Society

Plot No. E-90, E-93

March-2023

No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.03.2023	6490	MH04DK9282	9
2	01.03.2023	6516	MH04DK9282	9
3	01.03.2023	6518	MH04CG3455	9
4	01.03.2023	6504	MH04E8805	9
5	02.03.2023	6525	MH04DK9282	9
6	02.03.2023	6548	MH04DK9282	9
7	02.03.2023	6549	MH04EY8805	9
8	02.03.2023	6552	MH04DK9282	9
9	04.03.2023	6595	MH04AL6341	12.5
10	04.03.2023	6600	MH04CA2311	12
11	05.03.2023	6612	MH04AL6341	10
12	06.03.2023	6639	MH04DK9282	9
13	06.03.2023	6660	MH04CG3455	9
14	09.03.2023	6689	MH04DK9282	9
15	09.03.2023	6693	MH04CG3455	9
16	10.03.2023	6698	MH04DK9282	9
17	10.03.2023	6722	MH04EY8805	9
18	10.03.2023	6723	MH04DK9282	9
19	10.03.2023	6709	MH43E8836	13
20	11.03.2023	6639	MH04EY9282	9
21	11.03.2023	6744	MH04EL2166	15.5
22	11.03.2023	6646	MH04DK9282	9
23	11.03.2023	6650	MH04EY8805	9
24	12.03.2023	6761	MH04CG3455	9
25	12.03.2023	6766	MH04EL2166	15
26	12.03.2023	6773	MH04CG3455	9
27	12.03.2023	6781	MH04EY8805	9
28	13.03.2023	6791	MH04DK9282	9
29	13.03.2023	6803	MH04EY8805	9
30	13.03.2023	6810	MH04DK9282	9
31	13.03.2023	6813	MH04EL2166	15.5
32	13.03.2023	6832	MH04DK9282	9
33	14.03.2023	6820	MH04DK9282	9
34	14.03.2023	6844	MH04AL8095	10
35	14.03.2023	6843	MH04FP2504	16
36	15.03.2023	6853	MH04DK9282	9
37	15.03.2023	6865	MH04DK9282	9
38	15.03.2023	6875	MH04EY8805	9



Tarapur Environment Protection Society

Plot No. E-90, E-93

March-2023

No.	Date	Form No.	Tranker No.	Quantity (KL)
39	16.03.2023	6885	MH04DK9282	9
40	16.03.2023	6897	MH04EY8805	9
41	16.03.2023	6898	MH04AL8095	9.5
42	18.03.2023	6947	MH04AL8095	10
43	18.03.2023	6955	MH04EY5726	9.5
44	19.03.2023	6975	MH04DK9282	9
45	19.03.2023	6977	MH04EY8805	9
46	19.03.2023	6980	MH04AL8095	9
47	20.03.2023	7003	MH04DK9282	9
48	20.03.2023	7008	MH04CG3455	9.5
49	20.03.2023	7021	MH04CG3455	9.5
50	21.03.2023	7032	MH04FP2504	17
51	22.03.2023	7065	MH04FP2504	17
52	22.03.2023	7069	MH04AL1510	9
53	22.03.2023	7081	MH04DK9282	9
54	23.03.2023	7088	MH04EY8805	9
55	23.03.2023	7093	MH04AL6341	12
56	23.03.2023	7108	MH04EY5726	10
57	24.03.2023	7118	MH04DK9282	9
58	24.03.2023	7133	MH04CP2821	9
59	25.03.2023	7156	MH04AL1510	9.5
60	25.03.2023	7171	MH04CP2821	9.5
61	26.03.2023	7174	MH04EY8805	9
62	26.03.2023	7195	MH04AL1510	9
63	26.03.2023	7197	MH04EY8805	9
64	26.03.2023	7200	MH04AL1510	9
65	27.03.2023	7214	MH04DK9282	9
66	27.03.2023	7222	MH04AL1510	9
67	27.03.2023	7224	MH04AL6341	11.5
68	28.03.2023	7257	MH04DD3992	15
69	28.03.2023	7259	MH04EL2166	16
70	29.03.2023	7284	MH04DD3992	17
71	29.03.2023	7285	MH04EL2166	17
72	30.03.2023	7296	MH04DD3992	20
73	30.03.2023	7327	MH04FP2504	16.5
74	31.03.2023	7330	MH04DD3992	20
75	31.03.2023	7341	MH04EY8805	9
Total				798.5



Tarapur Environment Protection Society

Plot No. E-90, E-93

April-2023

No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.04.2023	7360	MH04DD3992	20
2	01.04.2023	7368	MH04EL2166	19
3	02.04.2023	7397	MH04EY5726	9.2
4	02.04.2023	7393	MH04CP2821	10
5	02.04.2023	7393	MH04EY8805	9
6	03.04.2023	7415	MH04DD3992	12
7	03.04.2023	7410	MH04DD3992	20
8	04.04.2023	7461	MH04DD3992	20
9	05.04.2023	7490	MH04DD3992	20
10	06.04.2023	7495	MH04FP2504	20
11	06.04.2023	7517	MH43E8836	20
12	07.04.2023	7522	MH04FP2504	19
13	07.04.2023	7540	MH04EL2166	20
14	08.04.2023	7547	MH04DD3992	20
15	09.04.2023	7572	MH04FP2504	19
16	09.04.2023	7589	MH04CP2821	10
17	10.04.2023	7595	MH04DD3992	20
18	10.04.2023	7619	MH04FP2504	19
19	10.04.2023	7622	MH04AL6341	11
20	11.04.2023	7645	MH04FP2504	18
21	11.04.2023	7651	MH04DD3992	20
22	12.04.2023	7668	MH04AL1510	10
23	12.04.2023	7681	MH04FP2504	18
24	13.04.2023	7696	MH04EY8805	9
25	13.04.2023	7709	MH04EY8805	9
26	13.04.2023	7710	MH04CP2821	10
27	18.04.2023	7780	MH04EL2166	19
28	26.04.2023	8048	MH04FP2504	18
29	27.04.2023	8054	MH04FP2504	18
30	27.04.2023	8077	MH04EY5726	10
31	27.04.2023	8076	MH04CP2821	10
32	28.04.2023	8082	MH04FP2504	18
33	28.04.2023	8102	MH04EY8805	9
34	29.04.2023	8113	MH04DD3992	20
35	29.04.2023	8130	MH04EY5726	10
36	29.04.2023	8145	MH04AL8095	10
37	30.04.2023	8150	MH04DD3992	20
38	30.04.2023	8177	MH04DD3992	20
Total				593.2



Tarapur Environment Protection Society				
Plot No. E-90, E-93			May-2023	
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	02.05.2023	8180	MH04DD3992	18
2	02.05.2023	8189	MH04AL1510	10
3	03.05.2023	8230	MH04DD3992	18
4	03.05.2023	8232	MH04CG3455	10
5	04.05.2023	8241	MH04CG3455	9
6	04.05.2023	8260	MH04CA2311	12
7	05.05.2023	8270	MH04CP2821	10
8	05.05.2023	8289	MH04AL1510	10
9	06.05.2023	8097	MH04AL1510	9
10	07.05.2023	8328	MH04EY5726	10
11	07.05.2023	8351	MH04AL1510	9
12	08.05.2023	8356	MH04AL8095	10
13	08.05.2023	8379	MH43E8836	18
14	08.05.2023	8386	MH04AL6341	12
15	09.05.2023	8390	MH04AL8095	10
16	09.05.2023	8417	MH04DD3992	18
17	10.05.2023	8432	MH04DD3992	18
18	11.05.2023	8463	MH04DD3992	18
19	11.05.2023	8466	MH04EY8805	9
20	12.05.2023	8497	MH04EY5726	10
21	13.05.2023	8526	MH04CA2311	14
22	13.05.2023	8549	MH04CA2311	13
23	15.05.2023	8584	MH043.E8836	18
24	15.05.2023	8589	MH04EY8805	9
25	16.05.2023	8615	MH043.E8836	18
26	17.05.2023	8661	MH04DD3992	18
27	18.05.2023	8672	MH04EY8805	9
28	18.05.2023	8691	MH04CA2311	13
29	19.05.2023	8701	MH04EY8805	9
30	19.05.2023	8718	MH04EY8805	9
31	20.05.2023	8749	MH04AL6341	12
32	21.05.2023	8761	MH04CA2311	14
33	23.05.2023	8817	MH04CA2311	13
34	23.05.2023	8833	MH04CA2311	13
35	23.05.2023	8821	MH04CA2311	13



Tarapur Environment Protection Society

Plot No. E-90, E-93				May-2023
No.	Date	Form No.	Tranker No.	Quantity (KL)
36	24.05.2023	8860	MH04FP2504	17
37	24.05.2023	8861	MH043.E8836	17
38	25.05.2023	8890	MH43E8836	17
39	25.05.2023	8877	MH04DD3992	17
40	27.05.2023	8947	MH04EY8805	9
41	27.05.2023	8948	MH04EY8805	9
42	27.05.2023	8949	MH04CA2311	13
43	28.05.2023	8956	MH04CA2311	13
44	28.05.2023	8980	MH04CA2311	12
45	29.05.2023	9005	MH04DD3992	13
46	30.05.2023	9035	MH04EL2166	16
47	31.05.2023	9058	MH04DD3992	16
Total				612.0





Sustainability

Mumbai Waste Management Limited
CERTIFICATE OF MEMBERSHIP

M/s Sahi Chemical Inds LTD

*is a registered member of
CHW-TSDF at MIDC - Talaja for
safe and secure disposal of
Hazardous waste.*

Membership No: MWML-HZW - TAR - 1143

This Certificate is valid up to 31st March 2024

Onkar Kulkarni
Manager - BMD

Somnath Malgar
Director

An ISO 9001:2015 / ISO 14001: 2015 / ISO 45001:2018 Certified Company
MWML Laboratory is Accredited by NABL & Recognised by MoEF & CC

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Your Service is our Duty"		

No. MPCB/ROT/Restart/2206170001

Date: 17/06/2022

To,
M/s. Saivi Chemicals Industries,
 Plot No: E- 90 to 95, MIDC Tarapur,
 Tal. & Dist. Palghar-401506.

Sub: Conditional Restart Directions under section 33A of the Water (P&CP) Act, 1974 and under section 31A of the Air (P&CP) Act, 1981 – Reg.

Ref:- 1) Consent granted by Board.
 2) Closure Direction issued dtd. 01/04/2022.
 3) Your request letter dtd. 05/04/2022.
 4) Board officials visit to your unit dtd. 20/04/2022.
 5) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB- LEGAL_ACTIONS- 121219040, dtd. 06/05/2022.
 6) Approval for restart received from HQ dtd. 16/06/2022.

Sir,

This refers to the Closure Directions issued by Board vide above reference no: 2 to your unit due to non-compliance causing environmental pollution.

Sub-Regional Officer, Tarapur-I has submitted compliance report of Closure Direction vide ref. (5) above and subsequent approval by MPC Board, HQ on dtd. 16/06/2022, you are hereby allowed to restart your unit subject to following terms and conditions:-

- 1) You shall immediately obtain amendment in existing consent for inclusion High COD & Low COD effluent generation, segregation, treatment & disposal.
- 2) You shall operate & maintain dedicated system for segregation of High COD/Low COD effluent streams continuously & properly.
- 3) You shall operate inhouse High COD/High TDS treatment system i.e MEE continuously & properly so as to achieve consented standards.
- 4) You shall install ATFD within 15-days. Till the commencement & operation of complete High/COD/High TDS treatment system including MEE & ATFD, you shall dispose High COD/High TDS effluent stream to common treatment facility provided by TEPS i.e Mrs. Sadekar Environ through authorized transporter & shall follow online manifest system. Also, you shall submit disposal record at SRO Tarapur-I by every 3-months.
- 5) You shall operate & maintain existing Effluent Treatment Plant (ETP) for Low COD effluent treatment continuously so as to achieve consented standards and shall dispose treated effluent to CETP through authorized tankers and record of disposal shall be submitted within every 3-months.
- 6) You shall operate & maintain Air Pollution Control devices (APCs) continuously so as achieve consented standards.
- 7) You shall dispose generated/stored Hazardous waste (HW) regularly through authorized HW transporter in stipulated time to CHWTSDF / authorized reprocessor and shall follow online manifest system.
- 8) You shall assure connectivity of 2-way SCADA, Auto-sampler, NRV with CETP SCADA system time to time and shall calibrate 2-way SCADA system time to time.

..2/-

Ref No: SCIL/HR/F/2023

Date: 06.09.2023.

To,
 The Sub Regional Office,
 Maharashtra Pollution Control Board,
 MPCB Staff Colony Compound, Tarapur,
 Post At. Tarapur, Borsar (W),
 Tal & Dist. Palghar-401506.

[Handwritten Signature] 25/9/23
 SUB-REGIONAL OFFICE
 M. P. C. BOARD
 M.I.D.C. COLONY COMPOUND
 TARAPUR 401 504.
 TAL. & DIST.- PALGHAR

**Sub: - Intimation detail For Sludge and Influent
 (01.06.2023 To 31.08.2023).**

Respected Sir/Madam,

With reference your letter, No. MPCB/ROT/Restart/2206170001 on dated 17.06.2022 in Sr. No-04 and 05 you are given intimation to us for submit 3 months sludge and influent related detail in SRO-1 Tarapur office.

So please find herewith attached details as you are required.

This is for your information and Acknowledgement please.

Thanking You,

For Salvi Chemical Industries Ltd.

[Handwritten Signature]

Authorized Signatory.



**Enclosed: 1. MWML Manifest details copy and membership certificate.
 2. CETP Influent manifest copy.**

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	06.06.2023	MPCB-HW_MANIFEST-0000366313	0	200	0
2	06.06.2023	MPCB-HW_MANIFEST-0000366315	200	0	0
3	07.06.2023	MPCB-HW_MANIFEST-0000366799	950	0	0
4	07.06.2023	MPCB-HW_MANIFEST-0000366801	0	200	0
5	13.06.2023	MPCB-HW_MANIFEST-0000369267	0	200	0
6	13.06.2023	MPCB-HW_MANIFEST-0000369273	200	0	0
7	27.06.2023	MPCB-HW_MANIFEST-0000374639	0	200	0
8	27.06.2023	MPCB-HW_MANIFEST-0000374645	200	0	0
TOTAL			1550	800	0
			2350		

Jul-23					
SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	04.07.2023	MPCB-HW_MANIFEST-0000376849	200	0	0
2	04.07.2023	MPCB-HW_MANIFEST-0000376850	0	200	0
3	11.07.2023	MPCB-HW_MANIFEST-0000379285	200	0	0
4	11.07.2023	MPCB-HW_MANIFEST-0000379287	0	200	0
5	12.07.2023	MPCB-HW_MANIFEST-0000379717	0	200	0
6	12.07.2023	MPCB-HW_MANIFEST-0000379719	200	0	0
TOTAL			600	600	0
			1200		

Aug-23					
SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	08.08.2023	MPCB-HW_MANIFEST-0000389014	0	200	0
2	08.08.2023	MPCB-HW_MANIFEST-0000389019	200	0	0
3	09.08.2023	MPCB-HW_MANIFEST-0000389437	200	0	0
4	09.08.2023	MPCB-HW_MANIFEST-0000389434	0	0	200
5	16.08.2023	MPCB-HW_MANIFEST-0000391196	0	0	200
6	16.08.2023	MPCB-HW_MANIFEST-0000391198	200	0	0
7	22.08.2023	MPCB-HW_MANIFEST-0000393527	200	0	0
8	22.08.2023	MPCB-HW_MANIFEST-0000393531	0	0	200
TOTAL			800	200	600
			1600		

ETP SLUDGE	2950
MEE SALT	1600
CHARCOAL WASTE	600
TOTAL	5150



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Tarapur Environment Protection Society				
Plot No. E-90, E-93			June-2023	
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.06.2023	9094	MH43E8836	16
2	01.06.2023	9083	MH43E8836	16
3	02.06.2023	9102	MH04AL8095	10
4	02.06.2023	9118	MH04FP2504	16
5	02.06.2023	9131	MH43E8836	15
6	03.06.2023	9156	MH04FP2504	15
7	04.06.2023	9182	MH04DD3992	15
8	04.06.2023	9188	MH04CA2311	13
9	05.06.2023	9205	MH04EY5726	10
10	05.06.2023	9202	MH04EY8805	9
11	06.06.2023	9222	MH04EL2166	15
12	06.06.2023	9228	MH43E8836	15
13	07.06.2023	9249	MH04DD3992	14
14	09.06.2023	9308	MH04FP2504	16
15	09.06.2023	9318	MH04AL8095	10
16	10.06.2023	9341	MH04CA2311	13
17	11.06.2023	9380	MH04AL8095	9
18	12.06.2023	9395	MH04EL2166	16
19	13.06.2023	9419	MH43E8836	15
20	22.06.2023	9628	MH43E8836	16
21	23.06.2023	9656	MH04CA2311	13
22	23.06.2023	9664	MH04CA2311	13
23	24.06.2023	9689	MH04CA2311	13
24	24.06.2023	9708	MH04CA2311	13
25	25.06.2023	9732	MH04EL2166	16
26	29.06.2023	9817	MH04DD3992	16
Total				358.0



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Tarapur Environment Protection Society				
Plot No. E-90, E-93			Aug-2023	
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	06.08.2023	10739	MH-43-E-8836	20
2	07.08.2023	10758	MH-43-E-8836	20
3	08.08.2023	10778	MH04DD3992	20
4	09.08.2023	10792	MH04EL2166	20
5	13.08.2023	10896	MH04DD3992	20
6	13.08.2023	10900	MH04EL2166	20
7	14.08.2023	10927	MH04CA2311	14
8	16.08.2023	10942	MH04CA2311	12
9	17.08.2023	10963	MH04DD3992	20
10	17.08.2023	10982	MH04DD3992	20
11	19.08.2023	11012	MH04DD3992	20
12	20.08.2023	11068	MH04DD3992	20
13	21.08.2023	11079	MH04DD3992	20
14	22.08.2023	11119	MH04DD3992	20
15	23.08.2023	11148	MH04EL2166	20
16	24.08.2023	11167	MH04CA2311	14
17	25.08.2023	11207	MH04FP2504	20
18	26.08.2023	11236	MH04FP2504	20
19	27.08.2023	11265	MH-43-E-8836	20
20	28.08.2023	11292	MH-43-E-8836	20
21	29.08.2023	11321	MH04DD3992	20
Total				400.0



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Tarapur Environment Protection Society				
Plot No. E-90, E-93			July-2023	
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.07.2023	9871	MH04AL1510	10
2	02.07.2023	9892	MH04EL2166	16
3	03.07.2023	9916	MH04EY8805	9
4	03.07.2023	9921	MH04FP2504	15
5	04.07.2023	9944	MH04CA2311	12
6	04.07.2023	9956	MH04EY5726	10
7	05.07.2023	9964	MH04FP2504	16
8	06.07.2023	9983	MH04FP2504	16
9	06.07.2023	10005	MH-43-E-8836	16
10	07.07.2023	10017	MH04EL2166	16
11	10.07.2023	10090	MH04EY5726	9.5
12	10.07.2023	10112	MH04DD3992	15.5
13	11.07.2023	10122	MH04DD3992	15
14	11.07.2023	10132	MH04AL8095	9
15	11.07.2023	10144	MH04AL8095	10
16	16.07.2023	10185	MH04CA2311	15
17	17.07.2023	10223	MH04DD3992	14
18	18.07.2023	10240	MH04DD3992	15
19	21.07.2023	10319	MH04FP2504	18
20	27.07.2023	10495	MH04DD3992	20
21	28.07.2023	10511	MH-43-E-8836	20
22	29.07.2023	10548	MH04DD3992	20
23	29.07.2023	10550	MH04EL2166	20
Total				337.0



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Sustainability

Mumbai Waste Management Limited
CERTIFICATE OF MEMBERSHIP

M/s. Salvi Chemical Inds LTD

*is a registered member of
CHW-TSDF at MIDC - Talaja for
safe and secure disposal of
Hazardous waste.*

Membership No: MWML-HZW - TAR - 1143

This Certificate is valid up to 31st March 2024

Onkar Kulkarni
Manager - BMD

Somnath Malgar
Director

An ISO 9001:2015 / ISO 14001: 2015 / ISO 45001:2018 Certified Company
MWML Laboratory is Accredited by NABL & Recognised by MoEF & CC

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Yours Service is our Duty"		

No. MPCB/ROT/Restart/2206170001

Date: 17/06/2022

To,
M/s. Salvi Chemicals Industries,
 Plot No: E- 90 to 95, MIDC Tarapur,
 Tal. & Dist. Palghar-401506.

Sub: Conditional Restart Directions under section 33A of the Water (P&CP) Act, 1974 and under section 31A of the Air (P&CP) Act, 1981 – Reg.

Ref :-

- 1) Consent granted by Board.
- 2) Closure Direction issued dtd. 01/04/2022.
- 3) Your request letter dtd. 05/04/2022.
- 4) Board officials visit to your unit dtd. 20/04/2022.
- 5) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB- LEGAL_ACTIONS- 121219040, dtd. 06/05/2022.
- 6) Approval for restart received from HQ dtd. 16/06/2022.

Sir,

This refers to the Closure Directions issued by Board vide above reference no: 2 to your unit due to non-compliance causing environmental pollution.

Sub-Regional Officer, Tarapur-I has submitted compliance report of Closure Direction vide ref. (5) above and subsequent approval by MPC Board, HQ on dtd. 16/06/2022, you are hereby allowed to restart your unit subject to following terms and conditions:-

- 1) You shall immediately obtain amendment in existing consent for inclusion High COD & Low COD effluent generation, segregation, treatment & disposal.
- 2) You shall operate & maintain dedicated system for segregation of High COD/Low COD effluent streams continuously & properly.
- 3) You shall operate inhouse High COD/High TDS treatment system i.e MEE continuously & properly so as to achieve consented standards.
- 4) You shall install ATFD within 15-days. Till the commencement & operation of complete High/COD/High TDS treatment system including MEE & ATFD, you shall dispose High COD/High TDS effluent stream to common treatment facility provided by TEPS i.e M/s. Sadekar Environ through authorized transporter & shall follow online manifest system. Also, you shall submit disposal record at SRO Tarapur-I by every 3-months.
- 5) You shall operate & maintain existing Effluent Treatment Plant (ETP) for Low COD effluent treatment continuously so as to achieve consented standards and shall dispose treated effluent to CETP through authorized tankers and record of disposal shall be submitted within every 3-months.
- 6) You shall operate & maintain Air Pollution Control devices (APCs) continuously so as achieve consented standards.
- 7) You shall dispose generated/stored Hazardous waste (HW) regularly through authorized HW transporter in stipulated time to CHWTSDF / authorized reprocessor and shall follow online manifest system.
- 8) You shall assure connectivity of 2-way SCADA, Auto-sampler, NRV with CETP SCADA system time to time and shall calibrate 2-way SCADA system time to time.


Ref No: SCIL/HR/F/2023
Date: 04.12.2023.

To,
 The Sub Regional Office,
 Maharashtra Pollution Control Board,
 MPCB Staff Colony Compound, Tarapur,
 Post At. Tarapur, Boisar (W),
 Tal & Dist. Palghar-401506.

[Signature] 20/12/23
 SUB REGIONAL OFFICE
 M. P. C. BOARD
 M.I.D.C. COLONY COMPOUND
 TARAPUR 401 504.
 TAL & DIST.- PALGHAR

**Sub: - Intimation detail For Sludge and Influent
 (01.09.2023 To 30.11.2023).**

Respected Sir/Madam,

With reference your letter, No. MPCB/ROT/Restart/2206170001 on dated 17.06.2022 in Sr. No-04 and 05 you are given intimation to us for submit 3 months sludge and influent related detail in SRO-1 Tarapur office.

So please find herewith attached details as you are required.

This is for your information and Acknowledgement please.

Thanking You,

For Salvi Chemical Industries Ltd.

[Signature]

Authorized Signatory.



**Enclosed: 1. MWML Manifest details copy and membership certificate.
 2. CETP Influent manifest copy.**

M/S. SALVI CHEMICAL INDUSTRIES LTD.

PLOT NO: E-90,93/94,95, MIDC TARAPUR INDUSTRIAL AREA, MAHARASHTRA-401506

HAZARDOUS WASTE DETAIL

Sep-23

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG			Contamination Cotton	Contamination Halquinol Waste
			ETP SLUDGE	MEE SALT	Charcoal Waste		
1	13.09.2023	MPCB-HW_MANIFEST-0000401287	200	0	0	0	0
2	13.09.2023	MPCB-HW_MANIFEST-0000401279	0	0	0	4.5	0
3	13.09.2023	MPCB-HW_MANIFEST-0000401269	0	0	0	0	0.88
4	21.09.2023	MPCB-HW_MANIFEST-0000403850	200	0	0	0	0
5	21.09.2023	MPCB-HW_MANIFEST-0000403865	0	0	200	0	0
6	27.09.2023	MPCB-HW_MANIFEST-0000405829-294878	200	0	0	0	0
7	27.09.2023	MPCB-HW_MANIFEST-0000405831-294880	0	0	200	0	0
TOTAL			600	0	400	4.5	0.88
			1000				

Oct-23

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	04.10.2023	MPCB-HW_MANIFEST-0000408497-296430	200	0	0
2	04.10.2023	MPCB-HW_MANIFEST-0000408502-296434	0	0	200
3	11.10.2023	MPCB-HW_MANIFEST-0000411556-298294	200	0	0
4	11.10.2023	MPCB-HW_MANIFEST-0000411553-298293	0	0	200
5	16.10.2023	MPCB-HW_MANIFEST-0000413693-299485	200	0	0
6	16.10.2023	MPCB-HW_MANIFEST-0000413696-299488	0	0	200
7	26.10.2023	MPCB-HW_MANIFEST-0000417744-301946	0	0	200
8	26.10.2023	MPCB-HW_MANIFEST-0000417743-301945	200	0	0
9	28.10.2023	MPCB-HW_MANIFEST 0000418782-302568	200	0	200
TOTAL			1000	0	1000
			2000		

Nov-23

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	01.11.2023	MPCB-HW_MANIFEST-0000420431-303582	200	0	200
2	07.11.2023	MPCB-HW_MANIFEST-0000422823-305142	200	0	200
TOTAL			400	0	400
			800		

ETP SLUDGE	2000
MEE SALT	0
CHARCOAL WASTE	1800
TOTAL	3800

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Tarapur Environment Protection Society				
Plot No. E-90, E-93			Oct-2023	
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.10.2023	12259	MH04DD3992	16
2	01.10.2023	12275	MH04EL2166	16
3	02.10.2023	12287	MH04DD3992	16
4	03.10.2023	12340	MH-43-E-8836	16
5	04.10.2023	12352	MH04DD3992	16
6	04.10.2023	12371	MH04EL2166	16
7	05.10.2023	12384	MH04EL2166	16
8	05.10.2023	12400	MH04DD3992	16
9	05.10.2023	12407	MH04AL1510	9
10	06.10.2023	12416	MH-43-E-8836	16
11	06.10.2023	12423	MH04DD3992	16
12	06.10.2023	12419	MH04EL2166	16
13	07.10.2023	12438	MH-43-E-8836	16
14	08.10.2023	12464	MH04FP2504	16
15	08.10.2023	12482	MH04EL2166	16
16	09.10.2023	12494	MH04EL2166	16
17	09.10.2023	12152	MH-43-E-8836	17
18	10.10.2023	12556	MH04DD3992	16
19	10.10.2023	12555	MH-43-E-8836	16
20	11.10.2023	12578	MH04DD3992	16
21	11.10.2023	12580	MH-43-E-8836	16
22	11.10.2023	12585	MH04DD3992	16
23	12.10.2023	12595	MH04DD3992	16
24	12.10.2023	12606	MH04DD3992	16
25	13.10.2023	12625	MH-43-E-8836	16
26	14.10.2023	12648	MH-43-E-8836	16
27	16.10.2023	12693	MH-43-E-8836	16
28	16.10.2023	12698	MH04EL2166	17
29	17.10.2023	12720	MH04EL2166	16
30	17.10.2023	12729	MH04FP2504	16
31	18.10.2023	12775	MH-48-T-3034	9

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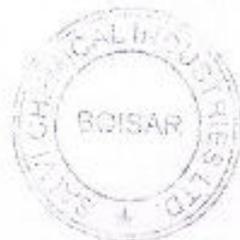
Tarapur Environment Protection Society				
Plot No. E-90, E-93			Sep-2023	
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.09.2023	11408	MH48T3034	10
2	18.09.2023	11915	MH04FP2504	20
3	21.09.2023	11971	MH04EL2166	20
4	21.09.2023	11966	MH04AL1510	12
5	22.09.2023	11981	MH04DD3992	20
6	22.09.2023	11999	MH-43-E-8836	20
7	23.09.2023	12015	MH-43-E-8836	18
8	23.09.2023	12033	MH-43-E-8836	18
9	24.09.2023	12045	MH04FP2504	17
10	24.09.2023	12062	MH-43-E-8836	14
11	25.09.2023	12097	MH04DD3992	17
12	26.09.2023	12122	MH04FP2504	17
13	28.09.2023	12140	MH04EL2166	17
14	28.09.2023	12191	MH-43-E-8836	16
15	29.09.2023	12211	MH04FP2504	16
16	29.09.2023	12224	MH04EL2166	15
17	30.09.2023	12235	MH04DD3992	16
Total				283.0

king



Tarapur Environment Protection Society				
Plot No. E-90, E-93			Nov-2023	
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.11.2023	13144	MH04DD3992	16
2	01.11.2023	13165	MH04DD3992	16
3	02.11.2023	13194	MH04EL2166	16
4	02.11.2023	13175	MH04CA2311	13
5	03.11.2023	13225	MH04FP2504	16
6	04.11.2023	13255	MH43E8836	16
7	04.11.2023	13156	MH04CP2821	9
8	05.11.2023	13273	MH04DD3992	16
9	05.11.2023	13289	MH43E8836	16
10	05.11.2023	13300	MH43E8836	16
11	06.11.2023	13316	MH04FP2504	16
12	07.11.2023	13332	MH04DD3992	16
13	07.11.2023	13363	MH04EY8805	9
14	08.11.2023	13372	MH43E8836	16
15	08.11.2023	13400	MH43E8836	16
16	09.11.2023	13434	MH43E8836	16
17	09.11.2023	13437	MH04EY8805	9
18	09.11.2023	13415	MH05AM1097	9
19	10.11.2023	13471	MH04DD3992	16
20	10.11.2023	13478	MH05AM1097	10
21	14.11.2023	13488	MH04CA2311	14
22	14.11.2023	13502	MH04EY5726	9
23	14.11.2023	13503	MH04AL8095	9
24	15.11.2023	13512	MH04AL8095	9
25	15.11.2023	13520	MH48T3034	9
26	17.11.2023	13558	MH04CA2311	14
27	18.11.2023	13579	MH04AL8095	9
28	18.11.2023	13586	MH04EL2166	16
29	18.11.2023	13595	MH04AL8095	9
30	19.11.2023	13602	MH04DD3992	16
31	19.11.2023	13610	MH04AL8095	9

Signature





Sustainability

Mumbai Waste Management Limited
CERTIFICATE OF MEMBERSHIP

M/s. Savji Chemical Inds LTD

*is a registered member of
CHW-TSDF at MIDC - Talaja for
safe and secure disposal of
Hazardous waste.*

Membership No: MWML-HZW - TAR - 1143

This Certificate is valid up to 31st March 2024

Onkar Kulkarni
Manager - BMD

Somnath Malgar
Director

An ISO 9001:2015 / ISO 14001: 2015 / ISO 45001:2018 Certified Company
MWML Laboratory is Accredited by NABL & Recognised by MoEF & CC

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 804.
"Yours Service is our Duty"		

No. MPCB/ROT/Restart/2206170001

Date: 17/06/2022

To,
M/s. Salvi Chemicals Industries,
 Plot No: E- 90 to 95, MIDC Tarapur,
 Tal. & Dist. Palghar-401506

Sub: Conditional Restart Directions under section 33A of the Water (P&C) Act, 1974 and under section 31A of the Air (P&C) Act, 1981 – Reg.

Ref:- 1) Consent granted by Board.
 2) Closure Direction issued dtd. 01/04/2022.
 3) Your request letter dtd. 05/04/2022.
 4) Board officials visit to your unit dtd. 20/04/2022.
 5) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB-LEGAL_ACTIONS- 121219040, dtd. 05/05/2022.
 6) Approval for restart received from HQ dtd. 16/06/2022.

Sir,

This refers to the Closure Directions Issued by Board vide above reference no: 2 to your unit due to non-compliance causing environmental pollution.

Sub-Regional Officer, Tarapur-I has submitted compliance report of Closure Direction vide ref. (5) above and subsequent approval by MPC Board, HQ on dtd. 16/06/2022, you are hereby allowed to restart your unit subject to following terms and conditions:-

- 1) You shall immediately obtain amendment in existing consent for inclusion High COD & Low COD effluent generation, segregation, treatment & disposal.
- 2) You shall operate & maintain dedicated system for segregation of High COD/Low COD effluent streams continuously & properly.
- 3) You shall operate inhouse High COD/High TDS treatment system i.e. MEE continuously & properly so as to achieve consented standards.
- 4) You shall install ATFD within 15-days. Till the commencement & operation of complete High/COD/High TDS treatment system including MEE & ATFD, you shall dispose High COD/High TDS effluent stream to common treatment facility provided by TEPS i.e. M/s. Sadakar Environ through authorized transporter & shall follow online manifest system. Also, you shall submit disposal record at SRO Tarapur-I by every 3-months.
- 5) You shall operate & maintain existing Effluent Treatment Plant (ETP) for Low COD effluent treatment continuously so as to achieve consented standards and shall dispose treated effluent to CETP through authorized tankers and record of disposal shall be submitted within every 3-months.
- 6) You shall operate & maintain Air Pollution Control devices (APCs) continuously so as achieve consented standards.
- 7) You shall dispose generated/stored Hazardous waste (HW) regularly through authorized HW transporter in stipulated time to CHWTSDF / authorized reprocessor and shall follow online manifest system.
- 8) You shall assure connectivity of 2-way SCADA, Auto-sampler, NRV with CETP SCADA system time to time and shall calibrate 2-way SCADA system time to time.



Ref No: SCIL/HR/F/2024

Date: 12.03.2024.

To,
The Sub Regional Office,
Maharashtra Pollution Control Board,
MPCB Staff Colony Compound, Tarapur,
Post At. Tarapur, Boisar (W),
Tal & Dist. Palghar-401506.

**Sub: - Intimation detail For Sludge and Influent
(01.12.2023 To 29.02.2024).**

Respected Sir/Madam,

With reference your letter, No. MPCB/ROT/Restart/2206170001 on dated 17.06.2022 in Sr. No-04 and 05 you are given intimation to us for submit 3 months sludge and influent related detail in SRO-1 Tarapur office.

So please find herewith attached details as you are required.

This is for your information and Acknowledgement please.

Thanking You,

For Salvi Chemical Industries Ltd.

Authorized Signatory.



**Enclosed: 1. MWML Manifest details copy and membership certificate.
2. CETP Influent manifest copy.**

14/3/24
SUB REGIONAL OFFICE
M. P. C. BOARD
M.L.D.C. COLONY COMPOUND
TARAPUR 401 504.
TAL & DIST. PALGHAR

SALVI CHEMICAL INDUSTRIES LTD.

Corporate Office:
107-108, Western Edge II,
W. E. Highway, Borivli (E),
Mumbai - 400066, MH, India.

[P] : 91 - 22 - 2870 1438 / 49 / 50
[F] : 91 - 22 - 2870 3656
[E] : info@salvichem.com
[W] : www.salvichem.com

Factory Address:
E-90/93/94/95, M.L.D.C.,
Tarapur, Boisar, Pin Code: 401506,
Dist. Palghar, MH, India.

M/S. SALVI CHEMICAL INDUSTRIES LTD.

PLOT NO: E-90,93/94,95, MIDC TARAPUR INDUSTRIAL AREA, MAHARASHTRA-401506

HAZARDOUS WASTE DETAIL (December-2023 TO February- 2024)

Dec-23

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	20.12.2023	MPCB-HW_MANIFEST- 438861- 317267	200	0	200
2	28.12.2023	MPCB-HW_MANIFEST- 441969- 319612	820	0	200
TOTAL			1020	0	400
			1420		

Jan-24

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	03.01.2024	MPCB-HW_MANIFEST- 0000444463-321112	200	0	890
2	24.01.2024	MPCB-HW_MANIFEST- 0000452302-326724	200	0	200
3	31.01.2024	MPCB-HW_MANIFEST- 0000454779-328472	200	0	200
TOTAL			600	0	1290
			1890		

Feb-24

SR.NO	DATE	MANIFEST NO.	WASTE TYPE & QTY.KG		
			ETP SLUDGE	MEE SALT	Charcoal Waste
1	07.02.2024	MPCB-HW_MANIFEST- 0000457977-330571	200	0	200
2	12.02.2024	MPCB-HW_MANIFEST- 0000460018-333108	200	0	200
3	21.02.2024	MPCB-HW_MANIFEST- 0000463737-335674	200	0	200
4	27.02.2024	MPCB-HW_MANIFEST- 0000465951-337316	200	0	200
5		MPCB-HW_MANIFEST- 0000			
TOTAL			800	0	800
			1600		

ETP SLUDGE	2420
MEE SALT	0
CHARCOAL WASTE	2490
TOTAL	4910



Tarapur Environment Protection Society				
Plot No. E-90, E-93				Dec-2023
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.12.2023	13971	MH04CA2311	14
2	02.12.2023	13998	MH04CA2311	14
3	03.12.2023	14025	MH043E8836	16
4	04.12.2023	14058	MH04CA2311	16
5	04.12.2023	14073	MH04AL1810	10
6	05.12.2023	14088	MH04CA2311	14
7	06.12.2023	14120	MH04FP2504	16
8	06.12.2023	14136	MH04AL8095	10
9	09.12.2023	14200	MH04EL2166	16
10	10.12.2023	14245	MH04EY8805	10
11	15.11.2023	14367	MH04CA2311	16
12	18.12.2023	14452	MH04CA2311	14
13	19.12.2023	14480	MH04AL1510	9
14	19.12.2023	14486	MH48T3034	9
15	20.12.2023	14504	MH04CA2311	14
16	20.12.2023	14512	MH04EY5726	9
17	21.12.2023	14527	MH04AL1510	9
18	21.12.2023	14544	MH48T3034	9
19	23.12.2023	14602	MH04EY8805	9
20	24.12.2023	14633	MH04CA2311	13
21	28.12.2023	14751	MH04AL8095	9
22	28.12.2023	14754	MH04EY8805	9
23	30.12.2023	14812	MH04EY8805	9
Total				274.0



Tarapur Environment Protection Society				
Plot No. E-90, E-93			Jan-2024	
No.	Date	Form No.	Tranker No.	Quantity (KL)
1	29.01.2024	15699	MH04AL1510	12
2	29.01.2024	15696	MH04AL4991	8
3	30.01.2024	15729	MH48T3034	9
Total				29.0

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Tarapur Environment Protection Society

282

159

Plot No. E-90, E-93

Feb-2024

No.	Date	Form No.	Tranker No.	Quantity (KL)
1	01.02.2024	15785	MH04DD3992	16
2	02.02.2024	15825	MH04AL1510	9
3	04.02.2024	15901	MH04EY8805	9
4	04.02.2024	15915	MH04CA2311	14
5	06.02.2024	15957	MH04DD3992	16
6	06.02.2024	15968	MH04AL4991	10
7	07.02.2024	15990	MH04CA2311	14
8	07.02.2024	16001	MH43E8836	18
9	08.02.2024	16023	MH04DD3992	16
10	08.02.2024	16054	MH04CA2311	14
11	09.02.2024	16062	MH048T3034	9
12	09.02.2024	16089	MH43E8836	16
13	09.02.2024	16092	MH048T3034	9
14	10.02.2024	16099	MH04CA2311	14
15	10.02.2024	16125	MH04DD3992	16
16	11.02.2024	16136	MH04DD3992	16
17	12.02.2024	16168	MH04DD3992	16
18	12.02.2024	16190	MH48T3034	9
19	12.02.2024	16197	MH04CA2311	14
20	12.02.2024	16192	MH04AL8095	10
21	14.02.2024	16212	MH04EY8805	9
22	14.02.2024	16234	MH04CA2311	14
23	14.02.2024	16243	MH48T3034	9
24	15.02.2024	16253	MH04AL4991	10
25	15.02.2024	16275	MH43E8836	16
26	15.02.2024	16280	MH04DD3992	16
27	16.02.2024	16312	MH43E8836	16
28	18.02.2024	16383	MH04CA2311	14
29	19.02.2024	16398	MH04AL4991	10
30	19.02.2024	16414	MH04AL8095	10
31	21.02.2024	16493	MH04AL1510	10
32	21.02.2024	16494	MH04AL4991	9
33	22.02.2024	16501	MH04AL1510	9
34	22.02.2024	16516	MH04AL8095	10
35	23.02.2024	16552	MH04EL2166	16
36	23.02.2024	16553	MH04EY8805	9
37	24.02.2024	16602	MH04AL4991	9
38	24.02.2024	16593	MH04AL1510	9
39	26.02.2024	16663	MH04AL8095	9
40	26.02.2024	16667	MH04CA2311	13
41	27.02.2024	16700	MH04AL8095	10
42	27.02.2024	16701	MH04EY8805	10
43	28.02.2024	16740	MH43E8836	16
Total				528.0

[Signature]





Sustainability

Mumbai Waste Management Limited
CERTIFICATE OF MEMBERSHIP

M/s Salvi Chemical Inds LTD

*is a registered member of
CHW-TSDF at MIDC - Taloja for
safe and secure disposal of
Hazardous waste.*

Membership No: MWML-HZW - TAR - 1143

This Certificate is valid up to 31st March 2024

Onkar Kulkarni
Manager - BMD

Somnath Malgar
Director

An ISO 9001:2015 / ISO 14001: 2015 / ISO 45001:2018 Certified Company
MWML Laboratory is Accredited by NABL & Recognised by MoEF & CC

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 25802272		Regional Office, Thane
Fax: 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mukund Check Naka
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Yours Service is our Duty"		

No. MPCB/ROT/Restart/2206170001

Date: 17/06/2022

To,
M/s. Salvi Chemicals Industries,
 Plot No: E- 90 to 95, MIDC Tarapur,
 Tal. & Dist. Palghar-401506.

Sub: Conditional Restart Directions under section 33A of the Water (P&CP) Act, 1974 and under section 31A of the Air (P&CP) Act, 1981 – Reg

Ref :- 1) Consent granted by Board.
 2) Closure Direction issued dtd. 01/04/2022.
 3) Your request letter dtd. 05/04/2022.
 4) Board officials visit to your unit dtd. 20/04/2022.
 5) Proposal received from SRO Tarapur-I vide Legal Unique No. MPCB- LEGAL_ACTIONS- 121219040, dtd. 08/05/2022.
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Sir,

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- 3) You shall operate inhouse High COD/High TDS treatment system i.e MEE continuously & properly so as to achieve consented standards.
- 4) You shall install ATFD within 15-days. Till the commencement & operation of complete High/COD/High TDS treatment system including MEE & ATFD, you shall dispose High COD/High TDS effluent stream to common treatment facility provided by TEPS i.e M/s. Sadekar Environ through authorized transporter & shall follow online manifest system. Also, you shall submit disposal record at SRO Tarapur-I by every 3-months.
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- 6) You shall operate & maintain Air Pollution Control devices (APCs) continuously so as achieve consented standards.
- 7) You shall dispose generated/stored Hazardous waste (HW) regularly through authorized HW transporter in stipulated time to CHWTSDF / authorized reprocessor and shall follow online manifest system.
- 8) You shall assure connectivity of 2-way SCADA, Auto-sampler, NRV with CETP SCADA system time to time and shall calibrate 2-way SCADA system time to time.



जोडपत्र 2

महाराष्ट्र MAHARASHTRA



मुद्रांक विक्री नोंदवही क्र. 2021 06 7 7 9 31 नाक ZA 213962

दस्ताचा प्रकार

दस्त नोंदणी करणार आहे का ? :- होय/नाही

मिळकतीचे थोडक्यात वर्णन

मुद्रांक विकत घेणा-याचे नांव

हस्ते असल्यास त्यांचे नाव, पत्ता

सही

दुस-या पक्षकाराचे नाव :

मुद्रांक शुल्क रक्कम

परवानाधारक मुद्रांक विक्रेत्याची सही (सौ. शिल्पा एस.नाईक) :

तसेच मुद्रांक विक्रीचे ठिकाण/पत्ता :- नाईक कमर्शियल सेंटर, शॉप नं. 2, आनंद विलेस बिल्डींग,
परवाना क्र.: 1201033 भवानी चौक, टेंबी नाका, ठाणे (प).(ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणासाठी
मुद्रांक खरेदी केल्यापासून सहा महिन्यात वापरणे बंधनकारक आहे.)

जिल्हा कोषागार कार्यालय, ठाणे

25 OCT 2021

मुद्रांक प्रमुख लिपीक / लिपीक

25/10/21

SERVICES AGREEMENT

This Services agreement (the "Agreement") is made on this day 2nd November of 2021.

BY AND BETWEEN

M/s. SADEKAR ENVIRO ENGINEERS PVT. LTD., a company incorporated & registered under The Company Act 1956 & having it's registered office at

Plot No. A-95, Road No. 16, MIDC Wagle Industrial Area, Thane - 400604 (hereinafter referred to as "OFFICE" and having High COD/TDS Evaporation cum separation facility (hereinafter referred to as "FACILITY") at Plot no.- O/23 (Part-I) & E-133, MIDC, Tarapur, Dist: Palghar (hereinafter referred to as the "SERVICE PROVIDER") of the **ONE PART**.

AND

M/S. SALVI CHEMICAL INDUSTRIES LTD. Having its manufacturing unit at Plot No. E-90,93,94 & 95, MIDC, Tarapur, Boisar - 401506, (hereinafter referred to as the "CUSTOMER") and registered office at Plot No. E-90,93,94 & 95, MIDC, Tarapur, Boisar - 401506 of **SECOND PART**.

(The Service Provider and the shall hereinafter individually referred to as "Party" and collectively as "Parties")

WHEREAS

- A. The Service Provider has been granted Consent to Establish by Maharashtra Pollution vide No: - Format 1.0/JD(WPC)/UAN No. 0000111116/CE, dated: 12th April, 2021, Facility for HIGH COD/TDS Evaporation cum Separation System. The present agreement is being executed in confirmation of the Consent granted by Maharashtra Pollution Control Board.
- B. The Customer desires to engage the Service Provider to provide the Services and the Service Provider has agreed to do the same.
- C. Pursuant to the above, the Parties seek to enter into this Agreement to confirm and record the terms and conditions on which the Service Provider shall provide the Services to Customer and other agreements in connection therewith.

1. DEFINITIONS AND INTERPRETATION

For purposes of this Agreement, the following terms shall have the following meanings:

- (a) "**FACILITY**" means An Evaporation system consists of Stripper, MEE & ATFD, having capability to treat pre/primary treated HCOD/HTDS, Solvent containing effluent.
- (b) "**HCOD/HTDS**" means High Chemical Oxygen Demand/ High total dissolved solids, (COD >5000 Mg/liter & TDS >2100Mg/liter)
- (c) "**AGREEMENT**" means this agreement along with its all attachments, Annexure (Exhibits) or schedules annexed if any there thereto.
- (d) "**SERVICES**" means any and all services specified in the Services (as defined below).
- (e) "**EVAPORATION SYSTEM**" means system consists of Stripper, Multiple Effect Evaporator followed by ATFD.
- (f) "**SEPARATION SYSTEM**" means system consists of Stripper, Multiple Effect Evaporator followed by ATFD.
- (g) "**SPCB**" means State Pollution Control Board.



- (h) "CONSENT" means NOC received from CPCB for establish/ operation of facility under Environmental Protection Act 1986.
- (i) "CPCB" means Central Pollution control Board.
- (j) "MPCB" means Maharashtra Pollution Control Board.
- (k) "CETP" means Common Effluent Treatment Plant.
- (l) "CUSTOMER" means HCOD/HTDS Effluent generator having membership of M/s. Sadekar Enviro Engineers Pvt. Ltd. facility.

2. SERVICES

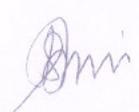
The Service Provider shall perform evaporation/separation of HCOD/HTDS, solvent containing effluent through Stripper, MEE & ATFD for reduction of HCOD /HTDS and disposed it to CETP.

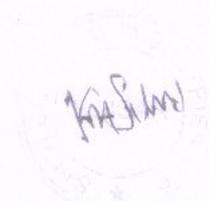
3. TERM AND TERMINATION

- (a) This agreement shall commence on 02/11/2021 ("Commencement Date") continue to be in full force and effect till Period of 11 Years ("Term").
- (b) The service provider reserves all rights to modify or change terms mentioned in agreement.
- (c) Upon expiration of Terms of this agreement, both the parties hereto may mutually agree for renewal of Terms & conditions as mutually decided by both the parties.

4. OTHER

- (a) Maharashtra Pollution Control Board has issued various directions time to time & has given legal direction to the TIMA & TEPS as well as the individual industries of Tarapur industrial area to reduce the high COD/TDS loading the treated waste waters being discharged into the CETP drainage line.
- (b) The Customer does not have a in house facility for reduction of High Chemical Oxygen demand / Total Dissolved Solids (Salts) effluent generated from various manufacturing process. So upon request of Customer, the Service provider has agreed to accept pre-treated HCOD/HTDS effluent for evaporation/separation through Evaporation/ separation System.
- (c) The Service Provider, in consultation with the member industries (Customers), is in process to set up Stripper, Multiple Effect Evaporation Plant alongwith ATFD for a specific purpose of reducing the High COD/ TDS load in the primary treated wastewaters. The Customer has consented to treat their HCOD/HTDS effluent in the Multiple Effect Evaporation Project.
- (d) The Customer commits itself to send its pre/primary treated filtered high COD/TDS effluents to the Service Provider for necessary evaporation, solid separation and disposal of the solvents, salts to the TSDF facility / Cement





plants for Co-processing. The Customer is aware that the Service Provider will be responsible for disposal of the Solids/salts/ solvents recovered by the Evaporation System from the high COD/TDS effluents being sent to the Service Provider by the Customer.

- (e) The customer must obtain a valid membership for utilization of Evaporation System from service provider.

5. MEMBERSHIP

- (a) The customer should obtain membership of facility before entering into service agreement. The caping period of membership fees shall be 3 years free of interest.
- (b) The customer should submit list of raw material, product list, mass balance, one time comprehensive analysis report of all streams of effluent & all type of hazardous waste generation to the service provider. If any variation in the process, raw material, product shall be informed to the service provider

6. CONSIDERATION

- (a) The Customer should deposit agreed amount with the Service Provider as SECURITY DEPOSIT towards 15 days Interest Free effluent evaporation/separation of HCOD/HTDS charges. This amount is based on the applicable for evaporation/separation of HCOD/HTDS effluent. However the SECURITY DEPOSIT shall be reviewed time to time and revised wherever necessary.
- (b) In case the average evaporation/separation of HCOD/HTDS effluent charges for One year is higher than the amount deposited as SECURITY DEPOSIT presently available with the Service provider towards 15 days treatment charges, the Customer shall be liable to pay to Service provider the difference amount towards SECURITY DEPOSIT in addition to the Security Deposit already available with Service Provider.

7. OBLIGATIONS

(a) TRANSPORTATION

- i. The Customer shall send minimum 1 full tanker containing its pre/primary treated high COD/TDS industrial effluents to the Service Provider every day /week /month for separation, evaporation and disposal of solids/salts.
- ii. The Service Provider shall provide 9,500 to 10,000 liters capacity tankers to the Customer for transporting the high COD/TDS industrial effluents of the Customer to its evaporation / separation system on payable basis for Customer situated in the Tarapur MIDC area.
- iii. The Customer shall provide adequate above ground storage arrangements for storing the high COD/TDS effluents separately in its premises for minimum 2 days holding capacity and it shall give access to the tankers of the Service Provider from 6 AM to 6 PM of the day.



- iv. The Customer shall be responsible for loading its high COD/TDS industrial effluents into the tankers at its own cost within reasonable time.
- v. The customer is willing to send High COD/TDS effluent immediately for temporary storage in the premises of M/s Newwater Processors Association premises, Plot no: D-8/1, MIDC, Tarapur.
- vi. The service provider is responsible for safe transportation as per the PCB guidelines. It is the responsibility of service provider for safe transportation and disposal once the tanker leave the customer premises.

(b) **Quality & Quantity**

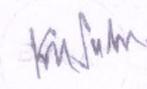
- i. The customer has promised to send approx. 100 liters effluent per day / approx 1 no.s of tankers for treatment in a month.
- ii. That the capacity of each tanker shall be 9,500 - 10,000 liters (Nine Thousand Five Hundred to Ten Thousand liters)
- iii. The Customer undertakes to maintain the quality of the wastewater being sent for treatment to the Facility are as follows:

Sr. No	Parameter	Unit	Concentration
1.	pH	--	6.5 to 7.5
2.	SS	ppm	Less than 500
3.	Oil & Grease	ppm	Less than 20
4.	Cadmium	ppm	Less than 20
5.	Hexavalant Chromium	ppm	Less than 5
6.	Nickel	ppm	Less than 20
7.	Copper	ppm	Less than 20
8.	Silica	ppm	Less than 5
9.	Lead	ppm	Less than 20
10.	Manganese	ppm	Less than 20
11.	Zinc	ppm	Less than 5
12.	All other metals	ppm	less than 20
13.	Chlorides	ppm	less than 1000
14.	Phenolic compound	ppm	Less than 10
15.	Amonical Nitrogen	ppm	Less than 100
16.	Floride as(F)	ppm	Less than 20

Note: All other reactive/toxic compound such as Mercury, Arsenic, Cynide etc. should be NIL.

- iv. The Service Provider may reject the high COD/TDS industrial effluents of the Customer if such industrial effluent is found not to be confirming with the conditions stipulated in Clause 7 & its sub-clause of this Agreement & not suitable to treat in Evaporation / separation system.
- v. The Customer should not send reactive, explosive & hazardous nature of effluent to the facility.
- vi. The Customer shall be bound to carry out chemical analysis of its high COD/TDS industrial effluents time to time.

- vii. The Customer shall be bound by the calibration taken by the Service Provider for determining the quantity of the high COD/TDS industrial effluent sent for treatment by the Customer.
- viii. That the Customer states that under the concerned environmental laws in force, it has become obligatory on its part to have its high COD/TDS industrial wastewaters treated at the Multiple Effect Evaporation Project of the Service Provider and it is voluntarily and willingly sending its high COD/TDS industrial wastewaters for such treatment.
- ix. The Customer states that the investigation conducted by the Customer has established that it is most economical and technically feasible for it to have its high COD/TDS industrial wastewaters treated by the Multiple Effect Evaporation system established by the Service Provider rather than treating by itself or having it done elsewhere.
- x. The Service Provider and the Customer states that the Service Provider's sole objective is to prevent environmental and pollution hazards and for the observance of the laws on environmental and pollution control. Participation in the Multiple Effect Evaporation Project is with the object of extending assurance to the Customer by the Service Provider on a priority basis.
- xi. The Service Provider shall not be liable in any manner if for any negligence or otherwise of the Customer the untreated high COD/TDS industrial wastewater are discharged at the factory site of the Customer or anywhere else by the Customer.
- xii. The Customer shall make good to the Service Provider any loss or damage either pecuniary or non pecuniary arising out of any civil or criminal proceedings or liability under any law.
- xiii. The Service Provider reserves to itself the right to terminate the Agreement after giving one month notice to the Customer if it is found that the Customer is in the habit of violating the terms of this Agreement and that such termination shall not be subject to any arbitration nor shall be questioned in any Court of Law.
- xiv. The Customer hereby undertakes to strictly adhere to the legislation relating to the Water Prevention and Control of Pollution Act, 1974 and Environment (Protection) Act, 1986 and other relevant and allied Legislation and Acts.

8. FORCE MAJEURE

Neither party shall be liable for failure to perform, nor be deemed to be in default, under this Agreement for any delay or failure in performance resulting from causes beyond its reasonable control, including but not limited to failure of performance by the other party, acts of state or governmental authorities, acts of terrorism, natural catastrophe, fire, storm, flood, earthquake, riot, insurrection, civil disturbance,



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Handwritten signature and circular stamp.

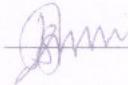
sabotage, embargo, blockade, acts of war, or power failure. In the event of such delay, the date of delivery & time of completion will be extended by a period of time reasonably necessary to overcome the effect of any such delay.

9. DISPUTE RESOLUTION

- a. Any dispute arising from or under this Agreement or in respect of this Agreement between the Customer and the Service Provider shall be referred to an Arbitrator mutually agreed upon by the Customer and the Service Provider.
- b. The Service Provider and the Customer mutually agree that only the Civil Court at District: Thane, State Maharashtra shall have jurisdiction over all disputes arising out of this Agreement.

For Service Provider

M/s. Sadekar Enviro Engineers Pvt. Ltd.



Authorized Representative

For Customer

M/s. Salvi Chemical Industries Ltd.



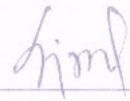
Authorized Representative

WITNESSES :

1) Sheshmani S. Giti



2) Manoj Singh





महाराष्ट्र MAHARASHTRA



मुद्रांक विक्री नोंदणी अद्युक्तिक 2021 087797 दिनांक ZA 213963
 दस्ताचा प्रकार
 दस्त नोंदणी करणार आहे का? :- होय/ नाही
 मिळकतीचे थोडक्यात वर्णन
 मुद्रांक विकत घेणा-याचे नांव.....
 हस्ते असल्यास त्यांचे नाव, पत्ता
 सही
 दुस-या पक्षकाराचे नाव
 मुद्रांक शुल्क रक्कम
 परवानाधारक मुद्रांक विक्रेत्याची सही (सौ. शिल्पा एस.नाईक) :
 तसेच मुद्रांक विक्रीचे ठिकाण/पत्ता :- नाईक कमर्शियल सेंटर, शॉप नं. 2, आनंद पॅलेस बिल्डींग,
 (परवाना क्र.: 1201033) भवानी चौक, टेंबी नाका, ठाणे (म.)

02 NOV 2021

Praghamt Parsh
 Salin Chemicals
 Industries

125 OCT 2021

25/10/21

(ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणासाठी मुद्रांक खरेदी केल्यापासून सहा महिन्यात वापरणे बंधनकारक आहे.)

COMMERCIAL AGREEMENT :-

This Services agreement (the "Agreement") is made on this day 2nd November of 2021.

BY AND BETWEEN

M/s. SADEKAR ENVIRO ENGINEERS PVT. LTD., a company incorporated & registered under The Company Act 1956 & having it's registered office at

Plot No. A-95, Road No. 16, MIDC Wagle Industrial Area, Thane - 400604 (Hereinafter refereed as a "OFFICE" and having High COD/TDS Effluent Treatment/ Evaporation facility (hereinafter called as a "FACILITY") at Plot no - O/23 (part-I) & E-133, MIDC, Tarapur, Dist: Palghar (hereinafter referred to as the "SERVICE PROVIDER") of FIRST PART.

AND

M/S SALVI CHEMICAL INDUSTRIES LTD Having it's manufacturing unit at Plot No. E-90,93,94 & 95, MIDC, Tarapur, Boisar - 401506, (hereinafter referred to as the "CUSTOMER") and registered office at Plot No. E-90,93,94 & 95, MIDC, Tarapur, Boisar - 401506 Of SECOND PART.

WHEREAS

The First party has set up an Evaporation/separation of High COD /TDS effluent & customer has agreed to send their high COD /TDS effluent forevaporation/separation facility provided by First party at Tarapur MIDC.

Commercial terms & conditions for the same are as follows:

1. CHARGES & OTHER TERMS & CONDITIONS :

- 1.1 The charges for evaporation/separation, transportation of HCOD/HTDS effluent to facility and Analysis charges shall be applicable as per mutually agreed rate contract.
- 1.2 The customer is willing to send High COD/TDS effluent immediately for temporary storage in the premises of M/s Newater Processors Association, Plot no: D-8/1, MIDC, Tarapur & the customer is ready to pay transportation charges to Service Provider as per TABLE-I, Sr. no. C.
- 1.3 The Customer shall pay the Service Provider for evaporation of its high COD/TDS industrial effluents and disposal of the resultant salts/solids as per the following: -

TABLE-I		
CHARGES FOR TRANSPORTATION & DISPOSAL OF WASTE		
Sr.no.	Activity	Charges in Rs.
A	Evaporation /separation Charges of low boiling, solvent free effluent	Rs.4.50/- per liter
	For High COD Level<33,000 Mg/liter & High TDS <200000 mg/lit.	
B	Charges for Transportation of HCOD/HTDS effluent from Customer to Facility	Rs. 2,500/- per tanker per trip
	Capacity of Tanker : 9,500 to 10,000 liters	
C	Charges for Transportation of HCOD/HTDS effluent from Customer to Newater Processors Association site, Plot no:D-8/1, MIDC, Tarapur for the Time being storage & Newater Processors Association site to Facility	Rs. 2,500/- per tanker per trip (Customer to Newater Processors Association site, Plot no:D-8/1, MIDC) + Rs. 2,500/- per tanker per trip, (Newater Processors Association site to Facility) Total Rs.5,000/-
	Capacity of Tanker : 9,500 to 10,000 liters	

Taxes : GST shall be extra as applicable.

294 **171**

If characteristics of HCOD/HT effluent differ than above prescribed limits then charges will be applicable as per clause 7, TABLE- III

For Analysis charges depending upon parameters refer clause 8. Table IV

Above treatment charges are applicable only for land fillable solid waste generating effluent

However High TDS/COD effluents may be accepted at the sole discretion of the Service Provider. For such High COD/TDS content loads specific case to case approval shall be obtained by the Customer from the Service Provider.

2 REVISION OF CHARGES:

2.1 The Multiple Effect Evaporation Project, being established for the TARAPUR Industrial area for high COD/TDS effluent, the Customer and the Service Provider agree that the treatment charges as illustrated in Table I, II, III & IV shall be subject to revision.

2.2 Further, depending on the exigency that the Service Provider reserves to itself the right to revise the charges for evaporation and disposal of mixed solvent/solids/salts of high TDS industrial wastewaters from time to time.

3. MEMBERSHIP :

3.1 Membership is mandatory for all Customer before entering in to service agreement.

3.2 Membership shall be Rs.50 per liter of high COD/TDS effluent generating per day basis shall be calculated on peak load basis.

3.3 The caping period of membership amount shall be 3 years without interest which is refundable after three years for those willing to discontinue the advantage of high COD/TDS evaporation/separation facility (service provider facility)

4. FOR FEATURES / FAILURES :

4.1 In case of failure of the Customer to send the specified number of tankers as per their Service Agreement clause 7, sub clause 7 (a), the Service Provider shall be at liberty to adjust charges from the Security Deposit amount due from the Customer.

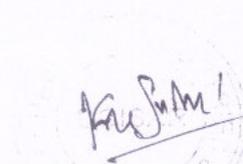
4.2 The Security Deposit shall be forfeited by the Customer if it fails to send for a continuous period of one month, the tankers which it has promised to send as mentioned in their Service Agreements clause 7, sub clause 7(a) of without any satisfactory reason such as closure of industry, Govt. order for shutdown.

5. MINIMUM COMMITMENT CHARGES

5.1 If customer failed to send less than three months average 90% of committed quantity of effluent then minimum commitment charges of Rs. 1761 per KL shall be deducted from security amount or Customer need to pay it immediately.

TABLE-II		Rs/KL
•	Applicable Minimum Commitment charges if effluent received average of three month less than 90% of committed quantity	1761

6. PAYMENT:



6.1 The tax invoice shall be issued every month. The Customer shall pay the advance payment of 15 days (every 1st & 15th date), if payment is excess then to be carry forwarded and if less the customer have to deposit the difference amount immediately. If advance payment not paid the effluent collection will be stopped from the customer. The membership amount will be forfeited if payment is not cleared by customer more than 30days from the date of issue of soft or hard copyof tax invoice.

OTHER CHARGES SUCH AS EFFLUENT ANALYSIS & SOLID/SOLVENT WASTE DISPOSAL

TABLE-III		
Type of Effluent	Pathway	Extra charges in Rs. Per KL of per % of COD/TDS
For High COD COD>33000 mg/liter	Solvent Disposal (Co-Processing)	Rs. 160/-
For High TDS TDS > 200000 mg/liter	Solid waste Disposal through land filling	Rs. 88/-
For every additional 1% incinerable solid waste disposal additional Rs.458 per KL shall be charged.		
Note: Per % =10000mg/liter		

7. CHARGES FOR ANALYSIS OF SAMPLE :

TABLE -IV		
Sr.No.	Parameter Name	Cost in Rs.
1	Boron as B	700
2	Aluminium as Al	700
3	Chromium as Cr	700
4	Manganese as Mn	700
5	Iron as Fe	700
6	Nickel as Ni	700
7	Copper as Cu	700
8	Zinc as Zn	700
9	Arsenic as As	700
10	Selenium as Se	700
11	Molybdenum as Mo	700
12	Silver as Ag	700
13	Cadmium as Cd	700
14	Antimony as Sb	700
15	Barium as Ba	700
16	Mercury as Hg	700
17	Lead as Pb	700
18	Sodium as Na	700

19	Potassium as K	700
20	Lithium as Li	700
21	Beryllium as Be	700
22	Tin as Sn	700
23	Polycyclic aromatic hydrocarbon(PAH)	4000
24	Viscosity	2000
25	Pesticide	6000
26	Solvent Profile (Qualitative Analysis)	6000
27	Solvent (Quantitative) per solvent	8000
28	Specific Gravity	500
29	Chemical Oxygen Demand (COD)	450
30	Cyanide	400
31	Biochemical Oxygen Demand (BOD)	700
32	Amonical Nitrogen	550
33	Amines properties	750
34	Phenolic Compound	450
35	TDS	300
36	O&G	300
37	TSS	250
38	PH	100

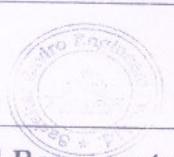
No. of parameters to be analyzed will be depend upon Raw material / catalyst used during manufacturing process. Chemistry, Mass balance, MSDS of all raw material & product shall be verified to decide the above parameters.

Minimum compulsory parameters of the effluent shall be analyzed are COD, TSS, TDS, PH to decide the characteristics and treatment cost of effluent per tanker basis.

Taxes: GST shall be extra as applicable.

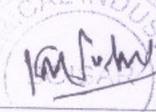
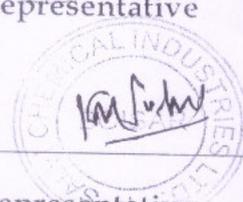
For Service Provider

M/S. Sadekar Enviro Engineers Pvt. Ltd.



 Authorized Representative

For Customer

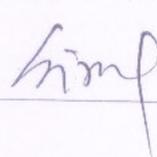
M/s. Salvi Chemical Industries Ltd.

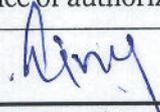
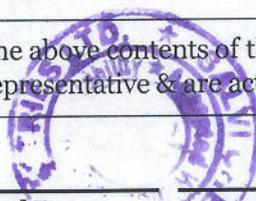
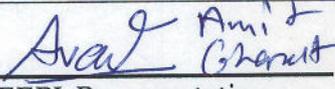
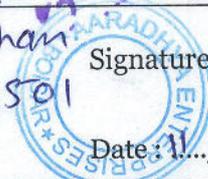
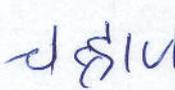
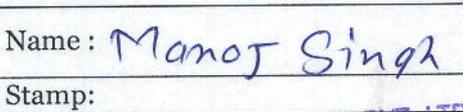


 Authorized Representative

WITNESSES:

1) Sheshmani S. Giti

2) Manoj Singh

 SADEKAR ENVIRO ENGINEERS PVT LTD. Plot No. O/23(1) Part& E-133, MIDC Tarapur Maharashtra - 401501, Contact No 7304631526: Email Id: evaporationsystem@sadekarenviro.com / swatib@sadekarenviro.com / prs@sadekarenviro.com Website : www.sadekarenviro.com FORM No.: SEEPL/TES/015/2021-22HCOD/HTDS EFFLUENT COLLECTION MANIFEST			
Name of Sender	Salvi Chemical Industries Pvt. Ltd.		
Membership No.	SEEPL/TEF-077		
Transporter Name			
Total No. of Tanker	01	Tanker No.	MM-04, BG-5357
GPS Login	BHANUDAS	Authorization No. (MPCB)	RO-HQ/HW_
Password No.	Bhanudas@5723		AUTH/1710000006
Effluent Data			
Quantity in Liters	6.9 KL	Date of collection :	11/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid/ suspension / other		
Colour		Odor	Yes
pH	6.0	TDS	33200 ppm
COD		O & G	
Viscosity		TSS	
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name , Signature & Stamp	   Generator / Authorized Person SEEPL Representative		
Transporter acknowledgement	Name : Madan Chauhan Mobile No.: 7776883501 Stamp:  Signature :  Date : 11/02/2022		
Receiver's acknowledgment after receipt of effluent	Name : Manoj Singh Stamp:  Signature : Date : 11/02/2022		
Additional Details if any / Remarks	 SADEKAR ENVIRO ENGINEERS PVT. LTD. MIDC TARAPUR LOHAR - 401506		

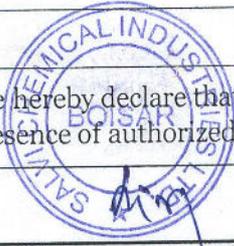
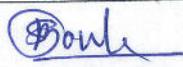
Generator Copy : SEEPL/TES/015-1/2021-22



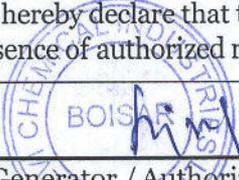
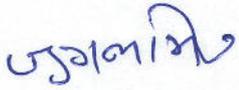
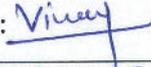
SADEKAR ENVIRO ENGINEERS PVT LTD.

Plot No. O/23(1) Part& E-133, MIDC Tarapur
 Maharashtra - 401501, Contact No 7304631526:
 Email Id:evaporationsystem@sadekarenviro.com /
 swatib@sadekarenviro.com/prs@sadekarenviro.com
 Website : www.sadekarenviro.com

 FORM No.: SEEPL/TES/015/2021-22HCOD/HTDS
 EFFLUENT COLLECTION MANIFEST

Name of Sender	salvi chemical industries Ltd		
Membership No.	SEEPL/TEF-077		
Transporter Name	Aaradhya Enterprises		
Total No. of Tanker	01	Tanker No.	mm-04, BG-5357
GPS Login	BHANUDAS	Authorization No. (MPCB)	RO-HQ/HW AUTH/1710000006
Password No.	Bhanudas@5723		
Effluent Data			
Quantity in Liters	7,000	Date of collection :	15/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid/ suspension / other		
Colour	Brown	Odor	YES
pH		TDS	
COD		O & G	
Viscosity		TSS	
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name , Signature & Stamp	 Generator / Authorized Person		 SEEPL Representative
Transporter acknowledgement	Name : madam ch... Mobile No.: 777688...501 Stamp: 		Signature :  Date : 15/02/2022
Receiver's acknowledgment after receipt of effluent	Name : Sanjay m. mauli Stamp:		Signature :  Date : 15/02/2022
Additional Details if any / Remarks	SADEKAR ENVIRO ENGINEERS PVT. LTD D-8/1., MIDC TARAPUR DIST.- PALGHAR - 401506		

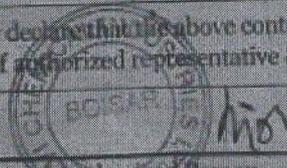
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 SADEKAR ENVIRO ENGINEERS PVT LTD. Plot No. O/23(1) Part& E-133, MIDC Tarapur Maharashtra – 401501, Contact No 7304631526: Email Id: evaporationsystem@sadekarenviro.com / swatib@sadekarenviro.com / prs@sadekarenviro.com Website : www.sadekarenviro.com FORM No.: SEEPL/TES/015/2021-22HCOD/HTDS EFFLUENT COLLECTION MANIFEST			
Name of Sender	Salvi chemicals industries Ltd.		
Membership No.	SEEPL/TEF-077		
Transporter Name	Aaradhya Interprises		
Total No. of Tanker	01	Tanker No.	MH-04 DK-2591
GPS Login	BHANUDAS	Authorization No. (MPCB)	RO-HQ/HW_
Password No.	Bhanudas@5723		AUTH/1710000006
Effluent Data			
Quantity in Liters	10000	Date of collection :	15/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid/ suspension / other		
Colour	Brown	Odor	Yes
pH		TDS	
COD		O & G	
Viscosity		TSS	
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name , Signature & Stamp	 Generator / Authorized Person		SEEPL Representative Vinay
Transporter acknowledgement	Name : Sugat Mishra Mobile No.: 8855053508 Stamp: 		Signature :  Date : 15/02/2022
Receiver's acknowledgment after receipt of effluent	Name : Vinay B. mahale Stamp:		Signature :  Date : 15/02/2022
Additional Details if any / Remarks	SADEKAR ENVIRO ENGINEERS PVT. LTD D-8/1,, MIDC TARAPUR DIST.- PALGHAR - 401506		

Generator Copy : SEEPL/TES/015-1/2021-22

SADEKAR ENVIRO ENGINEERS PVT LTD
 D-8/2, MIDC TANKUR
 MAHARASHTRA - 401506
 Email: info@sadekarenviro.com / sales@sadekarenviro.com / ms@sadekarenviro.com
 Website: www.sadekarenviro.com

FORM No. SEEPL/TES/015/2021-22/HQD/HDS
 EFFLUENT COLLECTION MANIFEST

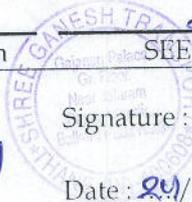
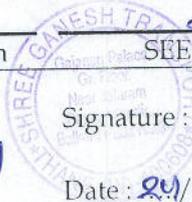
Name of Sender	Solid chemical industries Hd		
Membership No.	seepl/tes-077		
Transporter Name	Parulhya Enterprises		
Total No. of Tanker	01	Tanker No.	MM-04, EB-1322
GPS Login	9273231268	Authorization No. (MPCB)	RO-HQ/HW TRANSPORT/2111000013
Password No.	ya9273		
Effluent Data			
Quantity in Liters	10,000	Date of collection :	17/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid / suspension / other		
Colour	Brown	Odor	Yes
pH		TDS	
COD		O & G	
Viscosity		TSS	
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name, Signature & Stamp	 Generator's Authorized Person		 SEEPL Representative
Transporter acknowledgement	Name: Madan Mobile No: 777 688350  Stamp:		Signature:  Date: 17/02/2022
Receiver's acknowledgement after receipt of effluent	Name: Sanjay m. mauli Stamp:		Signature:  Date: 17/02/2022
Additional Details if any / Remarks	SADEKAR ENVIRO ENGINEERS PVT. LTD D-8/2, MIDC TANKUR DIST. PALGHAR - 401506		

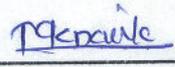
Ack. From Facility to Generator : SEEPL/TES/015-3/2021-22

 <p style="text-align: center;"> SADEKAR ENVIRO ENGINEERS PVT LTD. Plot No.: E-133, O-23 PART (I), MIDC TARAPUR Maharashtra - 401501, Contact No 7304631526: Email Id: evaporationsystem@sadekarenviro.com / swatib@sadekarenviro.com / prs@sadekarenviro.com Website : www.sadekarenviro.com </p> <p style="text-align: center;"> FORM No.: SEEPL/TES/015/2021-22HCOD/HTDS EFFLUENT COLLECTION MANIFEST </p>			
Manifest No. :	SEEPL / TES / 2022		
Name of Sender	Salvi chemical Industries Ltd		
Membership No.	SEEPL / TEF - 077		
Transporter Name	shree Ganesh Transport		
Total No. of Tanker	01	Tanker No.	MH-04-JU-7800
Tanker Authorization No. with validity	Ro-Hg / HW-AUTH / 1710000006, 31/10/22		
GPS Login & Password No.	BHANUDAS, Bhanudas @ 5723		
Tanker Movement	From Salvi to E-133	Time: 5:50 PM	
Effluent Data			
Quantity in Liters	10,000 Ltr.	Date of collection :	27/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No <input type="checkbox"/>	
Appearance	Free Flowing / Thick liquid / suspension / other		
Colour	Dark Brown	Odor	Yes
pH		TDS	
COD		O & G	
Viscosity		TSS	
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name, Signature & Stamp	Generator / Authorized Person		SEEPL Representative
Transporter acknowledgement	Name: Prushant	Signature: Prushant	
	Mobile No.: 9356614089	Date: 27/02/2022	
	Stamp:		
Receiver's acknowledgment after receipt of effluent	Name: Samit Vaidy	Signature: svaidy	
	Stamp:	Date: 27/02/2022	
Additional Details if any Remarks	<p style="text-align: center;"> SADEKAR ENVIRO ENGINEERS PVT. LTD D-8/1,, MIDC TARAPUR DIST.- PALGHAR - 401506 </p>		

 SADEKAR ENVIRO ENGINEERS PVT LTD. Plot No. O/23(1) Part& E-133, MIDC Tarapur Maharashtra - 401501, Contact No 7304631526: Email Id: evaporationsystem@sadekarenviro.com / swatib@sadekarenviro.com / prs@sadekarenviro.com Website : www.sadekarenviro.com FORM No.: SEEPL/TES/015/2021-22HCOD/HTDS EFFLUENT COLLECTION MANIFEST			
Name of Sender	salvi chemicals Industries Ltd		
Membership No.	SEEPL/TEF-077		
Transporter Name	shree Ganesh transport		
Total No. of Tanker	01	Tanker No.	MM-04, EL-7800
GPS Login	BHANUDAS	Authorization No. (MPCB)	RO-HQ/HW_ AUTH/1710000006
Password No.	Bhanudas@5723		
Effluent Data			
Quantity in Liters	9042 LT	Date of collection :	29/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid/ suspension / other		
Colour	brown	Odor	yes
pH		TDS	
COD		O & G	
Viscosity		TSS	
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name, Signature & Stamp	 Generator / Authorized Person		 SEEPL Representative
Transporter acknowledgement	Name : shankar dal Mobile No.: 8260889491 Stamp: 		
Receiver's acknowledgment after receipt of effluent	Name : sanjay m. maule Stamp:		Signature :  Date : 29/02/2022
Additional Details if any / Remarks	SADEKAR ENVIRO ENGINEERS PVT. LTD. D-8/1., MIDC TARAPUR DIST.- PALGHAR - 401506		

Generator Copy : SEEPL/TES/015-1/2021-22

 <p style="text-align: center;">SADEKAR ENVIRO ENGINEERS PVT LTD. Plot No.: E-133, O-23 PART (I), MIDC TARAPUR Maharashtra - 401501, Contact No 7304631526: Email Id: evaporationsystem@sadekarenviro.com / swatib@sadekarenviro.com / prs@sadekarenviro.com Website : www.sadekarenviro.com</p> <p style="text-align: center;">FORM No.: SEEPL/TES/015/2021-22HCOD/HTDS EFFLUENT COLLECTION MANIFEST</p>			
Manifest No.:	SEEPL / TES 41 / 2022		
Name of Sender	Salvi chemical Industries Ltd.		
Membership No.	SEEPL TEF - 077		
Transporter Name	Shree Ganesh transport		
Total No. of Tanker	01	Tanker No.	MH 04 EL-2800
Tanker Authorization No. with validity	RO- H&M/ MW- AVTH/1710000006 31/10/22		
GPS Login & Password No.	BHANUDAS Bhanudas @ 8723		
Tanker Movement	From salvi to plant	Time:	02-07
Effluent Data			
Quantity in Liters	9042 LTR	Date of collection :	24/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid/ suspension / other		
Colour	Brown	Odor	yes
pH		TDS	
COD		TSS	
Viscosity			
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name, Signature & Stamp	<p style="text-align: center;">Aishikesh P. Chauhan</p> <p style="text-align: center;">Aishikesh</p> <p style="text-align: center;">Generator / Authorized Person SEEPL Representative</p>		
Transporter acknowledgement	<p>Name: Shankar Das</p> <p>Mobile No.: 8260889471</p> <p>Stamp: </p> <p>Signature: Shankar Das</p> <p>Date: 24/02/2022</p>		
Receiver's acknowledgment after receipt of effluent	<p>Name: Aishikesh Chauhan</p> <p>Signature: Aishikesh</p> <p>Stamp: </p> <p>Date: 24/02/2022</p>		
Additional Details if any / Remarks	<p>SADEKAR ENVIRO ENGINEERS PVT. LTD D-8/1, MIDC TARAPUR DIST.- PALGHAR - 401506</p>		

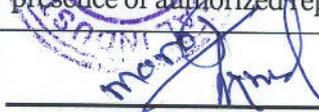
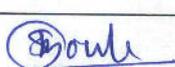
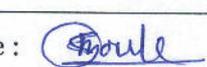
	SADEKAR ENVIRO ENGINEERS PVT LTD. Plot No.: E-133, O-23 PART (I), MIDC TARAPUR Maharashtra - 401501, Contact No 7304631526: Email Id: evaporationsystem@sadekarenviro.com / swatib@sadekarenviro.com / prs@sadekarenviro.com Website : www.sadekarenviro.com		
	FORM No.: SEEPL/TES/015/2021-22HCOD/HTDS EFFLUENT COLLECTION MANIFEST		
Manifest No. :	SEEPL / TES ...63../2022		
Name of Sender	Salvi Chemical Industries Ltd		
Membership No.	SEEPL/TEF-077		
Transporter Name	Shree Ganesh Transport		
Total No. of Tanker	01	Tanker No.	MH-04-EL-7800
Tanker Authorization No. with validity	RO-HQ/HW-AUTH/1710008006, 31/10/2022		
GPS Login & Password No.	Genie GPS BHANUDAS Bhanudaj @ 5723		
Tanker Movement	From Salvi to	Plant	Time :
Effluent Data			
Quantity in Liters	8944. L	Date of collection :	25/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid / suspension / other		
Colour	Brown	Odor	Yes
pH		TDS	
COD		O & G	
Viscosity		TSS	
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name, Signature & Stamp	 Generator / Authorized Person		SEEPL Representative 
Transporter acknowledgement	Name: Shankar Das Mobile No.: 8260 889471 Stamp:		Signature: Shankar Das Date: 25/02/2022
Receiver's acknowledgment after receipt of effluent	Name: Milind Naik Stamp:		Signature: P. K. Naik Date: 25/02/2022
Additional Details if any / Remarks	SADEKAR ENVIRO ENGINEERS PVT. LTD D-8/1., MIDC TARAPUR DIST- PALGHAR - 401506		



SADEKAR ENVIRO ENGINEERS PVT LTD.

Plot No. O/23(1) Part& E-133, MIDC Tarapur
 Maharashtra - 401501, Contact No 7304631526:
 Email Id: evaporationsystem@sadekarenviro.com /
swatib@sadekarenviro.com / prs@sadekarenviro.com
 Website : www.sadekarenviro.com

 FORM No.: SEEPL/TES/015/2021-22HCO/HTDS
 EFFLUENT COLLECTION MANIFEST

Name of Sender	salvi chemical industries ltd		
Membership No.	SEEPL/TEF - 077		
Transporter Name	shree Ganesh Transport		
Total No. of Tanker	01	Tanker No.	MM-06, EB-7800
GPS Login	BHANUDAS	Authorization No. (MPCB)	RO-HQ/HW_
Password No.	Bhanudas@5723		AUTH/1710000006
Effluent Data			
Quantity in Liters	9021	Date of collection :	15/02/2022
Primary Treated	Yes <input checked="" type="checkbox"/>	No	<input type="checkbox"/>
Appearance	Free Flowing / Thick liquid/ suspension / other		
Colour	Brown	Odor	Yes
pH		TDS	
COD		O & G	
Viscosity		TSS	
Senders certificate	We hereby declare that the above contents of the consignment are filled in presence of authorized representative & are actual / true.		
Name , Signature & Stamp	 Generator / Authorized Person		 SEEPL Representative
Transporter acknowledgement	Name : Ketan papalwad Mobile No.: 9637355906 Stamp: 		Signature : Date : 15/02/2022
Receiver's acknowledgment after receipt of effluent	Name : Sanjay m. mauli Stamp: 		Signature :  Date : 15/02/2022
Additional Details if any / Remarks	SADEKAR ENVIRO ENGINEERS PVT. LTD D-8/1., MIDC TARAPUR DIST.- PALGHAR - 401506		

Generator Copy : SEEPL/TES/015-1/2021-22



Sustainability

Mumbai Waste Management Ltd.

Certificate

of Membership

M/s. Salvi Chemical Industries Ltd.

is a registered member of
CHW-TSDF at MIDC –Taloja for
safe and secure disposal of

Hazardous waste with

Membership No: MWML – HZW – TAR – 1143

This Certificate is valid up to: 31st March 2025

Onkar Kulkarni
Manager –MBD

Somnath Malgar
Director



ANNEXURE - R7

Ref: - SCIL/ HR/ F/2024

DATE: - 28.05.2024

TO WHOM SAY IT MAY CONCERN

We are inform to you that, in our organization we have influent treatment all types of facilities in our organization i.e., ETP (Effluent Treatment Place, Primary, secondary, tertiary, 125KL capacity) & MEE (Multi Effect Evaporator, 75KL capacity), Calendria and RO plant. For this equipment, we are treating effluent under parameter and effluent sending in TEPS through CETP tanker. In this is Step we are found BY PRODUCT material, those we are sales to partly or send in MWML (Mumbai Waste Management System) those authorized by MPCB and mention in our consent to operate.

This is for your information & acknowledgement Please.

Thanking You,

For Salvi Chemical Industries Ltd.

Authorized Signatory

**SALVI CHEMICAL INDUSTRIES LTD.**

Corporate Office:
107-108, Western Edge II,
W. E. Highway, Borivali (E),
Mumbai - 400066, MH, India.

[P] : 91 - 22 - 2870 1438 / 49 / 50
[F] : 91 - 22 - 2870 3656
[E] : info@salvichem.com
[W] : www.salvichem.com

(A Govt. Recognised Export House)
CIN No.: U24230MH2005PLC156633

Factory Address:
E-90/93/94/95, M.I.D.C.,
Tarapur, Boisar, Pin Code: 401506,
Dist. Palghar, MH, India.

**Reply on behalf of R1 - O.A. 205 of 2023 (WZ) || Listed for hearing today as Item 10**

1 message

Chambers | MS Kalra <chambers@mskalra.com>
To: ngt-pune@gov.in, judicial-ngt@gov.in, ngtpunewzb@gmail.com
Cc: advocatedangare@gmail.com

Wed, May 29, 2024 at 9:39 AM

Dear All,

Please find attached herewith, a copy of the reply on behalf of the Respondent No.1 in O.A. 205 of 2023 (WZ).

Kindly ensure to have the same placed before the Hon'ble Bench today. The counsel for the Applicant is being marked in the instant mail too.

 REPLY FOR R1_OA 205 OF 2023.pdf

Warm regards,
Chitrangada Singh,
Advocate.



**LITIGATION | CORPORATE ADVISORY | COMPLIANCES |
CONTRACT DRAFTING | ARBITRATION | POLICY MAKING |**

A Omkar House, 649, Sector 31, Gurugram -122001, HR, India.
T +91 124 4111114
M +91 92 7878 0313
E chambers@MSKalra.com

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